

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 266 OF 2025**

IN THE MATTER OF:

DR. AMIT KUMAR

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....RESPONDENT(S)

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THROUGH



SANJAY JAIN, AMBER JAIN

RUCHIKA BHAN

D-611, ADDITIONAL BUILDING,

SUPREME COURT OF INDIA, NEW DELHI

MOB: 9811060092, 9911965371

EMAIL: sanadv2004@gmail.com

PLACE: NEW DELHI

DATE: 22.08.2025

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STATE OF UTTAR PRADESH & ORS.RESPONDENT(S)

MEMO OF PARTIES

IN THE MATTER OF:

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.....Applicant

VERSUS

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2. Central Pollution Control Board

Through its Member Secretary

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Through its Member Secretary

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District Magistrate Office, Shamli-Banat Road

Shamli, Uttar Pradesh-247776.

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6. Divisional Forest Officer (DFO), Shamli

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7. Ground Water Department, Government of Uttar Pradesh

Through its Director

Bhujal Bhawan, Village- Hariharpur,
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Shaheed Path, Lucknow, Uttar Pradesh- 226002.
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Through its Authorized Representative
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.....Respondent(s)

THROUGH



SANJAY JAIN, AMBER JAIN

RUCHIKA BHAN

D-611, ADDITIONAL BUILDING,
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**REPLY ON BEHALF OF THE RESPONDENT NO. 8 TO
THE APPLICATION O.A NO. 266 OF 2025 FILED BY THE
APPLICANT IN THE CAPTIONED MATTER.**

MOST RESPECTFULLY SHOWETH: -

1. That the instant Reply is being filed by the Respondent No.8 in furtherance to duly Comply with the directions issued by this Hon'ble Tribunal vide pronouncement of the Order dated 28.05.2025 in the captioned-matter wherein the Hon'ble Tribunal was pleased to admit the Original Application No. 266 of 2025 preferred by the Applicant therein and concurrently issued and served Notice dated 30.05.2025 upon the Respondent No.8 therein duly directing the Respondent No.8 to file its Reply in the captioned-matter. A True Copy of the Order dated 28.08.2025 and Notice dated 30.05.2025 is being annexed herewith as **ANNEXURE R8-1 ('Colly')**.

2. That at the Outset, it is submitted that all averments furnished by the Applicant in the Application under Reply by the Respondent No.8, filed before this Hon'ble Tribunal and the allegations contained therein are vehemently denied in toto by the Respondent No.8 as being baseless, misconceived and unsubstantiated. That none of the averments and the allegations contained therein should be deemed to have been admitted by the Respondent No.8 merely for a want of specific denial/traverse.

3. That the contents of the Application filed by the Applicant are frivolous and baseless. The same are denied in toto unless otherwise specifically admitted by the Respondent No.8 herein, save and except what are matters of record and formal submissions of law. That the Respondent No.8 is specifically addressing each of the averments averred by the Applicant and the allegations contained therein in a para-wise response elucidated in the contents of this Reply herein.

PRELIMINARY SUBMISSIONS:

4. That M/s. Adideva Carbon LLP duly impleaded as Respondent No. 8 in the captioned-matter by the Applicant therein is a Limited Liability Partnership assimilated under the appurtenant provisions of the Limited Liability Partnership Act, 2008 and duly registered with the ROC, Delhi having its registered office at A- C012, Ground Floor, North Tower M3M Urbana Business Park, Sector 67,

Badshahpur, Gurugram- 122101. That Mr. Anshuman Bhaskar, an employee of the Respondent No.8 LLP is duly authorized vide execution of the Executive Resolution dated 12.08.2025 to file the present Reply in the captioned-matter and contest the same on behalf of the Respondent No.8 LLP. A True Copy of the Certificate of Incorporation of the Respondent No. 8 LLP and the Executive Resolution dated 12.08.2025 duly authorizing Mr. Anshuman Bhaskar an employee of the Respondent No.8 LLP to duly file the Reply in and contest the captioned-matter on behalf of the Respondent No.8 LLP. is being annexed herewith as **ANNEXURE R8-2 ('Colly')**.

5. That in order to effectively deal with the misrepresented facts and baseless allegations averred by the Applicant in his Application under Reply it is crucial to effectively apprise this Hon'ble Tribunal with the actual facts and circumstances leading to the filing of the baseless Application by the Applicant and for the same it is imperative that the Respondent No.8 duly apprises this Hon'ble Tribunal with regards to the real time status of the assimilation of the Respondent No.8 LLP and the objective and vision behind the stakeholders establishing the same.
6. That as mentioned-above the Respondent No.8 is an LLP being burgeoned by the stakeholders of the LLP to process waste tyres (230 MT) per day by setting up a Continuous TPO unit and concurrent application of the *Pyrolysis Process* in furtherance to derive Recovered Carbon Black (72 MT), Pyrolysis Oil (88MT), Steel Scrap (30 MT) per

day as the end products. That all the three products mentioned herein have commercial viability and application in various industries and products like recovered carbon black have been held to be a sustainable alternative to virgin carbon and its use in several industries have been encouraged by environmental experts with the rationale to reduce carbon footprint in the environment. That the Pyrolysis Oil and Steel Scrap are used as raw material and intermediate products in the Construction and the Steel Industry respectively while the Pyro Gas generated as an outcome of the pyrolysis process is used as a fuel by the Pyrolysis Plant itself to further effectuate the Pyrolysis process. Hence, at this juncture it is imperative to mention that the entire process leads to zero production of any type of by products that would adversely impact the environment or the surrounding areas in the vicinity of the Plant facility of the Respondent No.8 as baselessly alleged by the Applicant in his Application under Reply. It is also crucial to assure this Hon'ble Tribunal qua the fact that all establishment activities till date with respect to the setting up of the Plant facility of the Respondent No.8 have been done in strict compliance with the Standard Operating Procedure dated 16.01.2024 issued by the Central Pollution Control Board under the directions of the Ministry of Environment, Forest and Climate Change and that all future operations that the Respondent No.8 would undertake at the Plant facility would be in strict harmony with the same. A True Copy of the SOP dated 16.01.2024 issued by the Central Pollution Control Board for the recycling of waste tyre scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas

and Char in Tyre Pyrolysis Units under the directions of the Ministry of Environment, Forest and Climate Change is annexed herewith as **ANNEXURE R8-3**.

7. That it is also imperative to enlighten this Hon'ble Tribunal with the fact that the Respondent No.8 subsequent to complying with all regulatory, environmental norms and mandatory environmental compliances essential for the issue of NoC's from relevant government authorities and the 'Consent to Establish' (herein after referred to as the 'CTE') by the Uttar Pradesh Pollution Control Board (hereinafter referred to as the 'UPPCB') was duly granted with the same on 21.10.2024 duly permitting the Respondent No.8 LLP to establish its Plant facility for undertaking the Pyrolysis of 230 MT of waste tyres per day in furtherance to effectuate the recovery of 72 MT of Recovered Carbon Black, 88 MT of Pyrolysis Oil and 30 MT of steel scrap per day respectively pursuant to the Respondent No.8 obtaining Consent to Operate for the same (herein referred to as the CTO'). That the Respondent No.8 LLP pursuant to procurement of the CTE has duly commenced establishment operations in furtherance to develop its Plant infrastructure and the same is at a nascent stage. That the Map for the same has been approved by the competent authorities and initial construction work of erection of boundary walls, sheds, Plant roads, installation of the weigh bridge certified by the Department of Legal Metrology, Government of Uttar Pradesh, and marking of areas for development of a green belt area as mandated in the CTE conditions have commenced and the same shall be completed soon. That the

management of the Respondent No.8 has commenced placing Orders for the essential machines and drawing out a blue print for erection of infrastructure crucial to maintain the environmental health and standards of the nearby area situated in the vicinity of the Plant Facility. The Respondent No.8 has also obtained essential NoC's from the Groundwater Authority, Uttar Pradesh and the provisional NoC pertaining to the Fire safety regulations crucial to ensure the safety of the Plant Personnel and the people living in the vicinity of the Plant facility has already been duly obtained by the Respondent No.8 LLP. At this juncture it would not be out of place to mention that the above-mentioned steps duly undertaken by the Respondent No.8 LLP further reflects the unwavering commitment of the Respondent No.8 LLP to undertake the establishment of its Plant Facility in strict compliance with the parameters set out in the SOP dated 16.01.2024 further adhering with the mandated conditions enumerated in the CTE dated 21.10.2024 ensuring that the safety and well-being of the stakeholders involved and the environmental health of the areas situated in the vicinity of the Plant facility of the Respondent No.8 LLP is not compromised with under any circumstances. That it is also crucial to duly inform the Hon'ble Tribunal that the Respondent No.8 has not commenced Plant operations to undertake the Pyrolysis of waste tyres and the same would only be done upon the procurement of the 'Consent to Operate' from the Uttar Pradesh Pollution Control Board. It would also not be out of place to mention that that all establishment activities undertaken by the Respondent No.8 and all future activities

that shall be undertaken by the Respondent No.8 in furtherance to culminate the establishment of the Plant Facility has been and will be effectuated in strict compliance and in harmony with the Conditions elucidated in the CTE dated 21.10.2024. That the CTE obtained by the Respondent No.8 LLP is valid until 20.10.2029 and the Respondent No.8 shall endeavour to culminate the establishment of the Plant facility in harmony with the conditions stipulated in the CTE within the specified timeline and shall thereby apply for the Consent To Operate (hereinafter referred to as the 'CTO') pursuant to commencing of the Plant operations. A True Copy of the Consent to Establish dated 21.10.2024, the Map of the Plant facility duly approved by the Competent Authorities, and the provisional NoC duly issued in favour of the Respondent No.8 LLP by the Fire Safety Department, Shamli is annexed herewith as **ANNEXURE R8-4('Colly')**.

8. At the outset, the Respondent No.8 would raise the following preliminary objections with respect to the very maintainability of the Application under Reply before proceeding to a Para wise Reply, as the same is a humdrum of baseless allegations collated by the Applicant to create unwarranted impediments in the path of the Respondent No.8 to realise the culmination of its LLP objectives. The Applicant has mechanically levelled allegations without preferring an iota of evidence to substantiate the same and has misrepresented crucial facts before the Hon'ble Tribunal leading this Hon'ble Tribunal to erroneously believe that the Original Application raised substantial issue(s) relating to

compliance of environmental norms. The Applicant without giving an opportunity to the Respondent No.8 to establish its Plant facility and conduct its future operations in compliance and harmony with the environmental norms and regulations has even before the establishment of the Respondent No.8 LLP on the baseless presumption that the same is not permitted and that the Respondent No.8 would commit a breach of the same in future further leading to an adverse impact on the environmental health of the areas situated in the vicinity of the Plant facility of the Respondent No.8 has preferred the present baseless Application under Reply without furnishing even an iota of credible evidence to substantiate the same. That on bare perusal of the Application preferred by the Applicant it is perspicuous that Applicant has blatantly failed to bring to light a single incident of violation/breach of environmental and regulatory norms/compliances to have been incurred on account of the Respondent No.8 LLP. Thus in lieu of the aforesaid, the Application preferred by the Applicant therein/herein can be rightly held to be a collation of baseless allegations preferred based on the surmises and conjectures of the Applicant.

9. That the Applicant in his Application has misrepresented crucial and imperative facts, leading this Hon'ble Tribunal to erroneously believe that the Application preferred by the Applicant raised substantial questions related to compliance of environmental norms. That the Applicant in his Application has misrepresented imperative and crucial facts such as application of the siting criteria mentioned in the

SOP dated 16.01.2024 on the Respondent No.8 LLP, the representation of the Khokhari river as a major water source for the concerned locality and that the establishment of the Respondent No.8 LLP would lead to the undermining of the efforts being adopted by the relevant authorities to restore and preserve the same without furnishing cogent reasons for the same, furnishing miscalculated distances of the concerned areas, infrastructure and environmental assets when measured from the Plant facility of the Respondent No.8, baselessly claiming that the CTE duly obtained by the Respondent No.8 from the Uttar Pradesh Pollution Control Board to have been duly granted by the Authority to the Respondent No.8 LLP is in violation of the conditions stipulated in the SOP dated 16.01.2024 and that the same was issued to the Respondent No.8 LLP without due inspection of the Plant facility area, the Plant facility producing by-products that would be detrimental to the nearby environment and also baselessly accusing the Respondent No.8 LLP with the grave allegation of felling significant number of trees in the Plant facility area without adducing a scintilla of credible evidence to substantiate the same. That all these allegations are dealt with at length in the para wise Reply being filed by the Respondent No.8. However, the mention of the same in brief are enough to sense that the Application preferred by the Applicant is baseless, misconceived and does not bring to light or raise a substantial issue relating to the compliance of environmental norms. Hence, the same is liable to be dismissed *in limine* by this Hon'ble Tribunal.

PARA WISE REPLY:

1. That the averments contained in the **Para 1** of the Application under Reply are formal submissions of law and hence warrant no reply. However, the Respondent No.8 LLP does not have the locus or authority to confirm whether or not the Applicant is an environmentalist undertaking work pertaining to several environmental matters in India and that he has preferred the present Application in the interest of environmental protection and public welfare as averred by the Applicant in the present Para of his Application.
2. That the averments contained in **Para 2** of the Application under Reply are matter of record and formal submissions of law and hence warrant no reply.
3. That the averments contained in **Para 3** of the Application under Reply are a matter of record hence warrant no reply.
4. That as stated in the Preliminary Submissions of the Present Reply the Respondent No.8 is endeavouring to establish and burgeon a Continuous Type Tyre Pyrolysis Unit to undertake Pyrolysis of waste tyres for the recovery of recovered carbon black, pyrolysis oil and steel scrap at the non-agricultural land parcels bearing description as mentioned herein i.e. at Khasra Nos. 454 MA, 454 MI, 455, 457, 459 and 464 situated in Village Sakauti, District Shamli Uttar Pradesh. That the purpose of establishment of the same and the real time status of the assimilation of the Plant facility have been explained in detailed in the Preliminary

submissions of the present Reply and are not being reiterated for the sake of brevity of the present Reply and to avoid pleonasm. However, it is crucial to apprise the Hon'ble Tribunal with the fact that the Respondent No.8 has duly procured the CTE from the Uttar Pradesh Pollution Control Board duly permitting it to establish its Plant facility to burgeon a Continuous Type TPO Unit as recorded in the CTE dated 21.10.2024 at the above-mentioned land parcels adept in undertaking pyrolysis of 230 MT of waste tyres a day, pursuant to the grant of the CTO from the same. A true Copy of the Sale Deeds pertaining to the Khasra No. 454MA, 454MI, 455, 457,459 and 464 along with the Order dated 17.09.2024 passed by the Deputy District Officer duly changing the nomenclature of the land parcels to non-agricultural land parcels is being annexed herewith as **ANNEXURE R8- 5 ('Colly')**.

5. That the averments contained in **Para 5** of the Application preferred by the Applicant are baseless and misconceived and are vehemently denied in toto by the Respondent No.8. That the Applicant baselessly has purported that the development of Plant facility of the Respondent No.8 LLP is being undertaken in an ecologically and socially sensitive zone. However, the classification of an area as an ecologically and socially sensitive zone respectively can only be undertaken and culminated by the relevant government authorities only, pursuant to an impact assessment study conducted with respect to the same. That no government authority or the zoning laws applicable in the concerned area have till date classified the area

pertaining to the establishment of the Respondent No.8 LLP as an ecologically and socially sensitive zone. That in absence of the same by no stretch of imagination can it be construed that the Respondent No.8 LLP is being established and will be concurrently undertaking operations in an ecologically and socially sensitive zone. That on bare perusal of the Application No. 266 of 2025 preferred by the Applicant it is perspicuous that the Applicant has plainly mentioned the distances of the concerned infrastructure, environmental assets and the nearby areas mentioned therein as measured from the Plant facility of the Respondent No.8 LLP but has blatantly failed to elaborate further on how the establishment of the Respondent No.8 LLP and concurrent undertaking of the industrial operations of the Respondent No.8 LLP in the land parcels mentioned-above would adversely affect the same, also evidently defaulting in furnishing any substantial evidence with respect to the same. That at this juncture it is also imperative to mention that the Applicant has miscalculated and misrepresented the distances mentioned in his Application of the concerned infrastructure, environmental assets and the concerned areas when measured from the Plant facility of the Respondent No.8 LLP and has furnished the same in his Application preferred before this Hon'ble Tribunal.

Irrigation Department Drain: That the Respondent No.8 acknowledges the presence of a drain structure in the vicinity of the above-mentioned plots. However, it is the unequivocal stand of the Respondent No.8 that the Plant facility of the Respondent No.8 shall neither obstruct the

natural flow of the drain structure nor discharge any kind of effluents or waste into the drain structure either at the time of establishment of the Plant facility of the Respondent No.8 or at the time of the same commencing and concurrently undertaking operations. Hence, the establishment and functioning of the Plant facility of the Respondent No.8 LLP, at the above-mentioned land parcels does not and shall not cause any adverse impact(s) on the drain structure, flow of the drain structure or the surrounding fields situated in the vicinity of the Plant facility of the Respondent No.8.

Khokhari River: That there is no river situated within a 40-metre radius of the Plant facility as misrepresented by the Applicant in his Application. The Khokhari river is at a distance of more than 265 metres from the Plant facility of the Respondent No.8 LLP. The Kokhari river is a rain fed tributary of the Yamuna River and used to be a perennial river about 15 years back. That this Hon'ble Tribunal in O.A No.201 of 2024 had directed the relevant Authorities to conduct an inspection of the same where in several observations were made by the relevant authorities concluding that the river has maintained its river bed structure but the same is now without water discharge and contemporaneously issued directions to the relevant authorities to draw out a time bound action plan for the restoration of the water body and the matter is still sub-judice before this Hon'ble Tribunal. It is the unequivocal stand of the Respondent No.8 that it's Plant facility will discharge no effluents or any type of waste into the Khokhari river neither at the time of establishment of the

Plant facility nor at the time of commencement and undertaking of Plant operations. That the Applicant has evidently failed to adduce an ounce of credible evidence or shed any light qua the fact that how and why would the establishment of the Plant facility of the Respondent No.8 and the conduct of its operations be perceived as a reasonable threat to the restoration attempts of the water body or cause any adverse impact on the prevalent health of the same? That at this juncture it is apposite to mention that the Plant facility of the Respondent No.8 shall install an Effluent Treatment Plant (ETP) prior to the commencement of the operations of the Plant facility of the Respondent No.8 LLP to ensure proper treatment of effluents generated as a result of the Tyre pyrolysis process and the same after treatment shall be reused and utilized within the Plant premises for gardening and irrigation purposes. That domestic sewage generated at the Plant Facility shall also be duly treated and reused for gardening and irrigation purposes within the Plant premises itself. Hence, in the case of the Plant Facility of the Respondent No.8 not discharging any effluents outside the Plant Facility premises the question of polluting or causing any threat to the restoration plans of the Khokahri river holds no water. A True Copy of the Order(s) passed by this Hon'ble Tribunal in O.A No. 201 OF 2024 is annexed herewith as **ANNEXURE R8-6 ('Colly')**.

Matta ka Mandir (Hindu Temple): The Respondent No.8 acknowledges the presence of a Hindu deity temple located at a distance of more than 500 m from the Plant Facility on

the Bidouli Sakouti Road. However, the Applicant, has again blatantly failed to shed any evidence qua the fact that why the establishment of the Plant Facility on the above-mentioned land parcels and conduct of its concurrent operations should be perceived to be a reasonable threat to the same? That it is the undeterred stand of the Respondent No.8 that the establishment of the Plant facility and its concurrent operation shall be done in compliance with the SOP dated 16.01.2024 and in fulfilment of the pre conditions elucidated in the CTE dated 21.10.2024 by adhering to all safety measures and measures to be adopted for an environmentally sound operation elucidated in detail therein. That it is pertinent to mention that the Respondent No.8 can only commence operations pursuant to obtaining the CTO from the Uttar Pradesh Pollution Control Board and that the compliance with the environmental norms and safety standards in harmony with the conditions mentioned in the CTE is a precondition for the same. Hence, the establishment of the Plant Facility of the Respondent No.8 in the above-mentioned land parcels and its undertaking of concurrent industrial operations can be by no means and bound perceived to be a threat to the above-mentioned temple.

Rajkiya Yamuna Khadar Inter College: That the Respondent No.8 acknowledges the presence of a College at a distance of more than 700 metres from the Plant facility of the Respondent No.8 LLP at the Bidouli – Sakouti Road. That as mentioned-above it is being reiterated that it is the undeterred stand of the Respondent No.8 that the

establishment of the Plant and its concurrent operation shall be undertaken in strict compliance with the SOP dated 16.01.2024, in fulfilment of the pre conditions elucidated in the CTE by adhering to all safety measures and measures to be adopted for an environmentally sound operation elucidated in detail therein. That the same would include obtaining of NoC's with respect to the Prevention of Air Pollution Act, 1981, and the Prevention of Water Pollution Act, 1974, installation of potent infrastructure for maintenance of environmental standards in the vicinity of the Plant facility and compliance of all environmental norms and regulations as mandated in the SOP dated 16.01.2024 and enumerated in the CTE dated 21.10.2024. The management of the waste generated by the Respondent No.8 LLP would be undertaken in harmony with the Waste Management Rules,2016, the development of a green belt area in an area equivalent to 33% of the total area near the Plant facility premises by burgeoning a Miyawaki forest would be culminated by the Respondent No.8 as specified in the CTE dated 21.10.2024 and the SOP dated 16.01.2024, the management of the Noise and Odour generated as a result of the Plant Facility Operations would also be undertaken and confined within the Plant facility premises by the Respondent No.8 LLP in strict compliance with the conditions enumerated in the SOP dated 16.01.2024, the CTE dated 21.10.2024 and in harmony with the directions issued by Central Pollution Control Board and the Hon'ble National Green Tribunal. Hence, the establishment of the Plant Facility of the Respondent No.8 and its concurrent

operation by no stretch of imagination can be construed to be a threat to the above-mentioned College.

Residential Area of Village Sakauti and Kamalpur: The Respondent No.8 does acknowledge the presence of the respective villages at a distance of more than 600 metres and 1kilometre from the Plant facility of the Respondent No.8. As, mentioned-above that the establishment of the Plant facility of the Respondent No.8 and its concurrent operation shall be done in strict compliance with the SOP dated 16.01.2024, in fulfilment of the pre conditions elucidated in the CTE by adhering to all safety measures and measures to be adopted for an environmentally safe and sound operation elucidated in detail therein. That the Respondent No.8 can only commence operations pursuant to obtaining the CTO from the Uttar Pradesh Pollution Control Board and that the compliance with the environmental norms and safety standards in harmony with the conditions mentioned in the CTE is a precondition for the same. Hence, under such circumstances, the establishment of the Plant facility of the Respondent No.8 and its concurrent operation at the above-mentioned land parcel(s) cannot be perceived to be a cogent reason to cause any adverse impacts to the environment or put at risk the safety of the people residing in the concerned villages. That as mentioned-above, the Respondent No.8 LLP has already taken significant steps to ensure the safety of the people living in the vicinity of the Plant Facility and to upkeep the environmental health and standards prevalent in the surrounding areas of the Plant Facility and the execution of the same shall duly be undertaken and

completed by the Respondent No.8 before commencing Plant operations at the above-mentioned land parcels.

Highway: That the Respondent No.8 would like to apprise this Hon'ble Tribunal that the Karnal- Meerut Highway (709A) is located at a distance of approximately 4 km away from the Plant facility of the Respondent No.8 and is not situated adjacent at a distance of 0 metres form the Plant Facility of the Respondent No.8 as misrepresented by the Applicant in his Application. For, the same reasons enumerated above at length in the paragraphs above, by no stretch of imagination does the establishment of the Plant Facility of the Respondent No.8 and its concurrent operations serve as a threat to the concerned highway in any manner.

6. That the averments contained in **Para 6** of the Application are baseless and misconceived and are vehemently denied in toto by the Respondent No.8. The Applicant baselessly has erroneously purported that the Consent to Establish the Plant facility duly obtained by the Respondent No.8 in furtherance to establish its Plant facility in the above-mentioned land parcel(s) has been done in gross violation of the environmental norms and guidelines established by the Central Pollution Control Board issued vide publication of the SOP dated 16.01.2024. That the Applicant has baselessly alleged the violation of the siting criteria mentioned in Clause 2.1 of the SOP dated 16.01.2024 by the Respondent No.8 leading this Hon'ble Tribunal to appreciate that the Consent To Establish dated 21.10.2024 granted to the

Respondent No.8 by the Uttar Pradesh Pollution Control Board might have been done in violation of the preconditions/criteria to be fulfilled/met and necessary for the grant of the same. That on bare perusal of the SOP dated 16.01.2024 duly published by the Central Pollution Control Board and upon further scrutiny of Clause 2.1 of the SOP it is crystal clear that the siting criteria envisaged therein is applicable strictly on new/proposed ***Advanced Batch Automated Process (ABAP) type TPO Units only***. That the same mandates that new ABAP type TPO units shall be allowed to be established in industrial areas/land only. The Applicant despite being duly informed by the Uttar Pradesh Pollution Control Board in its Reply to the Complaint dated 08.12.2024 preferred by the Applicant with respect to the Respondent No.8 having been granted with the CTE for establishment of a Continuous Process Pyrolysis Unit has maliciously with ulterior motives misrepresented imperative facts and has baselessly alleged the violation of the Siting Criteria envisaged under clause 2.1 of the SOP by the Respondent No.8 LLP when the same by no means and bound is applicable on the Respondent No.8 LLP. That on bare perusal of the SOP it is pellucidly evident that there is neither a bar on undertaking the establishment and concurrent operation of a Continuous Type TPO Unit on a non -agricultural parcel of land nor does the SOP prevent the competent authorities from granting an entity a CTE for realising the same, provided the same is done in strict compliance with the conditions and upon fulfilment of the applicable parameters elucidated in the SOP. That as mentioned-above the Respondent is undertaking the

establishment of a Continuous type TPO Unit and that the CTE issued by the UPPCB pertains to the same and the same can be reaffirmed on bare perusal of the contents of the CTE dated 21.10.2024. That it is noteworthy to mention that upon further scrutiny of the SOP dated 16.01.2024 it is further affirmed that Continuous Tyre Pyrolysis Process had no significant impacts on the ambient air quality of the surrounding areas of a Continuous TPO Unit, hence in the light of the aforesaid the Applicant's allegations of the Respondent No.8 LLPs establishment and undertake of concurrent operations causing environmental or public health risks holds no water. A True Copy of the Complaint dated 08.12.2024 preferred by the Applicant and the Reply to the same by the Uttar Pradesh Pollution Control Board duly received by the Applicant is being annexed herewith as **ANNEXURE R8- 7 ('Colly')**.

7. That the averments contained in **Para 7** of the Application preferred by the Applicant are baseless and misconceived and are vehemently denied in toto by the Respondent No.8. That as stated above the Khokhari River is a rain fed tributary of the Yamuna River that used to be a perennial river about 15 years back and is situated a considerable distance from the Plant Facility of the Respondent No.8 LLP. That as elucidated above, this Hon'ble Tribunal pursuant to the admission of O.A No.201 of 2024 was pleased to pronounce several Orders directing the relevant Authorities to conduct an inspection of the same where in several observations were made by the relevant authorities concluding that the river has maintained its river bed

structure but the course of the river bed had dried up and that the river had been rendered without a continuous water flow for a significant time. The comments on quality of the water of the Kokhari river could not be decisively made by the relevant authorities as the river did not meet the basic hydrological, ecological and environmental requirements of continuous natural discharge of water in its already dried up riverbed course. That the captioned-matter is still sub-judice before this Hon'ble Tribunal. It is the unequivocal stand of the Respondent No.8 LLP that its Plant facility will discharge no effluents or any type of waste into the Khokhari river neither at the time of establishment of the Plant facility nor at the time of commencement and subsistence of the Plant operations. That the Applicant has evidently failed to adduce any credible evidence or shed any light qua the fact that how the establishment of the Plant facility of the Respondent No.8 would threaten the restoration attempts of the water body being undertaken by the relevant authorities or cause any adverse impact on the prevalent health of the same? That at this juncture it is apposite to reiterate that the Plant facility of the Respondent No.8 shall install an Effluent Treatment Plant (ETP) prior to the commencement of the operations of the Plant facility to ensure proper treatment of effluents generated as result of the Tyre pyrolysis process and the same after treatment shall be reused and utilized within the Plant premises for gardening and irrigation purposes. That domestic sewage generated at the Plant Facility shall also be duly treated and reused for gardening and irrigation purposes within the Plant premises itself. Hence, in the case of the Plant Facility

of the Respondent No.8 not discharging any effluents outside the Plant Facility premises the question of polluting or causing any threat to the restoration plans of the Khokhari river holds no water.

8. That the averments contained in **Para 8** of the Application preferred by the Applicant are baseless and misconceived and are vehemently denied in toto by the Respondent No.8. That there is no dubiety qua the fact that the Respondent No.8 had applied for the Consent to Establish vide Application No.28176639 preferred before the UPPCB on 19.09.2024 and the same was duly granted to the Respondent No.8 LLP on 21.10.2024. However, the same was only granted to the Respondent No.8 LLP pursuant to an inspection conducted by the UPPCB on 15.10.2024 after all pre requisites for the grant of the CTE in strict compliance with the regulations and environmental compliances recorded in the SOP and obtainment of requisite NoC's from relevant authorities (Rajya Board) had duly been undertaken, met with and complied with by the Respondent No.8 LLP. That despite the UPPCB duly informing the Applicant that a detailed inspection for the purpose(s) of grant of the CTE dated 21.10.2024 upon the Respondent No.8 LLP was duly conducted by the UPPCB on the 15.10.2024 the Applicant has not found it necessary to appreciate the same and has baselessly without furnishing any credible evidence to substantiate his misconceived claims has averred that the grant of the CTE to the Respondent No.8 LLP was done without conducting a thorough inspection. That as mentioned- above that specific

requirement of a tyre pyrolysis unit to be established in an industrial zone only is applicable strictly on ABAP Type TPO Units only and the Respondent NO.8 LLP is undertaking the culmination of establishment of a Continuous TPO Unit for the Pyrolysis of waste Tyres at the land parcels(s) mentioned -above and the CTE granted by the UPPCB does not entail a view contrary to the same. That on thorough scrutiny of the SOP dated 16.01.2024 it is pellucidly evident that the siting criteria envisaged therein is applicable only on new/ proposed ABAP Type TPO units and in the case of there being no implied or expressed bar on the establishment of the Respondent No.8 LLP recorded in the SOP dated 16.012024 the grant of CTE for the same to the Respondent No.8 LLP for the establishment of a Continuous Type TPO Unit by the UPPCB can by no means and bounds be construed to have been undertaken in contravention to any of the environmental norms or regulations. In light of the aforesaid, the establishment of the Respondent No.8 LLP and its undertaking of concurrent operations at the above-mentioned land parcels shall in no manner be detrimental to the prevalent quality of environmental health or existing standards in the areas situated in the vicinity of the Plant facility of the Respondent no.8 LLP. That as mentioned-above all establishment activities of the Respondent No.8 LLP shall be undertaken in strict compliance with the requirements enumerated in the SOP dated 16.01.2024 and in harmony with the environmental norms and regulations specified in the CTE dated 21.10.2024 duly granted by the UPPCB to the Respondent No.8 for the establishment of a Continuous

Type TPO Unit Facility. Hence, the question of causing any adverse impact to the environmental health or standards of the vicinity of the Plant facility of the Respondent No.8 holds no water. That the averment preferred by the Applicant in the present Para of his Application to the effect of the Plant facility of the Respondent No.8 LLP being in proximity to sensitive areas has been dealt with at length in the Paras mentioned above and is not being reiterated for the sake of brevity of the present reply and to avoid pleonasm.

9. That the averments contained in **Para 9** of the Application preferred by the Applicant are baseless and misconceived and are vehemently denied in toto by the Respondent No.8. That the Applicant has been mechanically levelling baseless allegations against the Respondent No.8 LLP and the relevant authorities without furnishing an iota of evidence to substantiate the same. That the complaint dated 08.12.2024 received by the UPPCB on 09.12.2024 was duly recorded and investigated by the UPPCB and the same was settled on 25.12.2024 wherein the UPPCB duly informed the Applicant that the establishment activities at the above-mentioned land parcels is being undertaken by the Respondent No.8 LLP only pursuant to the issuance of requisite NoC's from the relevant authorities i.e. the Udyog Rajya Board and the grant of the CTE by the UPPCB in harmony with the environmental norms and regulations mandatory for grant of the same. That it is apposite to mention that the UPPCB in furtherance to authenticate the veracity of the allegations preferred by the Applicant in the above-mentioned complaint duly inspected the Plant

premises of the Respondent No.8 again on 25.12.2024. That on bare perusal of the Complaint dated 08.12.2024 it is crystal clear that the Applicant had vide furnishment of the same alleged that the Respondent No.8 LLP was undertaking the establishment of its Plant facility without obtaining the requisite NoC's and **CTO** for the same. That the Applicant in his complaint preferred before the UPPCB and in the Reply furnished by the UPPCB and duly received by the Applicant has failed to appreciate the fact that the CTO is to be obtained by the Respondent No.8 LLP only before the commencement of the operations of the Plant facility of the Respondent No.8 LLP and the same is not required for the establishment of the Plant Facility of the Respondent No.8 LLP. That the UPPCB after conducting the inspection of the Respondent No.8's Plant facility had also duly informed the Applicant about the real time status of the establishment of the Respondent No.8 LLP and duly informed the Applicant about the Respondent No.8 undertaking establishment operations of its Plant facility only pursuant to being in due possession of the requisite NoC's from the relevant authorities and the CTE dated 21.10.2024 duly issued by the UPPCB. That it is also pertinent to mention that the UPPCB had also duly informed the Applicant that the grant of the CTE dated 21.10.2024 was only undertaken by the UPPCB after conducting and due inspection of the premises of the Respondent No.8 on 15.10.2024 after satisfying itself to its own accord that the conditions specified in the SOP dated 16.01.2024 the same being issued by the CPCB under the Orders and supervision of the Hon'ble NGT and the Ministry of Environment,

Forest and Climate were met by the Respondent No.8 LLP for undertaking the establishment of a Continuous Type TPO unit in the above-mentioned land parcels. That it is also crucial to mention that the establishment process of the Plant Facility of the Respondent No.8 LLP as mentioned above is in its nascent stage and the same was visually confirmed to the Applicant by furnishment of photographs of the Plant Premises of the Respondent No.8 LLP to the Applicant by the UPPCB and that the same is being undertaken in strict compliance with the conditions enumerated in the CTE dated 21.10.2024. That the allegation of the non-consideration of the environmental concerns by the UPPCB for the issuance of the CTE holds no water as the same was strictly done and duly considered before the issuance of the CTE dated 21.10.2024 itself and again re-confirmed by the UPPCB vide conduct of the inspection dated 25.12.2024 pursuant to which the UPPCB was satisfactorily pleased to conclude that the establishment of the Respondent No.8 LLP was being undertaken by its stakeholders strictly in compliance with the conditions stipulated in the SOP dated 16.01.2024 and the conditions entailed in the CTE duly granted by the UPPCB to the Respondent No.8 LLP. That in light of the above the allegation of the Applicant that the inspection report merely noted the existence of the CTE with the Respondent No.8 without taking into consideration the environmental concerns holds no water as the same was *done both prior to the issuance of the CTE dated 21.10.2024 and again re-confirmed vide conduct of the inspection dated 25.12.2024 by the UPPCB.*

10. That the averments contained in **Para 10** of the Application preferred by the Applicant are baseless and misconceived and are vehemently denied in toto by the Respondent No.8. That on a conjoint reading of the RTI Application dated 05.01.2025 and the Reply to the same duly received by the Applicant on 04.02.2025 it is perspicuous that the UPPCB had supplied the Applicant with all relevant information available with the UPPCB, provided the same was within the purview of the RTI Act,2005. That the UPPCB had duly informed the Applicant about the date of Application for the procurement of the CTE preferred by the Respondent No.8 LLP in furtherance to obtain the same, the date on which the inspection for the grant of the CTE was duly undertaken by the UPPCB, the domain information from which the Applicant could procure the details pertaining to the NoC's issued to the Respondent No.8 LLP as the same fell within the ambit of public information. That the only information that was not supplied by the Relevant Authority was pertaining to the CTO as the same has not been issued by the UPPCB in favour of the Respondent No.8 till date. As, mentioned-above, the same would only be issued pursuant to the Respondent No.8 LLP applying for the same and the same shall be done by the Respondent No.8 LLP only subsequent to culmination of establishment of its Plant Facility and prior to commencement of its operations. That the Applicant despite being in receipt of all information sought including the CTE obtained by the Respondent No.8 LLP and using the same to prefer his Application before this Hon'ble tribunal has baselessly alleged that the relevant authorities have defaulted in providing him with the relevant

information sought vide filing of the RTI Application dated 05.01.2024 without even specifying as to what information was specifically withheld by the Relevant Authorities which prevented him from effectively furnishing the Application No.266 of 2025. That in light of the same the allegations levelled by the Applicant in the present paragraph of his Application holds no water. A True Copy of the RTI Application dated 05.01.2025 and Reply dated 04.02.2025 duly received by the Applicant is being annexed herewith as **ANNEXURE R8- 8('Colly')**.

11. That the averments contained in **Para 11** of the Application preferred by the Applicant are baseless and misconceived and are vehemently denied in toto by the Respondent No.8.

(a) Production Capacity and By Products: As mentioned in the preliminary submissions of the present Reply it is being reiterated that the establishment of the Respondent No.8 LLP and the concurrent pyrolysis process that would be undertaken by the Respondent No.8 LLP in its Continuous Type TPO Unit shall be done in strict compliance with SOP dated 16.01.2024 and the conditions entailed in the CTE dated 21.10.2024 issued by the UPPCB. The same would be undertaken by utilizing raw materials within the limits specified in the CTE and the three products derived pursuant to the culmination of the Pyrolysis process are finished products for Respondent No.8 LLP and shall be commercially utilized by the Respondent No.8 LLP as elucidated in the preliminary submissions of this

Reply. It is the unequivocal stand of the Respondent No.8 that the Pyrolysis process being undertaken in its Continuous Type TPO Unit shall lead to the production of no by- products. Also, as mentioned above the effluents generated as a result of the Pyrolysis process shall be within the limits specified in the CTE and shall be treated and reused in the Plant premises itself in harmony with the conditions recorded in the CTE dated 21.10.2024. That it is also noteworthy to mention that the Applicant despite mentioning about specified knowledge that Pyrolysis of tyres leads to the production of significant by-products has failed to provide even a single study or finding to affirm the same and has not named a single by product that might be produced as a result of the Pyrolysis process being undertaken by the Respondent No.8. However, on bare perusal of the SOP dated 16.01.2024 it can be reaffirmed that the Pyrolysis process of waste tyres does not affect the ambient air quality of the surrounding areas and does not lead to any significant environmental hazards or risks if undertaken in strict compliance with the guidelines entailed therein.

- (b) Location in Non-Industrial Zone: That the present point has been dealt with at length in the above paras of the present Reply and are not being reiterated for the sake of brevity of the present reply and to avoid pleonasm.

(c) Water consumption: That as elucidated in the contents of the Paragraphs of this Reply above, the establishment of the Plant facility of the Respondent No.8 LLP is currently in the nascent stage where the consumption of the water by the Respondent No.8 LLP is mainly restricted for domestic purposes. However, the CTE granted by the UPPCB, duly permits the Plant facility to consume and utilize water for domestic and cooling purposes at the time of establishment of the Plant facility of the Respondent No.8 LLP. That at this juncture it is crucial to apprise this Hon'ble Tribunal of the fact that the Respondent No.8 has already obtained requisite permission and NoC's from the Ground water Authority, Ministry of Jal Shakti, Govt of UP and the same duly allows the Respondent No.8 to extract 11,340 Kilo Litres of ground water annually, that the Respondent No.8 LLP duly intends to use for its industrial operations only subsequent to the Respondent No.8 LLP commencing Plant operations. That the Respondent No.8 LLP shall duly intimate the relevant authorities with respect to the change in the water consumption by its Plant facility if any, at the appropriate time after the Respondent No.8 LLP has determined its actual water requirement that it would utilize to undertake the pyrolysis of waste tyres at its Plant facility post commencement of its operations. The same can only be determined subsequent to the Respondent No.8 culminating the establishment of its Plant facility and prior to the Respondent No.8 commencing Plant operations, and that the same is

mandatory for the procurement of the CTO from the UPPCB which is a non-negotiable requirement for the Respondent No. 8 LLP to initiate commencement and undertake concurrent operations at its Plant facility. That, the Applicant has blatantly failed to furnish any relevant study or any govt approved report/scientific data which brings to light any cogent concerns regarding the depleted level(s) of the ground water reserves in the concerned area or how the establishment and the operations of the Respondent No.8 LLP at the above-mentioned ground parcels would adversely affect the level of the ground water reserves or the quality of the ground water in the concerned area. That at this juncture it is imperative to apprise this Hon'ble Tribunal that the stakeholders of the Respondent No.8 are undertaking the installation of a potent a rain water harvesting system in its Plant facility to effectively recharge the ground water levels in the concerned areas. That the same is a precondition for the issuance of the NoC's by the Ground Water Authority, Government of Uttar Pradesh. The installation of the same would effectively enable the ground water reserve(s) to be recharged by 22,680 Kilo Litres of water annually that is almost double of what the Respondent No.8 LLP would prospectively utilize in the near future for undertaking operations at its Plant facility. A true Copy of the NoC's duly obtained by the Respondent No.8 LLP for the extraction of ground water from the Ground Water Department, Ministry of

Jal Shakti, Uttar Pradesh is being annexed herewith as **ANNEXURE R8-9 ('Colly')**.

- (d) Proximity to Sensitive Areas: That the present point has been dealt with at length in the above paras of the present Reply and are not being reiterated for the sake of brevity of the present reply and to avoid pleonasm.

12. That the averments contained in **Para 12** of the Application preferred by the Applicant are baseless and misconceived and are vehemently denied in toto by the Respondent No.8. It is the unequivocal stand of the Respondent No.8 that not a single tree specifically protected under the Protection of Trees Act, 1976 or otherwise standing at the premises of the Plant facility of the Respondent No.8 LLP has been harmed or felled during the assimilation of the Respondent No.8 LLP infrastructure at the land parcel(s) as mentioned-above. As, mentioned above, at numerous occasions it is being reiterated that the Respondent No.8 LLP is utmost serious in its endeavour to burgeon and undertake establishment and concurrent operations of its Plant facility in harmony with the principles of sustainable development and inter-generational equality and has already commenced to mark and identify the area for development of a green belt by burgeoning a Miyawaki Forest in adherence with the conditions specified in the SOP dated 16.01.2024 and the CTE dated 21.10.2024. That the Respondent No.8 further in its endeavour to perform its fundamental duties enshrined in Part IV under Article 51 A (g) of the Constitution of India is unconditionally willing to undertake a plantation drive to

plant trees species of different types and in such numbers that may enable the effective development of a Miyawaki forest in the vicinity of the Plant area Premises of the Respondent No.8 LLP and in such a manner as this Hon'ble Tribunal may deem fit.

That at this juncture it is also imperative to mention that pursuant to the identification and marking of areas for the due development of a Green Belt area in compliance with and as mandated by the conditions enumerated in the CTE dated 21.10.2024 and the SOP dated 16.01.2024 the Respondent No.8 LLP has concurrently initiated the undertaking of plantation of a significant number of different species of trees in and around its Plant facility premises and has already culminated the successful plantation of the same. That at this juncture it would also not be out of place to satisfactorily conclude from the present Bonafide conduct of the Respondent No. 8 LLP that the establishment of the Respondent No.8 LLP and its concurrent operation is being and would be undertaken by the stakeholders of the Respondent No.8 LLP in strict adherence with the conditions and in harmony with the environmental norms and regulations as enumerated in the CTE dated 21.10.2024 and the SOP dated 16.01.2024, with utmost regards for environmental principles like the Public Trust Doctrine wherein the plantation of the above-mentioned trees and the further undertaking of plantation of more trees by the Respondent No.8 LLP would duly aid in upkeeping and improvement of the prevalent environmental standards and health in the surrounding areas

situated in the vicinity of the Plant Facility of the Respondent No.8 LLP and further allow the people concerned and the stakeholders of the Respondent No.8 LLP to savour the fruits of the same. The same can be visually confirmed upon a mere glance at the few photographs of the different species of trees duly planted by the Respondent No.8 LLP in and around its Plant Facility Premises at the concerned land parcel(s) where the establishment of the Respondent No.8 LLP is being undertaken by the stakeholders of the Respondent No.8 LLP respectively in furtherance to duly burgeon a green Belt area. Photographs of the different species of trees duly planted by the Respondent No.8 LLP in and around its Plant Facility Premises at the concerned land parcel(s) where the establishment of the Respondent No.8 LLP is being undertaken by the stakeholders of the Respondent No.8 LLP respectively in furtherance to duly burgeon a Green Belt area is annexed herewith as **ANNEXURE 10 ('Colly')**.

13. That the averments contained in **Para 13** of the Application preferred by the Applicant are baseless and misconceived and are vehemently denied in toto by the Respondent No.8. That the averments contained in the respective Para have been dealt with at length in the above Paras of the present reply and are not being reiterated for the sake of brevity of the present Reply and to avoid pleonasm. However, it is crucial to mention that the complaint dated 08.12.2024 preferred by the Applicant was duly investigated and closed by the UPPCB and the Applicant has not furnished any specifics with regards to any other Complaint that he avers

to have preferred before the UPPCB and the Board taking no action on the same. That in absence of any specifics with respect to the same the same is a mere allegation baselessly levelled by the Applicant. Furthermore, it is also essential to reiterate that the establishment activities of the Respondent No.8 activities were only commenced pursuant to the grant of the CTE by the UPPCB and the same is being undertaken in strict compliance with the SOP dated 16.01.2024 and the preconditions enumerated in the CTE dated 21.10.2024 in strict harmony with the environmental norms and regulations. Hence, by no stretch of imagination can it be construed that the construction activities being undertaken by the Respondent No.8 LLP are illegal or in gross violation of the environmental norms and regulations and in dearth of even an iota of credible evidence to substantiate the same the same are just surmises and conjectures baselessly alleged by the Applicant and holds no water.

REPLY TO THE GROUNDS

14. That the ground relied upon by the Applicant in **Para 14** of the Application preferred by the Applicant is baseless and misconceived and the same holds no water. The same has already been dealt with at length in the above Paragraphs of the present Reply and are not being reiterated for the sake of brevity of the present Reply and to avoid pleonasm.
15. That the ground relied upon by the Applicant in **Para 15** of the Application preferred by the Applicant is baseless and misconceived and the same holds no water. That on the bare

perusal of the contents of the paras elucidated above, the Respondent No.8 has satisfactorily established in the preceding Paragraphs of the present Reply that the grant of the CTE dated 21.10.2024 by the UPPCB upon the Respondent No.8 LLP was only undertaken by the UPPCB after the UPPCB satisfying itself to its own accord that the Respondent No.8 was in due receipt of the requisite NoC's issued by the relevant authorities and the establishment of the Respondent No.8 LLP in the above-mentioned land parcel(s) was permitted by and would be undertaken in strict adherence with all environmental norms and regulations as specified in the SOP dated 16.01.2024. That the same was done only pursuant to the UPPCB duly inspecting the Plant facility premises of the respondent No.8 LLP on 15.10.2024. That upon the presentation of the baseless complaint dated 08.12.2024 by the Applicant before the UPPCB the UPPCB conducted an inspection of the Plant Premises of the Respondent No.8 LLP again on 25.12.2024 and concluded that the Respondent No.8 LLP was in due possession of the NoC's essential for undertaking the establishment of the same and the CTE dated 21.10.2024 issued by the UPPCB which as mentioned-above was issued only pursuant to the Respondent No.8 LLP satisfactorily establishing before the UPPCB that the establishment of the same was duly permitted and would be undertaken in strict adherence with all environmental norms and regulations as specified in the SOP dated 16.01.2024.

16. That the ground relied upon by the Applicant in **Para 16** of the Application preferred by the Applicant is baseless and

misconceived and the same holds no water. The same has already been dealt with at length in the above Paragraphs of the present Reply and are not being reiterated for the sake of brevity of the present Reply and to avoid pleonasm.

17. That the ground relied upon by the Applicant in **Para 17** of the Application preferred by the Applicant is baseless and misconceived and the same holds no water. That the Applicant has blatantly failed to establish vide non-presentation of an ounce of credible evidence a single incident of environmental or regulatory compliance breach/violation to have been incurred on account of the Respondent No.8 LLP. That the Respondent No.8 LLP is being assimilated by responsible citizens of India who are well aware of their fundamental duty to protect and uphold the natural environment standards in and around its Plant facility area while concurrently undertaking establishment and future operations at its Plant facility. That as mentioned above, the Respondent No.8 LLP is being assimilated and its future operations pursuant to the procurement of the CTO from the relevant Authority shall be undertaken by upholding the principles of intergenerational equity and sustainable development and with utmost respect for the precautionary principle leaving no stone unturned to ensure that the establishment of its Plant premises and conduct of future operations at the Plant Facility being burgeoned shall be undertaken in strict compliance with the SOP for the Recycling of waste tyre scrap for the recovery of tyre pyrolysis oil, pyro gas and char in tyre pyrolysis (TPO) units dated 16.01.024 issued by the CPCB under the directions of

the Hon'ble National Green tribunal and the Ministry of Environment, forest and Climate Change and the conditions elucidated in the CTE dated 21.10.2024 issued by the UPPCB ensuring an environmentally sound and safe conduct of operations at its Plant facility in strict compliance with the environmental norms and regulations. That it is also imperative to mention that the Respondent No.8 LLP shall also strictly comply with the conditions mentioned in the CTO that shall be duly issued by the UPPCB before the commencement of the operations of the Respondent No.8 LLP upon fulfilment of all preconditions entailed in the CTE, which would further ensure that the operations undertaken at the Plant facility of the Respondent No.8 LLP shall not cause any adverse impacts on the environmental health standards prevalent in the surrounding areas of the Plant facility of the Respondent No.8 LLP or inflict any detrimental effects on the safety and wellbeing of the people concerned. The Respondent LLP in the process of creating employment and adding to the commercialization of the district shall establish and conduct operations at its Plant facility in a manner that would ensure upkeep of the environmental health of the surrounding areas and the safety of the people concerned and the Respondent No.8 LLP has enumerated a number of significant steps being undertaken by the stakeholders in the above Paras of the present Reply to satisfactorily infer the same and that the execution of the requisite steps shall further enable the Respondent No.8 to effectively effectuate its endeavour to strike a counter balance between industrial development in the region and maintenance of the environmental health of

the surrounding areas in the vicinity of its Plant facility and to upkeep and safeguard the safety and health of the people concerned. That the Applicant has blatantly failed to adduce even an iota of credible evidence substantiating the allegations levelled in his baseless Application and in the absence of the same the averments contained in the present Para of the Application are just surmises and conjectures and under no circumstances bring to light a single incident of breach of environmental norms or regulatory compliances to have been incurred on part of the Respondent No.8 LLP that might lead to the encroachment of the fundamental right to a clean and healthy environment of the stakeholders involved, as the same is duly guaranteed to every citizen of India as enshrined under Article 21 of the Constitution of India.

18. That the averments contained in **Para 18** of the Application are formal submissions of law and hence warrant no Reply. However, it is apposite to mention that the Applicant did not and does not have a continuing cause of Action to prefer the present Application under Reply. That on bare perusal of the contents of the preceding paragraphs of the present Reply it is evident that the Applicant has blatantly failed to adduce even an ounce of credible evidence to bring to light even a single event of violation/breach of environmental or regulatory norms, regulations and compliances to have been incurred on the part of the Respondent No.8 LLP. Hence, in absence of the same the present Application under Reply is liable to be dismissed by this Hon'ble Tribunal *in limine*.

PRAYER

In the view of the aforesaid, it is therefore most respectfully prayed that this Hon'ble Tribunal, may in the interest of Justice and Equity graciously be pleased to:

- a. Dismiss the present Application bearing nomenclature O.A 266/2025.
- b. Award Litigation costs incurred by the Respondent No.8 LLP in favour of the Respondent No.8 LLP and against the Applicant.
- c. Any such further Orders that this Hon'ble Tribunal may deem fit in the light of facts and circumstances of the present case.

THROUGH



SANJAY JAIN, AMBER JAIN

RUCHIKA BHAN

D-611, ADDITIONAL BUILDING,

SUPREME COURT OF INDIA, NEW DELHI

MOB: 9811060092, 9911965371

EMAIL: sanadv2004@gmail.com

PLACE: NEW DELHI

DATE: 22.08.2025

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
SITTING AT NEW DELHI

ORIGINAL APPLICATION NO. _____ OF 2025

IN THE MATTER OF:

Dr. Amit Kumar

.....Applicant

VERSUS

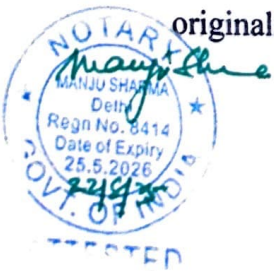
State of Uttar Pradesh & Ors.

.....Respondent(s)

AFFIDAVIT

I, Anshuman Bhaskar, S/o Mrs. Ruby Bhaskar, aged about 28 years, R/o G-001, MRV Homes, Sector 69, Gurugram -122101, presently at Delhi, do hereby solemnly affirm and depose as under:

1. That I am the Authorized Representative for the Respondent No.8 LLP in the captioned-matter and well-versed with the facts and circumstances of the present case and as such I am competent to swear and depose the present Affidavit. That the contents of the accompanying Reply shall be read as part and parcel of the present Affidavit and the same have not been repeated herein for the sake of brevity.
2. That the present Reply and the accompanying Affidavit has been drafted by my Counsel under my instructions and I have read and understood the contents of the same. The same are true and correct to the best of my knowledge and no part thereof is false and nothing material has been concealed therefrom.
3. That the annexures with the Application are true copies of their respective originals.



A. Bhaskar
DEPONENT



VERIFICATION

Verified at New Delhi on this 22nd day of August, 2025, that the contents of Para 1 to 3 of the above Affidavit are true to the best of my knowledge, no part of it is false and nothing material has been concealed therefrom.

A. Bhaskar
DEPONENT



CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTANT WHO APPEARS PERFECT TO UNDERSTAND & AFFIRM / DEPOSE BEFORE ME AT DELHI ON 22/8/25 IDENTIFIED BY

✓ IDENTIFIED THE EXECUTANT / DEPONENT WHO HAS SIGNED IN MY PRESENCE

Anbar Jain Adv

Mob. 9911965371

Item Ns. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 266/2025

Dr. Amit Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 28.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Dr. Amit Kumar, Applicant in Person (Through VC)

ORDER

1. In this Original Application (OA), applicant has raised a grievance against setting up of respondent no.8- M/s Adideva Carbon LLP which is stated to be a Tyre Pyrolysis Plant.

2. According to the applicant, said Tyre Pyrolysis Plant has been set up at Khasra Nos. 454, 455, 457, 459 and 464 of Village Sakauti, District Shamli, Uttar Pradesh.

3. Learned Counsel for the applicant submits that siting criteria as provided in the Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units issued by Central Pollution Control Board (CPCB) has been violated and in this regard, he has referred to the Clause 2.1 of the SOP which provides as under:

"2.1 Siting Criteria for ABAP type TPO Units

The siting criteria is applicable only to new /proposed units. New ABAP type TPO unit shall be allowed only in the industrial areas/land.

(1) Siting criteria for ABAP type TPO Units:

The criteria for siting of ABAP type TPO units depends on the following facts:

i) There are no organized continuous process emissions in process.

ii) The air pollutant emission in ABAP type TPO unit is from burning of fuel for heating purpose and intermittent flaring of excess pyro gas or its emergency release;

iii) The plot area of the TPO Unit carries more weightage as the emission from TPO unit does not affect far away community, instead it is the immediate neighbourhood that is affected. Char, being large size particle if spilled in the plant premises during its handling cannot travel to larger distance under the influence of wind;

iv) The environmental concern from TPO Unit is spillage of Char in the work zone while removing it from the reactor and its subsequent packing into the bags. The influence zone due to this spillage is limited within the premise of the unit;

v) The odour from TPO Unit are localized and confined to premises and adjacent areas.

Followings are the criteria for site consideration for new units:

i) New ABAP type TPO Unit having individual reactor capacity of 10 tonnes to 20 tonnes should only be allowed;

ii) Considering the possible impacts in neighbourhood, TPO Unit having cumulative maximum batch capacity up to 60 tonnes per day (TPD) only be allowed within a premises and this is applicable for new ABAP type Units / expansion in existing batch type TPO Unit.

iii) Beyond cumulative batch capacity of 60 TPD, only continuous process type TPO unit be allowed in case of setting up of new ABAP type units or expansion in existing TPO Unit in a single premises.

iv) For new ABAP type TPO Unit the minimum plot area shall be 3000 square meters for a single reactor of 10 to 12 tonnes capacity and the area will increase by 750 square meters for every additional reactor of capacity 10 to 12 tonnes and will increase up to 6000 square meters.

v) For new proposed ABAP type TPO unit the minimum plot area shall be 4000 square meters for a single batch reactor of 20 tonnes capacity and the area will increase by 1000 square meter for every additional reactor and will increase up to 6000 square meters.

- vi) *For new proposed continuous TPO unit the minimum plot area should be 7000 square meters irrespective of number of reactors.”*

(II) Green Belt Requirement

The green belt should be as per consent conditions or as per the guidelines of Central and State Government and in no case less than 5% of the total area of the plot.

(III) Movement of Fire-Tenders

Paved road to be provided for movement of the fire-tenders. No material is allowed to be stored (no obstruction) on this paved road. SPCBs /PCCs to ensure this requirement, while issuing new CTE/CTO.”

4. Plea of the applicant is that respondent no.6 is constructing the Tyre Pyrolysis Plant with a capacity of 230 metric tonnes per day at a location that is very close to ecologically and socially sensitive areas including the Khokhari River (within 40 meters), near Irrigation Department drain (0 meter), Mata Ka Mandir (50 meters), a government inter-college (100 meters), and residential areas of two villages (within 300–400 meters). It is also the case of the applicant that site is directly adjacent to a Highway.

5. Learned Counsel for the applicant submits that Consent To Establish (CTE) application was made by respondent no.6 on 19.09.2024, therefore, guidelines which have been issued by CPCB on 16.01.2024 applies to the respondent no.6 unit and without considering the issue of siting criteria, Uttar Pradesh Pollution Control Board (UPPCB) has issued CTE dated 21.10.2024 annexure 6, page 129.

6. O.A. raises substantial issue relating to the compliance of environmental norms.

7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of

hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

8. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

9. List on 02.09.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 28, 2025
Original Application No. 266/2025
JG.

BY SPEEDPOST A.D./EMAIL**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI****Original Application No. 266/2025****Dr Amit Kumar Vs State of Uttar Pradesh & Ors.****To****1. State of Uttar Pradesh**

Through The Chief Secretary
 Government of Uttar Pradesh 101,
 'B' Block, Lok Bhawan, U.P. Secretariat Lucknow, Uttar Pradesh 226001
 Email csup@nic.in(Respondent No.1)

2. Central Pollution Control Board

Through its Member Secretary
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032
 Email: mseb.cpcb@nic.in(Respondent No.2)

3. Uttar Pradesh Pollution Control Board

Through its Member Secretary
 Building.No. TC-12V, Vibhuti Khand, Gomti Nagar
 Lucknow, Uttar Pradesh 226010
 Email ceo3@uppcb.in(Respondent No.3)

4. Muzaffarnagar Regional Office, UPPCB

Through Regional officer
 New Mandi, Muzaffarnagar, Uttar Pradesh 251001
 Phone 07839891687,
 Email romuzaffarnagar@uppcb.in(Respondent No.4)

5. District Magistrate, Shamli (DM Shamli)

District Magistrate Office,
 Shamli-Banat Road Shamli, Uttar Pradesh 247776
 Email: dmslm@nic.in(Respondent No.5)

6. Divisional Forest Officer (DFO), Shamli

District Forest Office, Forest Department, Shamli
 Kairana Road, Shamli, Uttar Pradesh 247776
 Email pcef-up@nic.in(Respondent No.6)

7. Ground Water Department, Government of Uttar Pradesh

Through its Director
 Bhujal Bhawan, Village- Hariharpur, Near Delhi Public School, Shaheed Path,
 Lucknow, Uttar Pradesh 226002
 Email: upgwd.in@gmail.com(Respondent No.7)

8. M/s Adideva Carbon LLP

Through its Partners Manish Kumar Agarwal, Mohit Jain, and Armit Jain
 A-C012, Ground Floor, North Tower, M3M Urbana Business Park,
 Sector 67, Badshahpur, Gurgaon, 1221011
 Email adideva.carbon@gmail.com(Respondent No.8)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 28.05.2025 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"6. O.A. raises substantial issue relating to the compliance of environmental norms.

7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

8. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

9. List on 02.09.2025."

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 02.09.2025, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 28.05.2025

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 30th May 2025.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)





GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
Central Registration Centre
Form 16

[Refer Rule 11(3) of the Limited Liability Partnership Rules,2009]

Certificate of Incorporation

LLP Identification Number: **ACF-5910**

The Permanent Account Number (PAN) of the LLP is **ACEFA8198B***

The Tax Deduction and Collection Account Number (TAN) of the LLP is **RTKA26840C***

It is hereby certified that ADIDEVA CARBON LLP is incorporated pursuant to section 12(1) of the Limited Liability Partnership Act 2008.

Given under my hand at Manesar this **NINETEENTH** day of **FEBRUARY** **TWO THOUSAND TWENTY FOUR**

Certification signature by DS MINISTRY OF CORPORATE
AFFAIRS , CRC MANESAR 1 -ROC CRC@MCA.GOV.IN>.
Validity Unknown

Digitally signed by
DS MINISTRY OF CORPORATE
AFFAIRS , CRC MANESAR 1
Date: 2024.02.19 13:08:18 IST

Kuldeep Singh
Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on mca.gov.in

Mailing Address as per record available in Registrar of Companies office:
ADIDEVA CARBON LLP

UBP/NT/O/GL/012, M3M URBANA BUSINESS PARK SECTOR 67, Badshahpur, GURUGRAM, Badshahpur, Gurgaon-122101, Haryana, India

*as issued by Income tax Department



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE DESIGNATED PARTNERS / PARTNERS OF ADIDEVA CARBON LLP, HAVING ITS REGISTERED OFFICE AT UBP/NT/O/GL/012, M3M URBANA BUSINESS PARK, SECTOR 67, BADSHAHPUR, GURGAON – 122101, HARYANA DULY HELD ON 12.08.2025 AT 11:30AM AND CONCLUDED AT 12:30 PM.

RESOLUTION TO AUTHORIZE MR. ANSHUMAN BHASKAR TO DULY REPRESENT THE LLP BEFORE RELEVANT LAW AUTHORITIES / COURTS.

“RESOLVED THAT Mr. Anshuman Bhaskar serving as an employee for the LLP, be and is hereby duly authorized on behalf of Adideva Carbon LLP, to appear, represent, sign, verify and submit any applications, petitions, replies, affidavits, documents and do all such acts, deeds and things as may be necessary or required in connection with any legal proceedings, cases, notices, summons, or matters before any competent Court of Law, Tribunal, Government Authority, or any other legal forum or adjudicating authority.”


“RESOLVED FURTHER THAT Mr. Anshuman Bhaskar is also duly authorized to appoint advocates, legal counsels, solicitors or other professionals, and to take any further steps necessary for and on behalf of the LLP in connection with such matters.”

“RESOLVED FURTHER THAT a certified true copy of this resolution be provided to any person or authority as may be required.”

Certified True Copy


**For and on behalf of
Adideva Carbon LLP**


Mohit Jain
Designated Partner
DIN: 02748800


Manish Kumar Agarwal
Designated Partner
DIN:02042615

**Place: Gurugram
Date: 12.08.2025**

ADIDEVA CARBON LLP

 A-C 012, Ground Floor, North Tower, M3M Urbana Business Park,
Sector-67, Badshahpur, Gurugram - 122101, Haryana, India.

 0124-4253617

 info@adidevacarbon.in

LLP No. ACF-5910



CP-22/139/2021-WM-III-HO-CPCB-HO

**Standard Operating Procedure(SOP)
for
Recycling of Waste Tyre Scrap for the recovery
of
Tyre Pyrolysis Oil, Pyro Gas and Char
in Tyre Pyrolysis Oil (TPO) Units**



January 16, 2024

Central Pollution Control Board

(Ministry of Environment, Forest & Climate Change, Government of India)

Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi – 110032

T. Dabur

Anand Kumar

CP-22/139/2021-WM-III-HO-CPCB-HO



STANDARD OPERATING PROCEDURE
for
Recycling of Waste Tyre Scrap for the recovery of
Tyre Pyrolysis Oil, Pyro Gas and Char
in Tyre Pyrolysis Oil (TPO) Units

1.0 Background

In the matter of OA No. 400 of 2019 and in compliance of the Hon'ble NGT order dated 06-01-2020, seven (07) Tyre Pyrolysis Oil (TPO) Units comprising of three (03) advance batch automated tyre pyrolysis plants, three (03) existing batch units and one (01) continuous tyre pyrolysis plants were studied under the guidance of experts from NEERI and IIT Delhi. Further study of 70 TPO units were carried out with the help of SPCBs. As per the study advanced batch automated process (ABAP) and continuous tyre pyrolysis process had demonstrated compliance with regard to work zone limits and no significant impact on ambient air quality.

The study further observed that existing batch TPO Units need additional features such as PLC based control arrangement, bypass arrangement for pyro gas from reactor door to primary condenser, installation of gas sensors, pressure, temperature gauges at reactor & storage tank, gas /fire alarm system, flaring of entire pyro gas during emergency, arrangement for re-circulation of pyro gas for reactor's heating, provision for flaring of pyro gas, suction hoods over the gate of reactor and char bagging area, water sprinkler system and mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N₂) purging to address environmental and safety concerns.

In the same matter, the Hon'ble NGT vide its order dated 25.10.2021 directed to issue appropriate SoP covering siting criteria, threshold limit of a plant, carrying capacity, standards for effluents, emissions and hazardous or other waste, safety aspects to prevent accidents and for protection of public health. Accordingly, in consultation with expert members from NEERI & IIT-Delhi, the existing SoP was revised w.r.t Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Unit.

1.1 Pyrolysis process

Pyrolysis is a thermal degradation process carried out in the absence of oxygen /air in a vessel or a chamber, so that the combustion of material does not take place. It is a process in which organic materials are thermally decomposed into simpler compounds in the temperature range of 400 – 500 °C in an oxygen-free environment. Fig. 1 shows the

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schematic diagram of waste scrap tyre pyrolysis process. Since the products of thermal decomposition are released at different temperature having varying molecular structure, the products are in all phases i.e. solid, liquid and gas. Pyrolysis of tyres and rubber products produce pyrolysis oils, pyrolysis gas (pyro-gas), char and steel. The products generated in tyre pyrolysis are as follows:

- A) **Pyro Gas:** 20 to 35 percent of a tyre's energy content is typically converted into a combustible gas (Pyro Gas) that is used to fuel the pyrolysis process or is combusted in a flare before it is released. Typically, the components of pyro gas are H_2 , H_2S , CO , CO_2 , CH_4 , C_2H_4 , C_3H_6 and other light hydrocarbons.
- B) **Pyro Oil:** 35 to 50 percent of the output from the process is transformed into a liquid product that varies in quality from saleable fuel oil to lower-value oil blend stock.
- C) **Char:** The residual solid product (referred as char constitutes 25 to 40 percent of the output and contains a mixture of carbon, silica, titanium dioxide, zinc, steel etc.
- D) **Steel:** The thin wire, which is used for reinforcement of tyre is extracted out during pyrolysis and is collected at the end, sold in the market as scrap steel.

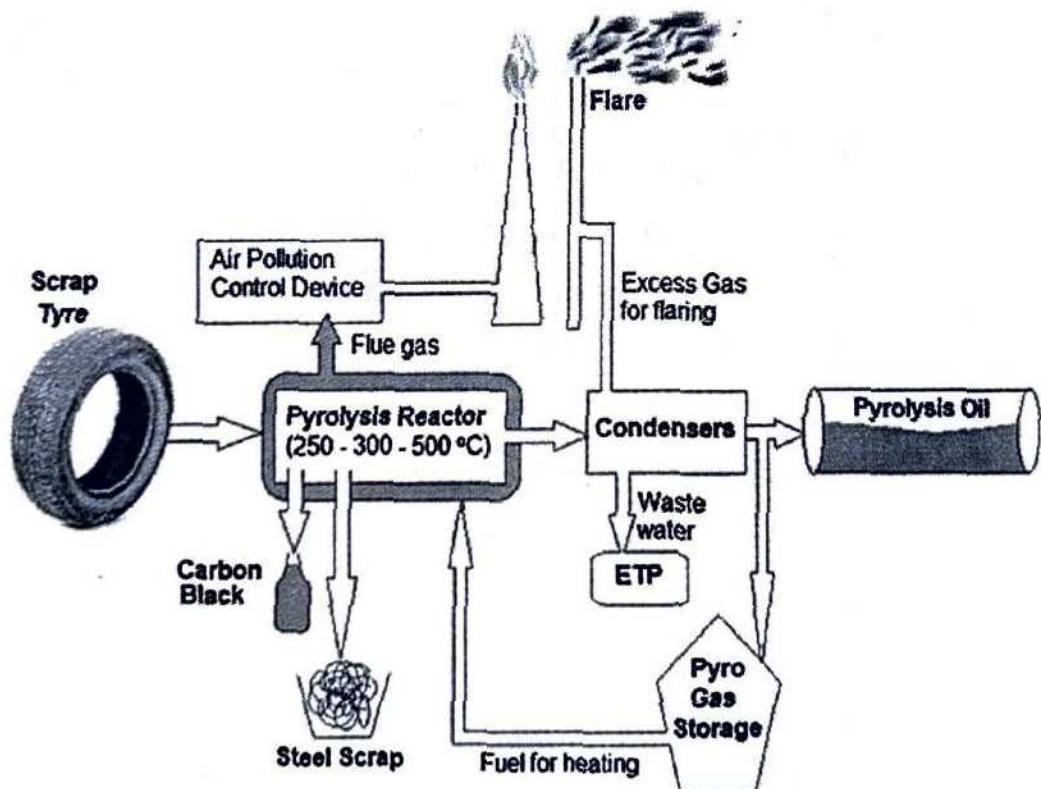


Fig. 1: Schematic diagram of waste tyre pyrolysis process

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The quantity and quality of each product depends on many process variables, including temperature, pressure, and residence time. A preferred quality tyre pyrolysis oil would have molecular weight little above its boiling temperature under normal temperature and pressure. This would help in efficient combustion, and less of soot formation. Waste tyre pyrolysis plant operators are expected to have a control on rate of heating and condensation so as to produce high-quality oils with high calorific values comparable with diesel and gasoline type fuels.

Two types of Pyrolysis process are in operation in India. Batch Type and Continuous Pyrolysis process. In both type of pyrolysis processes, the final product remains the same. Most of the tyre pyrolysis units in the country are based on batch processes technology having different types of process control, safety mechanism, raw material, finish product and waste handling facilities. There is a need to standardize the operations and facilities at Tyre Pyrolysis Oil (TPO) Units to achieve environmentally sound and safe operation of these units.

From the study carried out, it was observed that Advanced Batch Automated Process (ABAP) and continuous tyre pyrolysis process had no significant impact on ambient air quality. Therefore, for standardizing the batch type pyrolysis operations, Advanced Batch Automated Process (ABAP) type TPO Unit shall only be allowed.

2.0 Siting Criteria, Carrying Capacity and Standard Operating Procedures (SoP) for Advanced Batch Automated Process (ABAP) type TPO units:

2.1 Siting Criteria for ABAP type TPO Units

The siting criteria is applicable only to new /proposed units. New ABAP type TPO unit shall be allowed only in the industrial areas/land.

(I) Siting criteria for ABAP type TPO Units:

The criteria for siting of ABAP type TPO units depends on the following facts:

- i) There are no organized continuous process emissions in tyre pyrolysis process.
- ii) The air pollutant emission in ABAP type TPO unit is from burning of fuel for heating purpose and intermittent flaring of excess pyro gas or its emergency release;
- iii) The plot area of the TPO Unit carries more weightage as the emission from TPO unit does not affect far away community, instead it is the immediate neighbourhood that is affected. Char, being large size particle if spilled in the plant premises during its handling cannot travel to larger distance under the influence of wind;
- iv) The environmental concern from TPO Unit is spillage of Char in the work zone while removing it from the reactor and its subsequent packing into the

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- bags. The influence zone due to this spillage is limited within the premise of the unit;
- v) The odour from TPO Unit are localized and confined to premises and adjacent areas.

Followings are the criteria for site consideration for new units:

- i) New ABAP type TPO Unit having individual reactor capacity of 10 tonnes to 20 tonnes should only be allowed;
- ii) Considering the possible impacts in neighbourhood, TPO Unit having cumulative maximum batch capacity up to 60 tonnes per day (TPD) only be allowed within a premises and this is applicable for new ABAP type Units /expansion in existing batch type TPO Unit.
- iii) Beyond cumulative batch capacity of 60 TPD, only continuous process type TPO unit be allowed in case of setting up of new ABAP type units or expansion in existing TPO Unit in a single premises.
- iv) For new ABAP type TPO Unit the minimum plot area shall be 3000 square meters for a single reactor of 10 to 12 tonnes capacity and the area will increase by 750 square meters for every additional reactor of capacity 10 to 12 tonnes and will increase up to 6000 square meters.
- v) For new proposed ABAP type TPO unit the minimum plot area shall be 4000 square meters for a single batch reactor of 20 tonnes capacity and the area will increase by 1000 square meter for every additional reactor and will increase up to 6000 square meters.
- vi) For new proposed continuous TPO unit the minimum plot area should be 7000 square meters irrespective of number of reactors.

(II) Green Belt Requirement

The green belt should be as per consent conditions or as per the guidelines of Central and State Government and in no case less than 5% of the total area of the plot.

(III) Movement of Fire-Tenders

Paved road to be provided for movement of the fire-tenders. No material is allowed to be stored (no obstruction) on this paved road. SPCBs /PCCs to ensure this requirement, while issuing new CTE/CTO.

2.2 Carrying Capacity of the area for siting of ABAP type Tyre Pyrolysis Oil (TPO) Units

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The committee constituted by the Hon'ble NGT in the is of the view that carrying capacity may not be required in case of individual Tyre Pyrolysis Units of capacity 10 - 60 TPD, since these are small pyrolytic operations with no process emissions and there are only flue gas emissions due to combustion of fuels for reactors or in flare stacks.

In order to minimize impact on adjacent areas, the minimum plot area as stipulated in section 2.1 is required by the unit.

2.3 Threshold Limits for Tyre Pyrolysis Oil (TPO) Units (New TPO Units and expansions in Existing TPO units)

The threshold limit is applicable to new /proposed units or expansion in the existing units. Followings are the threshold limits for the TPO units:

- i) New ABAP type TPO units or expansion in existing units having cumulative batch capacity up to 60 TPD only shall be allowed.
- ii) Beyond cumulative batch capacity of 60 TPD for new units or expansion in existing units, only continuous type TPO unit shall be allowed.

2.4 Standard Operating Procedure (SoP) of ABAP type TPO Units

A) Minimum Requirement for Environmentally Sound Operation:

2.4.1	Unit should have a valid Consent to Establish (CTE), Consent to Operate (CTO) under Water and Air Act and Authorization under the Hazardous and Other Waste (M & TM) Rules, 2016 issued by SPCB / PCC & Fire Safety Certificate issued by the concerned department.
2.4.2	Unit to comply with emission & effluents standards as prescribed by the concerned SPCBs/ PCCs in consent to operate (CTO) under Air and Water Act. Further the management of Hazardous waste generated has to be done as per the conditions prescribed in the authorization issued by the SPCBs / PCCs under the Hazardous and Other Waste (M & TM) Rules, 2016.
2.4.3	The feed to ABAP type reactor has to be in the form of used tyre scrap – whole tyres /cut tyres / chips / shred /mulch /granules etc.
2.4.4	Initial heating of the reactor has to be done either by using pyro gas stored during previous cycle or by use of pyro water / purge water (oil mix water) / oil water emulsion, or by tyre pyrolysis oil or any other fuel approved by concerned SPCBs /PCCs. After generation of pyro gas, the same is to be used for the purpose of heating reactor. The flue gas should be vented out to the environment through an alkaline scrubber with mist eliminator attached to a chimney of at least 30 meters height. Plants to install adequate air pollution control devices (APCDs) for controlling flue gas emissions.

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Anand Kumar

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2.4.5	A compressor / air blower has to be installed for mixing of air with pyro water for ensuring proper burning while using pyro water/purge water during initial heating.
2.4.6	In order to control fugitive emissions from the reactor shell during operation, its proper sealing should be ensured.
2.4.7	ABAP type TPO units to construct or install a sufficient capacity suction hood / industrial dust collector attached to a bag filter at feeding door and same should must be operational at the time of removal of steel scrap wire and char from the reactor.
2.4.8	Suction hoods also to be installed at all the transfer points across the work zone such as at char bagging area etc. to control fugitive emissions. All suction hood to be connected to a common manifold leading to alkaline scrubber with mist eliminator attached with stack of 30 m height (installed for venting out flue gas emissions).
2.4.9	Unit to ensure no spillage of char during removal/ unloading of steel scrap from the reactor. The flooring should be paved/ concretized along with proper slope and drains for movement of steel scrap. This operation to be made cleaner by use of vacuum cleaner after each batch operation.
2.4.10	Unit to install water sprinkling system for prevention of fugitive emission at the all transfer points for arresting fugitives.
2.4.11	The removal of char should be through a mechanized system. The unloading of char from the reactor is to be done under controlled conditions in such a manner that the material inside the reactor is not open to the atmosphere at any point of time. The char shall be bagged in the HDPE bags with proper sealing. It should be ensured that no spillage take place during the collection of the char in the bags. The removal of char should be started only after Nitrogen purging.
2.4.12	A permanent arrangement should be made for Nitrogen purging. Pre-filled nitrogen gas cylinders will not be allowed to use for purging. All units to have PLC based Nitrogen generator as per the following requirement:

Number of Reactors	Nitrogen Generator capacity (Nm ³ /h)	Storage Tank Capacity (Liters)
1	3	1000
2	5	1500
3	7	2000
4	10	3000
> 4	12	4000

2.4.13	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation
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	in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 meter.
2.4.14	Unit to install Programme Logic Controller (PLC) based system for control of temperature and pressure inside the reactor.
2.4.15	Unit to install Programme Logic Controller (PLC) based auto activation for stopping of gas supply to the burner and for switching off the burners in case of increase of pressure and temperature inside the reactor.
2.4.16	Unit to install PLC based auto activation of bypass arrangements for bypassing the pyro gas from reactor to first separator tank in case of blocking /chocking of outlet vent inside the reactor or direct bypass for flaring
2.4.17	Unit to install PLC based carbon monoxide (CO) gas sensors connected with sirens (hooters) in case of release of CO.
2.4.18	The collection of the oil from the condensers should be in closed vessel and storage also should be in closed metallic tanks. (Oil / Liquid is stored at atmospheric pressure in metallic tank. Since this is not pressureized tank, there is no need of vent. The presence of vent releases low molecular weight HC into the air and creates odour, which is objected by the neighbourhood.) There should be no manual handling of oil. Transfer of oil should be carried out through pumps.
2.4.19	Unit to connect first separator tank with the oil storage tank for storing heavy oil fraction. There should not be any release valve at the first separator tank.
2.4.20	At the end of the pyrolysis process the reactor has to be cooled before the removal of char. During cooling process, the reactor should be purged with Nitrogen gas.
2.4.21	The removal of char should be started after the reactor temperature comes down to below 50 °C or first separator tank temperature comes down to 40 °C.
2.4.22	The inside temperature of the reactor should not exceed 500 °C and the first separator tank temperature should not exceed 450 °C during the entire batch operation.
2.4.23	Waste water (Pyro water/Purge water/Oil mixed water/oil water emulsion) generated during the process should not be discharged anywhere and:

i)	Should be treated in suitable ETP of sufficient capacity. Oily sludge should be disposed through TSDF or can used to make char briquettes, for subsequent transfer /sale to the cement manufacturing plants or other such industries having authorization for co - processing or;
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- a. ETP discharge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln

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CP-22/139/2021-WM-III-HO-CPCB-HO

- b. ETP sludge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln.

ii)	Pyro water/Purge water /Oil mixed water/oil water emulsion may be used for briquettes manufacturing in a briquetting plant by mixing it with sawdust and char in suitable proportions. These briquettes so manufactured using the pyro water/purge water/oil mixed water/oil water emulsion and char are to be utilized only in processes where temperature is 1000 °C or more to avoid emissions of obnoxious gases; or
iii)	Pyro water/Purge water/ oil mix water/oil water emulsion should be used for Initial heating of the reactor.

2.4.24	Unit to ensure that treated water be re-used in unit itself & there is zero effluent discharge.
2.4.25	Unit to have a covered /closed separate storage tank for storage of pyro water /purge water /oil mix water/ oil water emulsion. The pyro water be transferred from final storage tank to pyro water / purge water / oil mix water / oil water emulsion storage tank in closed loop through pumps.
2.4.26	Unit should carry out stack and ambient air quality monitoring for SO ₂ , PM and CO at least once in six months from a recognized laboratory at identified monitoring location. The unit shall maintain a log book for recording the plant, operation, monitoring of the stack emissions and ambient air quality, generation & utilization of wastewater & sale of various products and by-products.
2.4.27	The transportation of Char should be done in bags (small or jumbo) in closed vehicles to ensure that there is no spillage of char during their transportation.
2.4.28	The transportation of Tyre Pyrolysis Oil (TPO) should strictly be done in closed tankers to ensure that there is no spillage of TPO during their transportation.
2.4.29	The char generated in the process shall be utilized either in co-processing in the cement industry or its quality be upgraded to Recovered Carbon Black (RCB). RCB may be used as raw material for manufacture of new tyre and other processes.
2.4.30	The Tyre Pyrolysis Oil and char shall be stored in areas separate / distinct from the processing area (shed where the reactors are installed). Tyres shall be stored in earmarked area / open area on a paved platform.

B. Safety Measure to be adopted

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2.4.31	Automatic control systems such as Programmed Logic Control (PLC) shall be adopted for measurement and control of temperature and pressure along with safety inter-locks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. It should be ensured that the reactor is under positive pressure at all the time.
2.4.32	A sensor for CO gas to be installed in the working area to ensure that concentration of CO in the working area does not exceed the prescribed limits for occupational safety and health as per Factory Act 1948. It will also be coupled with a warning /alarm system so that the plant operator can take adequate steps to rectify the situation.
2.4.33	Sensors along with alarm system should be provided at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system.
2.4.34	Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area.
2.4.35	Unit to install fire hydrant system connected directly to the water tank and DG set for direct electric supply. Unit should also have ABC type fire extinguisher cylinders & fire buckets filled with sand and water.
2.4.36	The safety instruction for safe operation of plant will be displayed at the gate, plant working area and other critical places. Further, training will be imparted to the workers for safe operation of these plants.
2.4.37	On site emergency plan, as per the requirements under the Factories Act, 1948, will be made and implemented to handle any accident, fire/leakage or any other emergency situation. All such measures shall include raw material storage, product storage and handling thereof.
2.4.38	The plant will be operated under the continuous supervision of a qualified person having experience of running such units.
2.4.39	All the persons /workers in the premises should wear an air filter mask to avoid inhaling of the fine char particles.
2.4.40	Unit will maintain good house-keeping and will ensure that no raw material products and wastes get spilled inside or outside the plant.
2.4.41	Unit to carry out annual health check-up of all the employees working in the unit & submit its report to concerned SPCBs/PCCs on annual basis.
2.4.42	Workers should be trained to handle fire. Workers should be given mock drill exercise for fire hazard incident. Assuming fire at the hatch door due to leakage of pyro-gas, what action, the workers should do? Training to use CO ₂ type fire extinguishers. Regular visit and inspection to check the training to workers.

2.5 Continuous Process (New & Existing):

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CP-22/139/2021-WM-III-HO-CPCB-HO

A. Minimum Requirement for Environmentally Sound Operation:

2.5.1	Unit should have a valid Consent to Establish (CTE) and Consent to Operate (CTO) under Water and Air Act and Authorization under the Hazardous & Other Waste (M&TM) Rules, 2016 issued by SPCB /PCC & Fire Safety Certificate issued by the concerned department.
2.5.2	Unit to comply with emission & effluents standards as prescribed by the concerned SPCB/PCC in consent to operate (CTO) under Water and Air Act. Further the management of Hazardous Waste generated to be done as per the conditions prescribed in the authorization issued by the SPCB/PCC under the Hazardous Waste (M&TM) Rules, 2016.
2.5.3	The feeding system should be provided with an air-lock arrangement so that no air enters the reactor during feeding.
2.5.4	Initial heating of the reactor to be done either by using pyro gas stored during previous cycle itself or by use of purge water (oil mix water)/oil water emulsion, or by tyre pyrolysis oil or any other fuel approved by concerned SPCBs/PCCs. After generation of pyro gas, the same is to be used for the purpose of heating reactor. The flue gas should be vented out into the environment through alkaline scrubber with mist eliminator attached with a chimney of at least 30 meters height. Plants to install adequate air pollution control devices (APCDs) for controlling flue gas emissions.
2.5.5	A compressor or any other suitable arrangement has to be made /installed for mixing of air with pyro water for ensuring proper burning while using pyro water/purge water during initial heating.
2.5.6	In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.
2.5.7	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 m.
2.5.8	The collection of the oil from the condensers should be in a closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.
2.5.9	The removal of char should be through a mechanized system. The unloading of char from the reactor is to be done under controlled conditions through a pneumatic /screw conveyor system in such a manner that the contents of the reactor are not open to the atmosphere at any point of time. The end of the conveyor system shall be attached to a bagging plant where all the char will be bagged in the HDPE bags with proper sealing. It should be ensured that no spillage taken place during the collection of the char in the bags. Moreover, an air-lock should be provided to ensure no entry of air into the reactor.

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2.5.10	Water sprinklers to be installed at the transfer points for arresting fugitives.
2.5.11	The char generated in the process shall be utilized either in co-processing in the cement industry or its quality be upgraded to Recovered Carbon Black (RCB). RCB may be used as raw material for manufacture of new tyre and other processes.
2.5.12	Waste water (Pyro water/Purge water/Oil mixed water/oil water emulsion) generated during the process should not be discharged anywhere and:

i)	Should be treated in suitable ETP of sufficient capacity. Oily sludge should be disposed through TSDF or can used to make char briquettes, for subsequent transfer /sale to the cement manufacturing plants or other such industries having authorization for co - processing or;
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- a. ETP discharge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln
- b. ETP sludge may be used for briquettes manufacturing. The briquettes so manufactured shall be disposed through processing in cement kiln.

ii)	Pyro water/Purge water /Oil mixed water/oil water emulsion may be used for briquettes manufacturing in a briquetting plant by mixing it with sawdust and char in suitable proportions. These briquettes so manufactured using the pyro water/purge water/oil mixed water/oil water emulsion and char are to be utilized only in processes where temperature is 1000 °C or more to avoid emissions of obnoxious gases; or
iii)	Pyro water/Purge water/ oil mix water/oil water emulsion should be used for initial heating of the reactor.

2.5.13	TPO Units to ensure that treated water be re-used in the unit itself & there is zero effluent discharge.
2.5.14	The transportation of Char and Tyre Pyrolysis Oil (TPO) should strictly be done in closed vehicles to ensure that there is no spillage of char or oil during their transportation.
2.5.15	The generation, transportation and disposal of char to the cement manufacturing plants shall be recorded
2.5.16	The Tyre Pyrolysis Oil (Product) and char shall be stored in areas separate / distinct from the processing area (shed where the reactors are installed). Tyres shall be stored in earmarked sheds/open area on a raised cement concrete platform.

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2.5.17	The unit should carry out stack and ambient air quality monitoring for SO ₂ , PM, and CO at least once in six months from a recognized laboratory at identified monitoring location. The unit will maintain a log book for recording the plant operation, monitoring of the stack emissions and ambient air quality, generation & utilization of wastewater & sale of products and wastes.
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B. Safety Measure to be adopted

2.5.18	Automatic control systems such as Programmed Logic Control (PLC) shall be adopted for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provide.
2.5.19	A sensor for CO gas to be installed in the working area to ensure that concentration of CO in the working area does not exceed the prescribed limits for occupational safety and health as per Factory Act 1948. It will also be coupled with a warning/alarm system so that the plant operator can take adequate steps to rectify the situation.
2.5.20	Sensors along with alarm system should be provided at all the transfer points throughout the plant to detect any leakage of flammable vapors from the system.
2.5.21	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 meters.
2.5.22	Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area.
2.5.23	The TPO unit shall possess fire clearance certificates issued by concerned departments.
2.5.24	The safety instruction for safe operation of plant will be displayed at the gate, plant working area and other critical places. Further, training will be imparted to the workers for safe operation of these plants. On site emergency plan, as per the requirements under the Factories Act, 1948, will be made and implemented to handle any accident, fire/leakage or any other emergency situation. All such measures shall include raw material storage, product storage and handling thereof.
2.5.25	The plant will be operated under the continuous supervision of a qualified person having experience of running such units. All the persons/workers in the premises should wear an air filter mask to avoid inhaling of the fine char particles.
2.5.26	Units will maintain good house-keeping and will ensure that no raw material products and wastes get spilled inside or outside the plant.

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CP-22/139/2021-WM-III-HO-CPCB-HO

2.5.27	Units to carry out annual health check-up of all the employees working in the unit & submit its report to concerned SPCBs /PCCs on annual basis.
2.5.28	Units operators shall have insurance cover for workers, plant & machinery and materials.
2.5.29	Workers should be given mock drill exercise for fire hazard incident.

C. General conditions applicable to all plants (Batch & Continuous):

2.5.30	The Tyre Pyrolysis Units (Continuous and Advanced Batch Automated Pyrolysis) are categorized into Orange category. Unit to register on the Waste Tyre EPR Portal of CPCB.
2.5.31	The Tyre Pyrolysis Oil unit to fulfill fuel quality as specified by Ministry of Petroleum and Natural Gas / Bureau of Indian Standards as and when the same gets notified.
2.5.32	In line with the policy adopted by MoEF&CC, Unit shall not to import waste tyres for the purpose of TPO production. Unit to use only indigenous generated waste tyre (i.e. Waste tyre generated in India only). Also unit to sell its products to Actual Users only.
2.5.33	Unit to maintain record on consumption of waste tyre along with details of its procurement source, Details & quantity of products, details of actual users to whom products have been sold.
2.5.34	Unit to submit its annual report on the EPR Portal and also to the concerned SPCB providing details on annual production of TPO, Char, Steel & other products including details of sources of purchasing waste tyre and also details of actual users to whom products have been sold within the time frame as prescribed on the Portal. The annual report to be supported with electricity bills of the financial year for which annual return has been submitted.
2.5.35	Units have to report daily waste generation, disposal data on National Hazardous Waste Tracking system as and when such system gets implemented by CPCB.

*P. D. S. S.**Anand Kumar*



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :21/10/2024 To 20/10/2029

Category : ORANGE

Application Id : 28176639

Ref No. - 221456/UPPCB/Circle3(UPPCBHO)/CTE/SHAMLI/2024

Dated:- 21/10/2024

To ,

Shri MANISHKUMAR AGARWAL
 M/s ADIDEVA CARBON LLP
 khasra no 459etc vill- Sakoti tehsil uoon distt shamli,SHAMLI,247773
 SHAMLI

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 28176639 dated - 19/09/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Tyres 230 MT/Day	Metric Tonnes/Day	230

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Recovered Carbon Black (RCB)	72
Oil	88
Steel	30

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	00	00

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Submersible	9.0

3. Quantity of effluent (In KLD) :

**Ankit
Singh**

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Ankit Singh
Date: 2024.10.21
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Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	3.0
Cooling	6.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	.	LSHS/Gas/Pyro Gas/Pyro Water as required for Reactor
Diesel	0.05	CPCB-IV Plus compliant DG Set 125 KVA

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 20/10/2029 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

**Ankit
Singh**

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Ankit Singh
Date: 2024.10.21
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1. This Consent to Establish is being granted to M/s. Adideva Carbon LLP for establishment of Continuous Process Type Pyrolysis Plant (01 No. Reactor Cap. 120 MT) at Vill. Sakoti, Tehsil Unn, District Shamli (Khasra No. 459 - Area 90590 Sqm.) for above mentioned products ONLY. This Consent to Establish will be VOID if there is any change in above mentioned address or product.
2. This Consent is valid for the Establishment of unit only. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall ensure to establish the Continuous Process Type Pyrolysis Plant as per Standard Operating Procedures (SOP) issued by Ministry of Environment, Forest and Climate Change, Govt. of India vide letter No. F.No.23-61/2015-HSMD dated 24.11.2015.
4. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
5. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf. You are directed to develop Miyawaki Forest as per the SOP available at URL:- <http://www.ucecp.in/TrainingSession.aspx>.
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and Commission for Air Quality Management in Delhi-NCR and Adjoining Areas for protection and safeguard of environment from time to time.
8. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
9. The unit will not start its operation, unless Consent to Operate is obtained under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Board. It is mandatory to submit Air and Water consent application complete in all respect, one month before start of operation of unit, to the U.P. Pollution Control Board.
10. The unit shall be installed Air Pollution Control System for 01 No. Reactor (Heating Furnace) as per details submitted with the application form (Wet Scrubber and Stack 30 M. High from Ground Level with Ladder, Sampling Platform and Port Hole for Stack Monitoring Purpose).
11. Exhaust stack of proposed CPCB-IV Plus Compliant DG set of 125 KVA should have 2.5 meter high above from nearest roof top for each DG Set. For control of noise, acoustic enclosure should be installed on DG Set.
12. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
13. Industry will use only liquid fuel/Gas/Pyro Gas/Pyro Water for heating the furnace as per SOP issued by Central Pollution Control Board, Delhi.
14. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission. Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions.
15. Concealing the factual data or submission of false information/fabricated data and failure to comply with any of the conditions mentioned in this order attracts action will be taken under the provisions of relevant pollution control Acts.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 21/11/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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Ankit Singh
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Regional Officer
UPPCB, Muzaffarnagar

Dated:- 21/10/2024

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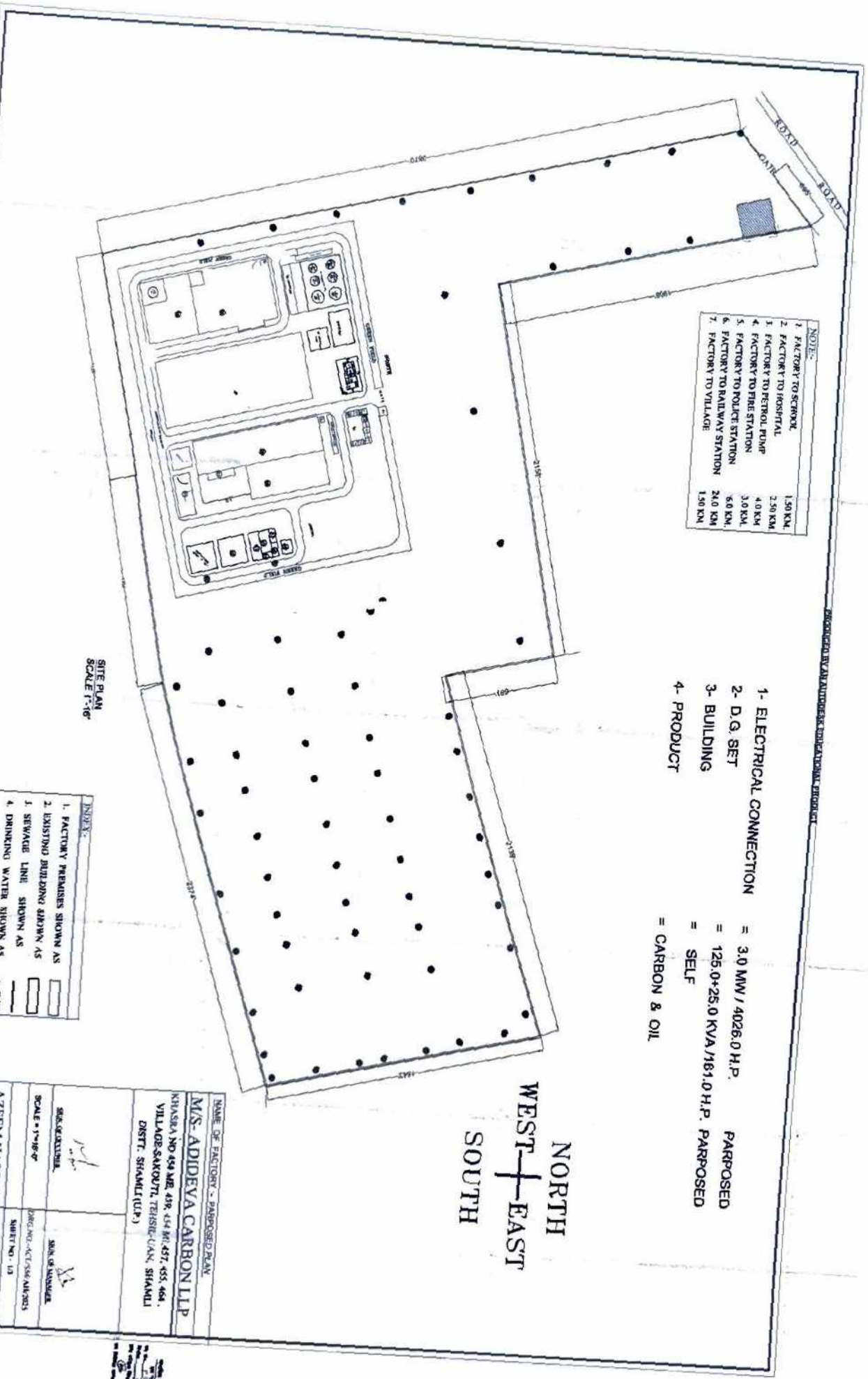
Regional Officer
UPPCB, Muzaffarnagar

मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रिलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



NOTE:

1. FACTORY TO SCHOOL	1.50 KM
2. FACTORY TO HOSPITAL	2.50 KM
3. FACTORY TO PETROL PUMP	4.0 KM
4. FACTORY TO FIRE STATION	3.0 KM
5. FACTORY TO POLICE STATION	6.0 KM
6. FACTORY TO RAILWAY STATION	24.0 KM
7. FACTORY TO VILLAGE	1.50 KM

- 1- ELECTRICAL CONNECTION = 3.0 MW / 4026.0 H.P.
- 2- D.G. SET = 125.0+25.0 KVA / 161.0 H.P. PARPOSED
- 3- BUILDING = SELF
- 4- PRODUCT = CARBON & OIL

SITE PLAN
SCALE 1:100

INDEX:

1. FACTORY PREMISES SHOWN AS	[Symbol]
2. EXISTING BUILDING SHOWN AS	[Symbol]
3. SEWAGE LINE SHOWN AS	[Symbol]
4. DRINKING WATER SHOWN AS	[Symbol]
5. WASHING PLACE SHOWN AS	[Symbol]
X W.P.	[Symbol]

NORTH
WEST + EAST
SOUTH

NAME OF FACTORY - PARPOSED PLAN

M/S- ADIDEVA CARBON LLP

KHARSA, NO. 434 NR. 436, 434 MI 437, 435, 464,
VILLAGER-SAKODUTI, TERSELUAN, SHAMALI
DISTT. SHAMALI (U.P.)

SCALE = 1:100

AZEEM HASSAN

NO. 40 PARTER, KANUNGI, GANESHWAR
GABRIELI ROAD BANGALORE (U.P.)
MOBILE: 9878787878, 9878787878
WWW: WWW.AZEEMHASSAN.COM

DATE OF SUBMISSION: 15/05/2024

प्रारूप-घ (संलग्नक-3) औपबन्धिक (प्रोविजनल) अनापत्ति प्रमाणपत्र

यूआईडी संख्या: UPFS/2025/165599/SML/SHAMLI/768/DD

दिनांक: 15-07-2025

प्रमाणित किया जाता है कि मैसर्स **PROPOSED ADIDEVA CARBON LLP** (भवन/प्रतिष्ठान का नाम) पता **KHASRA NO 454ME, 459, 454MI, 457, 455, 464, VILLAGE SAKOUTI, SHAMLI** तहसील - **UNN** प्लॉट एरिया **90590.0 sq.mt** (वर्गमीटर), कुल कवर्ड एरिया **15958.07** (वर्गमीटर), ब्लॉकों की संख्या **9** जिसमें

ब्लॉक/टावर	प्रत्येक ब्लॉक में तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
SHREADDING UNIT	1	0	14.63 mt.
PYROLYSIS UNIT	1	0	14.02 mt.
RCB UNIT	1	0	13.72 mt.
ADMIN BLOCK	3	0	10.98 mt.
TIME OFFICE	1	0	3.05 mt.
SWITCH YARD	1	0	4.27 mt.
PENAL ROOM	1	0	4.27 mt.
KITCHEN	1	0	4.27 mt.
STORE	1	0	4.27 mt.

है। भवन का अधिभोग मैसर्स **PROPOSED ADIDEVA CARBON LLP** द्वारा किया जायेगा। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाओं का प्राविधान एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार किया गया है। इस भवन को औपबन्धिक अनापत्ति प्रमाणपत्र, एन0बी0सी0 की अधिभोग श्रेणी **Industrial** के अन्तर्गत इस शर्त के साथ निर्गत किया जा रहा है कि प्रस्तावित भवन में अधिभोग श्रेणी के अनुसार सभी अग्निशमन व्यवस्थाओं के मानकों का अनुपालन पूर्ण रूप से किया जायेगा तथा भवन के निर्माण के पश्चात भवन के अधिभोग से पूर्व अग्नि सुरक्षा प्रमाण पत्र प्राप्त किया जायेगा। ऐसा न करने पर निर्गत प्रोविजनल अनापत्ति प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मैसर्स **PROPOSED ADIDEVA CARBON LLP** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

Note : NA

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

(उप निदेशक)



Digitally Signed By
(JITENDER KUMAR
SRIVASTAVA)

निर्गत किये जाने का दिनांक : 31-07-2025
स्थान : MEERUT

[D0E2914D53E5AA9EBD51111527D139B72823F306]

31-07-2025

भाग 1

प्रस्तुतकर्ता अथवा प्रार्थी द्वारा रखा जाने वाला

उपनिबन्धक उम् शगली क्रम 2024371003338

आवेदन संख्या : 202401039003975

लेख या प्रार्थना पत्र प्रस्तुत करने का दिनांक 2024-05-13 00:00:00

प्रस्तुतकर्ता या प्रार्थी का नाम मनीष कुमार अग्रवाल

लेख का प्रकार विक्रय पत्र

प्रतिफल की धनराशि 13500000 / 13030000.00

1. रजिस्ट्रीकरण शुल्क 135000

2. प्रतिलिपिकरण शुल्क 60

3. निरीक्षण या तलाश शुल्क

4. मुहताब के अधिप्रमाणीकरण लिए शुल्क

5. बन्दीशन शुल्क

6. विविध

7. यात्रिक भत्ता

1 से 6 तक का योग 135060

शुल्क वसूल करने का दिनांक 2024-05-13 00:00:00

दिनांक जब लेख प्रतिलिपि या तलाश

प्रमाण पत्र वापस करने के लिए तैयार होगा 2024-05-13 00:00:00

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर



INDIA NON JUDICIAL
Government of Uttar Pradesh



IN-UP49218956000372W

e-Stamp

5499/24

7

Certificate No.	: IN-UP49218956000372W
Certificate Issued Date	: 13-May-2024 01:18 PM
Account Reference	: NEWIMPACC (SV)/ up14446104/ KAIRANA/ UP-SML
Unique Doc. Reference	: SUBIN-UPUP1444610494639593578981W
Purchased by	: ADIDEVA CARBON LLP BY MANISH KUMAR
Description of Document	: Article 23 Conveyance
Property Description	: AGRICULTURE LAND AT VILLAGE SAKUTI
Consideration Price (Rs.)	: 6,75,000
First Party	: GURPREET SINGH SON OF DARSHAN SINGH ETC
Second Party	: ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
Stamp Duty Paid By	: ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
Stamp Duty Amount(Rs.)	: 6,75,000 (Six Lakh Seventy Five Thousand only)

E-STAMP
Verified By

E-STAMP
Accepted By



Please write or type below this line

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0000953827

ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC

ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC

2

क्षेत्राधिकार उपनिबन्धक महोदय ऊन
विक्रय पत्र वास्ते कृषि भूमि

- 1- बैनामा अंकन- 1,35,00,000 / -रु०
- 2- गालियत अंकन- 1,30,30,000 / -रु०
- 3- स्टाम्प अंकन- 6,75,000 / -रु०
- (ई-स्टाम्प प्रमाण पत्र सं० IN-UP49218956000372W DATE 13-05-2024)
- 4- स्थित सम्पत्ति- ग्राम सकौती परगना विडौली
- 5- विक्रित रकबा- 2.3870 है०
- 6- निर्धारित दर- 54,00,000 / -रु० प्रति है० जो रेट लिस्ट के पृष्ठ सं० 29 के वी-कोड 1173 के अनुसार है।
- 7- सडक से स्थिति- लिंक मार्ग पर स्थित है व आबादी से सटी हुई नहीं है।
- 8- पूर्व में इकरारनामा- नहीं हो रहा है।
- 9- विक्रित भूमि में कोई कोठा नहीं है। विक्रित भूमि में 3 पेड जामुन आयु 10 वर्ष से अधिक-जिनकी कीमत 10,000 / -रु० प्रति पेड के अनुसार कीमत अंकन 30,000 / -रु० व 1 पेड नीम आयु 10 वर्ष से अधिक जिसकी

2/2/2024

Dharmwant Singh

परमजीत

परमजीत

परमजीत



[Signature]

[Signature]

अवेदन सं: 202401039003975

विज्ञाप पत्र

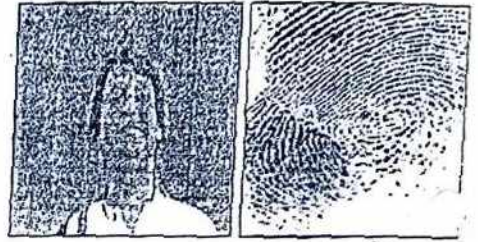
वही सं: 1

सविज्ञापन सं: 3499

वर्ष: 2024

प्रीति - 13500000 स्वाम्य शुल्क - 675000 आवादी भूख - 13030000 पंजीकरण शुल्क - 135000 प्रतिस्तिपिकरण शुल्क - 60 कोट: 135060

अवेदन परामर्श एलएलपी द्वारा
मनीष कुमार अग्रवाल अधिकृत परामर्शकारी/ प्रतिनिधि,
सं श्री ओम प्रकाश अग्रवाल
सम्बन्ध: अन्य
संकेत: 510 260 नं मिटर पार्क प्लाना होटल, सेक्टर 21बी, फरीदाबाद, हरियाणा



अवेदन परामर्श एलएलपी द्वारा

मनीष कुमार अग्रवाल अधिकृत परामर्शकारी/
प्रतिनिधि

वेब पोर्टल पर कार्यसमय में दिनांक 13/05/2024 पर 01:32:38

परीति

अवेदन परामर्श

सविज्ञापन अधिकारी का हस्ताक्षर

मनीष कुमार अग्रवाल

अधिकृत परामर्शकारी

शान्तपुरी

13/05/2024

अधिकृत परामर्शकारी

मिशन लिमिटेड

13/05/2024



3

कीमत 10,000/-रु० बनती है व विक्रित भूमि में एक ट्यूबवैल गय बिजली कनेक्शन लगा है जिसके फरीक अव्वल सम्पूर्ण भाग, उसे मालिक व अधिकारी है जिसका सम्पूर्ण भाग विक्रय किया गया है जिसकी कीमत 1,00,000/-रु० बनती है व विक्रित भूमि की 200 मीटर की त्रिज्या में आवासीय गतिविधियां होने के कारण निर्धारित दर 54,00,000/-रु० प्रति है० के अनुसार कीमत 1,28,90,000/-रु० बनती है इस प्रकार कुल जुमला कीमत 1,30,30,000/-रु० बनती है परन्तु स्टाम्प शुल्क बाजारी कीमत अंकन 1,35,00,000/-रु० पर नियमानुसार अदा किया गया है।

10- विक्रित भूमि के 200 मीटर की परिधि के अन्तर्गत आवादी/कृषि कार्य हो रहा है।

11- विक्रेता व क्रेता अनुसूचित जाति से नहीं है।

12- भूमि पट्टे से प्राप्त नहीं है। विक्रय की गई सम्पत्ति कोई सरकारी सम्पत्ति/ग्राम समाज की सम्पत्ति/शत्रु सम्पत्ति नहीं है। विक्रय की गई सम्पत्ति के हस्तान्तरण पर किसी भी न्यायालय द्वारा कोई भी स्थगन आदेश (स्टे ऑर्डर) नहीं दिया गया है।

13- फरीकैन भारतीय नागरिक है।

14- विक्रेता का मोबाईल नं०- 9815374958

15- क्रेता का मोबाईल नं०- 9204789875

16- गाटा का यूनिफ कोड- 1105140454200112, 1105140454200212

उद्योग

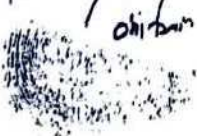
Dhanraj S. Kulkarni

परमजीत कौर



Khandu Kulkarni

Chitambar



आवृत्त सं: 202401039063975

ब्लॉक सं: 1

रजिस्ट्रेशन सं: 3499

वर्ष: 2024

निष्पादन संकेतपत्र बाहर मुद्रने के समयप्रने पत्रमुन व प्राण परगलि ड प्रलेखानुसार उक्त

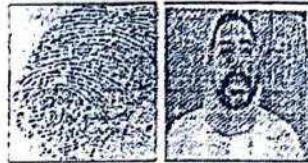
विक्रता: 1

श्री गुरुप्रोम सिंह, पुत्र श्री दगम सिंह

निवासी: नि० सुलहटा तहसील खास जिला मनासा पंजाब हाल नि० ग्राम सखीती तहसील उक्त जिला जामली

व्यवसाय: कृषि

गुरुप्रोम सिंह



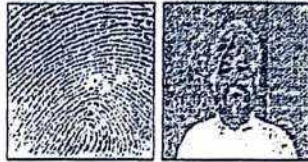
विक्रता: 2

श्री धनबन्धु सिंह, पुत्र श्री दगम सिंह

निवासी: नि० सुलहटा तहसील खास जिला मनासा पंजाब हाल नि० ग्राम सखीती तहसील उक्त जिला जामली

व्यवसाय: कृषि

Dhanwanth Singh



विक्रता: 3

श्री चलीहर सिंह, पुत्र श्री सुखबीत सिंह

निवासी: नि० सुलहटा तहसील खास जिला मनासा पंजाब हाल नि० ग्राम सखीती तहसील उक्त जिला जामली

व्यवसाय: कृषि

Chalihar Singh



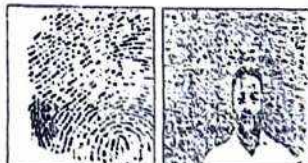
विक्रता: 4

श्री मन्मथ सिंह, पुत्र श्री सुखबीत सिंह

निवासी: नि० सुलहटा तहसील खास जिला मनासा पंजाब हाल नि० ग्राम सखीती तहसील उक्त जिला जामली

व्यवसाय: कृषि

Mannath Singh



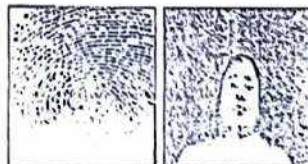
विक्रता: 5

श्रीमती परमवीर कौर, पति श्री सुखबीत सिंह

निवासी: नि० सुलहटा तहसील खास जिला मनासा पंजाब हाल नि० ग्राम सखीती तहसील उक्त जिला जामली

व्यवसाय: कृषि

Paramveer Kaur



विक्रता: 1



4

हम कि गुरुप्रीत सिंह व धनवन्त सिंह पुत्रगण दर्शन सिंह व बलीहार सिंह व मनप्रीत सिंह पुत्रगण सुखजीत सिंह व परमजीत कौर, पत्नि सुखजीत सिंह हरेक जाति जट सिख निवासीगण बुलहडा तहसील खास जिला मनसा पंजाब हाल निवासीगण ग्राम सकौती परगना बिडौली तहसील रुन जिला शागली (आ0नं0- xxxx xxxx 4106 पैन नं0- FOHPS7482L/ xxxx xxxx 9938 पैन नं0- BTNPS3563F/ xxxx xxxx 5874 पैन नं0- EZRPS4793A/ xxxx xxxx 6873 पैन नं0- KTHPS4533N/ xxxx xxxx 5327 पैन नं0- E/RPS4793A) विक्रेतागण फरीक अब्बल

आदिदेव कार्बन एलएलपी पैन नं0-ACEFA8198B (एलएलपी आईडेन्टीफिकेशन नं0- ACF-5910) रजिस्ट्रड ऑफिस पता ए-सी 012 ग्राउंड फ्लोर नोर्थ टावर एम3एम अर्बना विजनेस पार्क सेक्टर 67 बादशाहपुर गुरुग्राम हरियाणा द्वारा अधिकृत पार्टनर मनीष कुमार अग्रवाल पुत्र ओम प्रकाश अग्रवाल जाति वैश्य अग्रवाल निवासी 260ए, नियर पार्क प्लाजा होटल, सेक्टर 21सी, फरीदाबाद हरियाणा व मोहित जैन पुत्र श्रीयांस कुमार जैन जाति जैन निवासी सी33/294, 23क, अम्बलिकपुरी कालोनी सिगरा, वाराणसी उत्तर प्रदेश (आ0नं0- xxxx xxxx 7893/ xxxx xxxx 3534) क्रेता फरीक दायम के है।

विदित हो कि भूमि निम्नलिखित व मय टयूबवैल बिजली कनेक्शन व मय 3 पेड जामुन व 1 पेड नीम मय समस्त हक हकूक जो भूमि निम्नलिखित से सम्बन्धित है स्थित ग्राम सकौती परगना बिडौली तहसील

3/2/2014

Dhanvanti Singh

Kaptaan

Balraj परमजीत कौर

Kaptaan

Ohitash

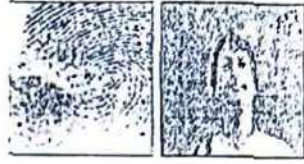
श्री आरिंदेव कार्मन सुलतानी के द्वारा मॉडल बनाने, पुनः श्री आरिंदेव कार्मन सुलतानी

निवासी: नि० 260ए निम्न पार्क प्लॉक: होटल, सेक्टर 21बी, नवीन बस, दिल्ली

व्यवसाय: अन्य

प्रेता: 2

Handwritten signature



श्री आरिंदेव कार्मन सुलतानी के द्वारा मॉडल बनाने, पुनः श्री आरिंदेव कार्मन सुलतानी

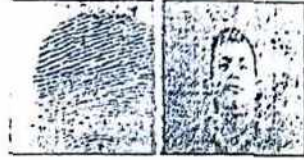
निवासी: नि० 33291, 23क, अम्बालिकपुरी कोलोनी सिमा, बंगलूर, उत्तर प्रदेश

व्यवसाय: अन्य

ने निष्पादन स्वीकार किया। जिनकी पहचान

पहचानकर्ता : 1

Handwritten signature



श्री रंजित कुमार, पुनः श्री गोपाल सिंह

निवासी: नि० शाहपुर मंडौली जिला बागपत

व्यवसाय: अन्य

पहचानकर्ता : 2

Handwritten signature

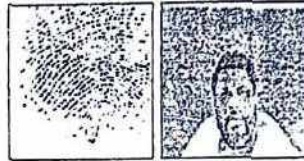


श्री गीत, पुनः श्री नरसिम

निवासी: नि० छांडनागा जिला शापटी

व्यवसाय: अन्य

Handwritten signature



बिहारीकरण अधिकारी के हस्ताक्षर

ने की। प्रत्यक्ष, वरिष्ठ अधिकारी के निरक्षण अंतर्गत निष्पादित किए गए हैं।
दिपक्षी :



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दिनांक: 3/6/2024
जिला: शापटी

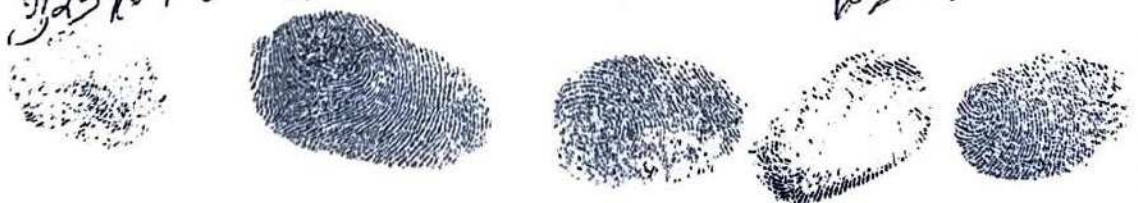
5

ऊन जिला शामली के फरीक अब्बल द्वारा बैनामा क्रमांक 7074 दिनांक 06.07.2011 व 7075 दिनांक 05.07.2011 जो उपनिबंधक कार्यालय कैराना मे दर्ज है के अनुसार मालिक काबिज व संक्रमणीय भूमिधर काश्तकार है। जिसके स्वामित्व के बारे मे भारतवर्ष के किसी भी न्यायालय मे कोई विवाद विचाराधीन नहीं है और न ही फरीक अब्बल ने विक्रित सम्पत्ति को किसी भी प्रकार से भारित किया है। जो हर प्रकार के भार व वाद विवाद आदि से मुक्त है जिसको विक्रय आदि करने का फरीक अब्बल को पूर्ण अधिकार प्राप्ता है। अतः अब फरीक अब्बल ने अपनी खुशी व रजामन्दी से बिना किसी के सिखलाये, बहकाये व बिना किसी दबाव के भूमि निम्नलिखित को मय समस्त हक हकूक सहित बिल एवज अंकन 1,35,00,000/-रु0(एक करोड पैंतीस लाख रूपये) जिसके आधे अंकन 67,50,000/-रु0 (सडसठ लाख पचास हजार रूपये) होते हैं मे बदस्त क्रेता फरीक दोयम उपरोक्त को विक्रय कर दी है और बय कतई कर दी है और कुल रूपया मोल का फरीक अब्बल ने फरीक दोयम से इस प्रकार वसूल पाया कि अंकन 45,00,000/-रु0 द्वारा डीडी नं0-000480 व अंकन 45,00,000/-रु0 द्वारा डीडी नं0-000471 व अंकन 15,00,000/-रु0 द्वारा डीडी नं0-000473 व अंकन 15,00,000/-रु0 द्वारा डीडी नं0-000472 व अंकन 15,00,000/-रु0 द्वारा डीडी नं0-000478 प्रत्येक एचडीएफसी बैंक शाखा गुरुग्राम से जारी दिनांक 13.05.2024 को वसूल प्रा लिया है कुछ बाकी नहीं रहा और न ही भविष्य मे होगा और कब्जा व दखल मिसल अपने मालकाना बाखुबी फरीक दोयम का करा दिया। अब फरीक दोयम को अधिकार है कि वह विक्रित भूमि को अपनी इच्छानुसार काश्त करे तथा कागजात सरकारी मे फरीक अब्बल के स्थान पर अपने नाम का इन्द्राज

अब्बल

Dhanraj Singh

पञ्जोर



अब्बल

अब्बल



6

करा लेवे जिसमें फरीक अव्वल व वारिसान फरीक अव्वल को कोई आपत्ति किसी प्रकार की नहीं होगी व विक्रित गूमि की गिलुकियत के सावन्ध मे राय कानूनी जुमले जिम्मेदारी फरीक अव्वल की व वारिसान फरीक अव्वल की होगी। अब बाद तहरीर बैनामा हाजा के यदि विक्रित गूमि का जुज या कुल कब्जे फरीक दायम से निकल जावे या दाखिल खारिज बहक फरीक दायम न होवे तो फरीक दायम को अधिकार होगा कि वह अपना कुल रूपया मोल का मय हरजे व खर्चे मय ब्याज के फरीक अव्वल व वारिसान फरीक अव्वल से जिस तरह चाहे वसूल कर लेवे और फरीक अव्वल के विरुद्ध सिविल व दांडिक कार्यवाही अमल मे लावे। जिसमे फरीक अव्वल व वारिसान फरीक अव्वल को कोई उजर नहीं होगा। विक्रित भूमि पर यदि आज से पहले का किसी भी सरकारी या अर्द्धसरकारी विभाग का कोई बकाया पाया गया तो उसको अदा करने की जिम्मेदारी भी फरीक अव्वल की होगी। कम्पनी आदिदेव कार्बन एलएलपी (जिसका एलएलपी आईडेन्टीफिकेशन नं०- ACF-5910 है) मे तीन पार्टनर मोहित जैन व मनीष कुमार अग्रवाल व अमित जैन है जिसमे आज की रजिस्ट्री हेतु मनीष कुमार अग्रवाल व मोहित जैन को कम्पनी द्वारा अधिकृत किया गया है।

विवरण भूमि- प्राग सकौती परगना बिडौली तहसील ऊन जिला शामली।

1- खाता सं० 56 खसरा सं० 454म रकबा 0.5840 है० लगान 16.15/-रु० सालाना सम्पूर्ण भूमि

2- खाता सं० 56 खसरा सं० 454मि रकबा 1.8030 है० लगान 49.35/-रु० सालाना सम्पूर्ण भूमि

इस प्रकार दोनो खसरा नम्बरान से 2.3870 है० सम्पूर्ण भूमि विक्रय की गयी है।

अग्रवाल मोहित जैन
मनीष कुमार अग्रवाल

पं० राजीव कौर

अमित जैन

7

सीमाबन्धन-

पूरब- सीमा ग्राग कमालपुर
 पश्चिम- खसरा सं० 455
 उत्तर- खसरा सं० 464
 दक्षिण- खसरा सं० 453

साक्षी-1
 रोहित कुमार पुत्र भोपाल सिंह
 नि० शाहपुर बडौली जिला बागपत
 आ०नं०- xxxx xxxx 9563
 मो०नं०- 8534009900



साक्षी-2 नीटू पुत्र
 नीटू पुत्र बलवान
 नि० खोडसमा जिला शामली
 आ०नं०- xxxx xxxx 8948
 मो०नं०- 9756546700



33/2/2018

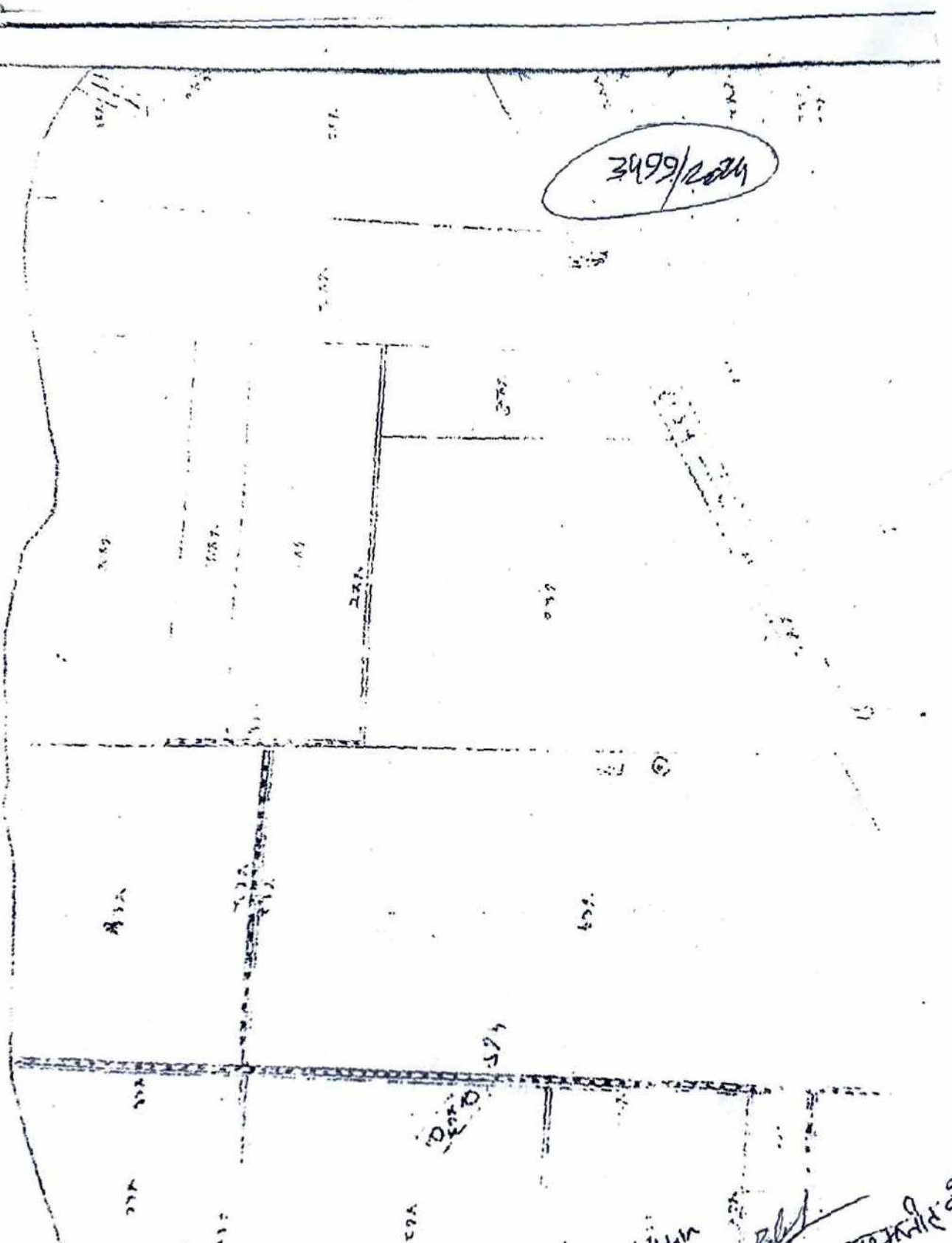
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बलवान परमजीत

श्रीमान् एन. एन. एन.

01/1/2018

3999/2024



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Shawant S/M

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सभी तथ्य पक्षकारों से पूछकर सत्यतापूर्वक वैजयपुरा-हाजा में अंकित किये गये हैं मालियत के सम्बन्ध में कोई तथ्य छिपाया नहीं गया है। मालकाना हक के सम्बन्ध में ड्रापटकर्ता की कोई जिम्मेदारी किसी भी प्रकार की नहीं है इसके लिए पक्षकार स्वयं उत्तरदायी होंगे। यदि कोई तथ्य पक्षकारों द्वारा भ्रामक/गलत बताया गया है तो उसके सम्बन्ध में ड्रापटकर्ता की कोई जिम्मेदारी नहीं है और न ही भविष्य में होगी।


इस वास्ते यह विक्रय पत्र लिखा दिया कि प्रमाण रहे और समय पर काम आवे। स्थान तहसील ऊन जिला शामली तहरीर दिनांक 13-05-2024 ई०। ड्रापटकर्ता रवि कुमार दस्तावेज लेखक ला०सं० 68/2016 तहसील ऊन।

रवि कुमार का नाम रवि कुमार
 पंजीकृत सं० 68/2016 दिनांक 13-05-2024
 जिला - शामली तहसील - ऊन
 के पास किया गया है
 रवि कुमार

उद्योगिक ड्राप्ट डी. धारवात डी. सुपुत्र
 डी. डी. परमानंद वरि



परमानंद वरि
 डी. डी.



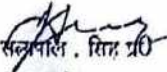
पिनेच 60

<https://igrsup.gov.in/igrsup/show/endorsement>

आवेदन सं०: 202401039003975

वही संख्या 1 निस्व संख्या 674 के पृष्ठ 279 से 298 तक क्रमांक 3499 पर दिनांक 13/05/2024 को
रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

सहायक, सिविल प्रो

उप निबंधक : उम

शामली

13/05/2024





INDIA NON JUDICIAL
Government of Uttar Pradesh



IN-UP56558263390698W

e-Stamp 3773/24

E-STAMP
Verified By
E-STAMP
Issued By

Certificate No. : IN-UP56558263390698W
 Certificate Issued Date : 20-May-2024 06:00 PM
 Account Reference : NEWIMPACC (SV)/ up14446104/ KAIRANA/ UP-SML
 Unique Doc. Reference : SUBIN-UPUP1444610409498263182517W
 Purchased by : ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
 Description of Document : Article 23 Conveyance
 Property Description : AGRICULTURE LAND AT VILLAGE SAKUTI
 Consideration Price (Rs.) :
 First Party : GURPREET SINGH SON OF DARSHAN SINGH ETC
 Second Party : ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
 Stamp Duty Paid By : ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
 Stamp Duty Amount(Rs.) : 6,75,000 ✓
 (Six Lakh Seventy Five Thousand only)



0000953846

Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at www.shikastamp.com/ or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.

ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC

2

क्षेत्राधिकार उपनिबन्धक महोदय ऊन
विक्रय पत्र वास्ते कृषि भूमि

1- बैनामा अंकन-	1,35,00,000 /-रु०
2- मालियत अंकन-	1,34,83,000 /-रु०
3- स्टाम्प अंकन-	6,75,000 /-रु०

(ई-स्टाम्प प्रमाण पत्र सं० IN-UP56558263390698W DATE 20-05-2024)

4- स्थित सम्पत्ति-	ग्राम सकौती परगना बिडौली
5- विक्रित रकबा-	0.9800 है०
6- निर्धारित दर-	57,00,000 /-रु० प्रति है० परन्तु विक्रित खसरा सं० 459 मे एक मकान 200 वर्ग गज यानि 167.28 वर्ग मीटर मे बना है जिस कारण निर्धारित दर मे 100 प्रतिशत वृद्धि करते हुए निर्धारित दर 1,14,00,000 /-रु० प्रति है० जो रेट लिस्ट के पृष्ठ सं० 29 के वी-कोड 1173 के अनुसार है।
7- सडक से स्थिति-	बिडौली चौसाना जनपदीय मार्ग पर स्थित है व आबादी से सटी हुई नहीं है।
8- पूर्व मे इकरारनामा-	नहीं हो रहा है।
9- विक्रित भूमि मे कोई कोठा नहीं है। विक्रित भूमि मे 4 पेड जामुन आयु 10 वर्ष से अधिक जिनकी कीमत 10,000 /-रु० प्रति पेड के अनुसार	

गुरजीत


Dharam Singh


Balraj


Prakash


परमजीत


Hanumanth


Chetan


आवेदन सं०: 202401039004278

विक्रय पत्र

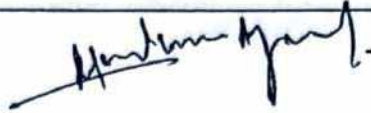
घड़ी सं०: 1

रजिस्ट्रेशन सं०: 3773

वर्ष: 2024

प्रतिफल- 13500000 स्टाम्प शुल्क- 675000 वाचारी मूल्य - 13483000 पंजीकरण शुल्क - 135000 प्रतिनिधिकरण शुल्क - 60 योग : 135060

श्री आदिदेव कार्बन एलएलपी द्वारा
मनीष कुमार अग्रवाल अधिकृत पदाधिकारी/ प्रतिनिधि,
जुन श्री ओम प्रकाश अग्रवाल
व्यवसाय : अन्य
पता: नो 260ए, निबर पार्क प्लाना होटल, सेक्टर 21 सी, फरीदाबाद हरियाणा




श्री आदिदेव कार्बन एलएलपी द्वारा

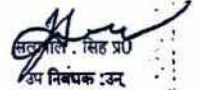
मनीष कुमार अग्रवाल अधिकृत पदाधिकारी/
प्रतिनिधि

वे यह लेखपत्र इस कार्यालय में दिनांक 21/05/2024 एवं 02:35:40

PM बने

निम्नलिखित पेश किया

रजिस्ट्रेशन अधिकारी के हस्ताक्षर



मनीष कुमार अग्रवाल
उप निबंधक : उन्

शामली

21/05/2024



मनीष कुमार अग्रवाल
निबंधक लिपिक

21/05/2024



3

कीमत अंकन 40,000/-रु0 व 1 पेड आम आयु 10 वर्ष से अधिक जिसकी कीमत 5,000/-रु0 बनती है व विक्रित भूमि में एक ट्यूबवैल मय बिजली कनेक्शन लगा है जिसके फरीक अब्बल सम्पूर्ण भाग के मालिक व अधिकारी है जिसका सम्पूर्ण भाग विक्रय किया गया है जिसकी कीमत 1,00,000/-रु0 बनती है व विक्रित भूमि में एक मकान जिसमें भूतल पर दो कमरे, एक गैलरी, एक बरामदा, लैट्रीन व बाथरूम बने है प्रथम तल पर कोई निर्माण नहीं है जिसकी छत आर0सी0सी लैन्टर की व फर्श साधारण है व शेष सहन है जो द्वितीय श्रेणी में आता है जिसका कवर्ड क्षेत्रफल 130 वर्ग मीटर है द्वितीय श्रेणी के निर्माण की निर्धारित दर 12,000/-रु0 प्रति वर्ग मीटर के अनुसार कीमत अंकन 15,60,000/-रु0 बनती है व आराजी तहती की कीमत 9 मीटर से अधिक चौड़े रास्ते पर खसरा सं0 459 होने के कारण निर्धारित दर 3,500/-रु0 वर्ग मीटर की दर से कीमत अंकन 5,86,000/-रु0 व मकान में एक दीवार जिसके मलबे की अनुमानित कीमत अंकन 20,000/-रु0 बनती है व विक्रित भूमि की निर्धारित दर 1,14,00,000/-रु0 प्रति है0 के अनुसार कीमत 1,11,72,000/-रु0 बनती है इस प्रकार कुल जुमला कीमत 1,34,83,000/-रु0 बनती है परन्तु स्टाम्प शुल्क बाजारी कीमत अंकन 1,35,00,000/-रु0 पर नियमानुसार अदा किया गया है।

10- विक्रित भूमि के 200 मीटर की परिधि के अर्न्तगत आबादी/कृषि कार्य हो रहा है।

11- विक्रेता व क्रेता अनुसूचित जाति से नहीं है।

12- भूमि पट्टे से प्राप्त नहीं है। विक्रय की गई सम्पत्ति कोई सरकारी सम्पत्ति/ग्राम समाज की सम्पत्ति/शत्रु सम्पत्ति नहीं है। विक्रय की गई

गुजरात सरकार



Shamant Singh



Balraj



Mujumdar



पत्रालय कौरे



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समिति

आवेदन सं०: 202401039004278

वही सं०: 1

रजिस्ट्रेशन सं०: 3773

वर्ष: 2024

निष्पादन लेखपत्र बाद सुनने व समझने मजदुर व प्राप्त धनराशि रु प्रलेखातुसार उक्त

विक्रेता: 1

श्री गुरुजीत सिंह, पुत्र श्री दर्शन सिंह

निवासी: नि० हुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील ऊन जिला शामली

व्यवसाय: कृषि

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विक्रेता: 2

श्री धनवन्त सिंह, पुत्र श्री दर्शन सिंह

निवासी: नि० हुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील ऊन जिला शामली

व्यवसाय: कृषि

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विक्रेता: 3

श्री बन्दीहर सिंह, पुत्र श्री सुखबीर सिंह

निवासी: नि० हुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील ऊन जिला शामली

व्यवसाय: कृषि

विक्रेता: 4



श्री मनजीव सिंह, पुत्र श्री सुखबीर सिंह

निवासी: नि० हुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील ऊन जिला शामली

व्यवसाय: कृषि

विक्रेता: 5



श्रीमती परमजीव कौर, पत्नी श्री सुखबीर सिंह

निवासी: नि० हुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील ऊन जिला शामली

व्यवसाय: गृहिणी

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क्रमांक: 1



श्री अर्जुनदेव कार्वन फलएलपी के द्वारा मनीष कुमार अग्रवाल, पुत्र श्री ओम प्रकाश अग्रवाल

निवासी: नि० 260th, निगर पार्क प्लाजा गेट, सेक्टर 21सी, परमबाबा दी.वा.वा.

व्यवसाय: अन्य

क्रमांक: 2

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सम्पत्ति के हस्तान्तरण पर किसी भी न्यायालय द्वारा कोई भी स्थगन आदेश (स्टे ऑर्डर) नहीं दिया गया है।

13- फरीकैन भारतीय नागरिक है।

14- विक्रेता का मोबाईल नं०- 9815374958

15- क्रेता का मोबाईल नं०- 9204789875

16- गाटा का यूनिक कोड- 1105140459000012

हम कि गुरुप्रीत सिंह व धनवन्त सिंह पुत्रगण दर्शन सिंह व बलीहार सिंह व मनप्रीत सिंह पुत्रगण सुखजीत सिंह व परमजीत कौर पत्नि सुखजीत सिंह हरेक जाति जट सिख निवासीगण बुलहडा तहसील खास जिला मनसा पंजाब हाल निवासीगण ग्राम सकौती परगना बिडौली तहसील ऊन जिला शामली (आ०न०- xxxx xxxx 4106 पैन नं०- FOHPS7482L/ xxxx xxxx 9938 पैन नं०- BTNPS3563F/ xxxx xxxx 5874 पैन नं०- EZRPS4793A/ xxxx xxxx 6873 पैन नं०- KTHPS4533N/ xxxx xxxx 5327 पैन नं०- EZRPS4793A) विक्रेतागण फरीक अव्वल

आदिदेव कार्बन एलएलपी पैन नं०- ACEFA8198B (एलएलपी आईडेन्टीफिकेशन नं०- ACF-5910) रजिस्टर्ड ऑफिस पंता ए-सी 012 ग्राउंड फ्लोर नोर्थ टावर एम3एम अर्बना बिजनेस पार्क सेक्टर 67 बादशाहपुर गुरुग्राम हरियाणा द्वारा अधिकृत पार्टनर मनीष कुमार अग्रवाल पुत्र ओम प्रकाश अग्रवाल जाति वैश्य अग्रवाल निवासी 260ए, नियर पार्क प्लाजा होटल, सेक्टर 21सी, फरीदाबाद हरियाणा व मोहित जैन पुत्र श्रीयांस

3/2/2014



Dhanvants




Bally



Mukherjee



परमजीत कौर



Mukherjee



Mohit



58,59

<https://igrsup.gov.in/igrsup>

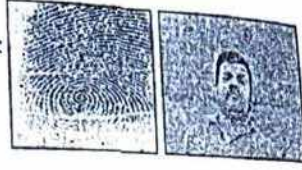
श्री आदिदेव कानन एलएलपी के ड्राफ्ट मोहित जैन, पुत्र श्री श्रीयांशु कुमार जैन

निवासी: नि0 सी33/294, 23क, अम्बलिकपुरी कॉलोनी सिगरा, बाराणसी उत्तर प्रदेश

व्यवसाय: अन्य

ने निष्पादन स्वीकार किया। जिनकी पहचान

पहचानकर्ता : 1



श्री रोहित कुमार, पुत्र श्री भोपाल सिंह

निवासी: नि0 शाहपुर बड़ीली जिला बागपत

व्यवसाय: अन्य

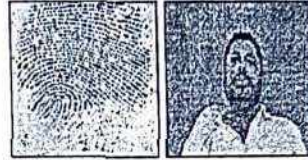
पहचानकर्ता : 2



श्री नींद, पुत्र श्री बलवान

निवासी: नि0 खोडसगा जिला शामली

व्यवसाय: अन्य



रजिस्ट्रेशन अधिकारी के हस्ताक्षर

ने की। प्रत्यक्षतः पत्र साक्षियों के निगमन के नियमावली के अनुसार लिए गए हैं।
टिप्पणी :

निबंधक : अन

शामली

21/05/2024

निबंधक लिपिक शामली

21/05/2024

कुमार जैन जाति
सिगरा, बाराणसी
35334

5

कुमार जैन जाति जैन निवासी सी33/294, 23क, अम्बलिकपुरी कॉलोनी सिगरा, वाराणसी उत्तर प्रदेश (आ0नं0- XXXX XXXX 7893/ XXXX XXXX 3534) क्रेता फरीक दायम के है।

विदित हो कि भूमि निम्नलिखित व मय टयूबवैल बिजली कनेक्शन व मय 4 पेड जामुन व 1 पेड आम व एक मकान मय समस्त हक हकूक जो भूमि निम्नलिखित से सम्बन्धित है स्थित ग्राम सकौती परगना बिडौली तहसील ऊन जिला शामली के फरीक अब्बल द्वारा बैनामा क्रमांक 7073 दिनांक 06.07.2011 व 7075 दिनांक 06.07.2011 व 7076 दिनांक 06.07.2011 जो उपनिबन्धक कार्यालय कैराना मे दर्ज है के अनुसार मालिक कारिबेज व संक्रमणीय भूमिधर काश्तकार है। जिसके स्वामित्व के बारे मे भारतवर्ष के किसी भी न्यायालय मे कोई विवाद विचाराधीन नही है और न ही फरीक अब्बल ने विक्रित सम्पत्ति को किसी भी प्रकार से भारित किया है। जो हर प्रकार के भार व वाद विवाद आदि से मुक्त है जिसको विक्रय आदि करने का फरीक अब्बल को पूर्ण अधिकार प्राप्त है। अतः अब फरीक अब्बल ने अपनी खुशी व रजामन्दी से बिना किसी के सिखलाये, बहकाये व बिना किसी दबाव के भूमि निम्नलिखित को मय समस्त हक हकूक सहित बिल एवज अंकन 1,35,00,000/-रु0 (एक करोड पैंतीस लाख रूपये) जिसके आधे अंकन 67,50,000/-रु0 (सडसठ लाख पचास हजार रूपये) होते हैं मे बदस्त क्रेता फरीक दायम उपरोक्त को विक्रय कर दी है और बय कतई कर दी है और कुल रूपया मोल का फरीक अब्बल ने फरीक दायम से इस प्रकार वसूल पाया कि अंकन 45,00,000/-रु0 द्वारा डीडी नं0-000487 व अंकन 45,00,000/-रु0 द्वारा डीडी नं0-000489 व अंकन 15,00,000/-रु0 द्वारा डीडी नं0-000483 व अंकन 15,00,000/-रु0 द्वारा डीडी नं0-000484 व अंकन 15,00,000/-रु0 द्वारा डीडी नं0-000486 प्रत्येक एचडीएफसी बैंक शाखा गुरुग्राम (गुडगांव) से जारी दिनांक

शुभम
शुभम

Dhansant Singh

Balraj

Krishna

परमजीत चौहान

परमजीत चौहान

Murli Singh

Murli Singh

Chitrali

6

20.05.2024 को वसूल पा लिया है कुछ बाकी नहीं रहा और न ही भविष्य में होगा और कब्जा व दखल मिसल अपने मालकाना बाखुबी फरीक दायम का करा दिया। अब फरीक दायम को अधिकार है कि वह विक्रित भूमि को अपनी इच्छानुसार काशत करे तथा कागजात सरकारी में फरीक अव्वल के स्थान पर अपने नाम का इन्द्राज करा लेवे जिसमें फरीक अव्वल व वारिसान फरीक अव्वल को कोई आपत्ति किसी प्रकार की नहीं होगी व विक्रित भूमि की मिलकियत के सम्बन्ध में सब कानूनी जुमले जिम्मेदारी फरीक अव्वल की व वारिसान फरीक अव्वल की होगी। अब बाद तहरीर बैनामा हाजा के यदि विक्रित भूमि का जुज या कुल कब्जे फरीक दायम से निकल जावे या दाखिल खारिज बहक फरीक दायम न होवे तो फरीक दायम को अधिकार होगा कि वह अपना कुल रूपया मोल का मय हरजे व खर्चे मय ब्याज के फरीक अव्वल व वारिसान फरीक अव्वल से जिस तरह चाहे वसूल कर लेवे और फरीक अव्वल के विरुद्ध सिविल व दांडिक कार्यवाही अमल में लावे। जिसमें फरीक अव्वल व वारिसान फरीक अव्वल को कोई उजर नहीं होगा। विक्रित भूमि पर यदि आज से पहले का किसी भी सरकारी या अर्द्धसरकारी विभाग का कोई बकाया पाया गया तो उसको अदा करने की जिम्मेदारी भी फरीक अव्वल की होगी। कम्पनी आदिदेव कार्बन एलएलपी (जिसका एलएलपी आईडेन्टीफिकेशन नं०- ACF-5910 है) में तीन पार्टनर मोहित जैन व मनीष कुमार अग्रवाल व अमित जैन है जिसमें आज की रजिस्ट्री हेतु मनीष कुमार अग्रवाल व मोहित जैन को कम्पनी द्वारा अधिकृत किया गया है। *मोहित जैन 167-28 अक्टूबर 2024*

विवरण भूमि- ग्राम सकौती परगना बिडौली तहसील ऊन जिला शामिल।

1- खाता सं० 56 खसरा सं० 459 रकबा 0.9800 है० लगान 26.80/-रु० सुलाना सम्पूर्ण भूमि विक्रय की गयी है।


गुलशान


Phanva Singh


Baldev


Mohit Jain


परमजीत कौर


Maheshwari


Chit Bah


7

सीमाबन्धन-

पूरब- नाली बादहू खसरा सं० 457
 पश्चिम- बिडौली चौसाना जनपदीय मार्ग
 उत्तर- खसरा सं० 460
 दक्षिण- खसरा सं० 453

साक्षी-1
 रोहित कुमार पुत्र भोपाल सिंह
 नि०, शाहपुर बडौली जिला बागपत
 आ०नं०- XXXX XXXX 9563
 मो०नं०- 8534009900



साक्षी-2
 नीटू पुत्र बलवान
 नि० खोडसमा जिला शामली
 आ०नं०- XXXX XXXX 8948
 मो०नं०- 9756546700



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Dhawan [Handwritten signature]


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परमजीत कौर


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सभी तथ्य पक्षकारों से पूछकर सत्यतापूर्वक बैनामा-हाजा में अंकित किये गये हैं मालियत के सम्बन्ध में कोई तथ्य छिपाया नहीं गया है। मालकाना हक के सम्बन्ध में ड्राफ्टकर्ता की कोई जिम्मेदारी किसी भी प्रकार की नहीं है इसके लिए पक्षकार स्वयं उत्तरदायी होंगे। यदि कोई तथ्य पक्षकारों द्वारा भ्रामक/गलत बताया गया है तो उसके सम्बन्ध में ड्राफ्टकर्ता की कोई जिम्मेदारी नहीं है और न ही भविष्य में होगी।

इस वास्ते यह विक्रय पत्र लिखा दिया कि प्रमाण रहे और समय पर काम आवे। स्थान तहसील ऊन जिला शामली तहरीर दिनांक 21-05-2024 ई०। ड्राफ्टकर्ता रवि कुमार दस्तावेज लेखक ला०सं० 68/2016 तहसील ऊन।

दस्तावेज लेखक का नाम : रवि कुमार
 अनुसंधान सं० 38/2016 तक विधि मान्य
 जिला - शामली तहसील - ऊन
 ली गई फीस
 लेखक के हस्ताक्षर Rumay

रवि कुमार



Pharwant Singh



Bally



Nupur



परमजीत जी



Mushum Singh



Shivam





INDIA NON JUDICIAL
Government of Uttar Pradesh



IN-UP49215296853141W

e-Stamp 3522/24

E-STAMP
Verified By *[Signature]*

E-STAMP
Accepted By *[Signature]*

Certificate No. : IN-UP49215296853141W
 Certificate Issued Date : 13-May-2024 01:17 PM
 Account Reference : NEWIMPACC (SV)/ up14446104/ KAIRANA/ UP-SML
 Unique Doc. Reference : SUBIN-UPUP1444610494649160551015W
 Purchased by : ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
 Description of Document : Article 23 Conveyance
 Property Description : AGRICULTURE LAND AT VILLAGE SAKUTI
 Consideration Price (Rs.) :
 First Party : GURPREET SINGH SON OF DARSHAN SINGH ETC
 Second Party : ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
 Stamp Duty Paid By : ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
 Stamp Duty Amount(Rs.) : 8,10,000 ✓
 (Eight Lakh Ten Thousand only)



Please write or type below this line

① *[Signature]* *[Fingerprint]*

② *[Signature]* *[Fingerprint]*

③ *[Signature]* *[Fingerprint]*

④ *[Signature]* *[Fingerprint]*

⑤ *[Signature]* *[Fingerprint]*

⑥ *[Signature]* *[Fingerprint]*

⑦ *[Signature]* *[Fingerprint]*

⑧ *[Signature]* *[Fingerprint]*

⑨ *[Signature]* *[Fingerprint]*

⑩ *[Signature]* *[Fingerprint]*

0000953826

Statutory Alert

1. The authenticity of this Stamp certificate should be verified at www.shredstamp.com/ or using e-Stamp Mobile App of Stock Holding Company of India, the details on this Certificate and as available on the website / Mobile App renders it invalid
2. The onus of ensuring the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Complaint Authority

ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC

2

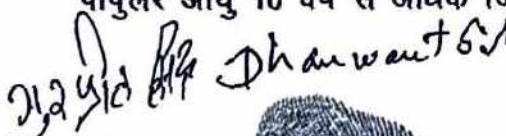


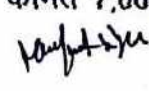

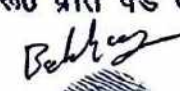

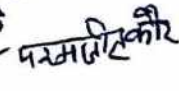

क्षेत्राधिकार उपनिबन्धक महोदय ऊन
विक्रय पत्र वास्ते कृषि भूमि

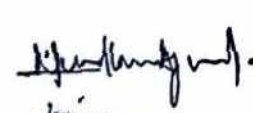



1- बैनामा अंकन-	1,62,00,000 / -रु०
2- मालियत अंकन-	1,58,63,000 / -रु०
3- स्टाम्प अंकन-	8,10,000 / -रु०

(ई-स्टाम्प प्रमाण पत्र सं० IN-UP49215296853141W DATE 13-05-2024)

4- स्थित सम्पत्ति-	ग्राम सकौती परगना बिडौली
5- विक्रित रकबा-	2.8690 है०
6- निर्धारित दर-	54,00,000 / -रु० प्रति है० जो रेट लिस्ट के पृष्ठ सं० 29 के वी-कोड 1173 के अनुसार है।
7- सडक से स्थिति-	लिक मार्ग पर स्थित है व आबादी से सटी हुई नहीं है।
8- पूर्व मे इकरारनामा-	नहीं हो रहा है।

9- विक्रित भूमि मे 2 पेड जामुन आयु 10 वर्ष से अधिक जिनकी कीमत 10,000 / -रु० प्रति पेड के अनुसार कीमत अंकन 20,000 / -रु० व 5 पेड पापुलर आयु 10 वर्ष से अधिक जिनकी कीमत 7,000 / -रु० प्रति पेड के

आवेदन सं.: 202401039003979

विकल्प पत्र

पृष्ठ सं.: 1

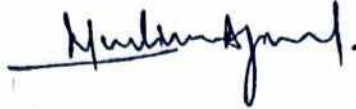
रजिस्ट्रेशन सं.: 3522

वर्ष: 2024

पतिपत्न- 16200000 स्टाम्प शुल्क- 810000 भाग्यी भूख - 15863000 पंजीकरण शुल्क - 162000 प्रतिनिधिकरण शुल्क - 60 बोन : 162060

श्री आदिदेव कार्बन एलएलपी द्वारा
मनीष कुमार अग्रवाल अधिकृत पदाधिकारी/ प्रतिनिधि,
एन श्री ओम प्रकाश अग्रवाल
व्यवसाय : अन्य

निवसः: गि0 260ए निबर पार्क प्लाजा होटल, सेक्टर 21सी, फतीदाबाद, हरियाणा




श्री आदिदेव कार्बन एलएलपी द्वारा

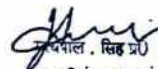
मनीष कुमार अग्रवाल अधिकृत पदाधिकारी/
प्रतिनिधि

ये यह लेखपत्र इस कार्यालय में दिनांक 14/05/2024 एवं 11:25:17

AM बने

निबन्धन हेतु भेरा किया

रजिस्ट्रेशन अधिकारी के हस्ताक्षर



मनीष कुमार अग्रवाल
अन्य व्यवसाय

शामली

14/05/2024

मनीष कुमार

निबन्धक लिपिक

14/05/2024



3

अनुसार कीमत अंकन 35,000/-रु० व विक्रित भूमि में एक ट्यूबवैल मय बिजली कनेक्शन लगा है जिसके फरीक अव्वल सम्पूर्ण भाग के मालिक व अधिकारी है जिसका सम्पूर्ण भाग विक्रय किया गया है जिसकी कीमत 1,00,000/-रु० बनती है व विक्रित भूमि में कृषि यंत्र रखने हेतु एक कोठा 15 x 15 फुट बना है जिसका कवर्ड क्षेत्रफल 20.91 वर्ग मीटर है जिसकी छत कडियो की व फर्श साधारण है जिसके निर्माण की निर्धारित दर 8,500/-रु० प्रति वर्ग मीटर के अनुसार अंकन 1,77,735/-रु० बनती है व कोठे की आराजी की निर्धारित दर 1,800/-रु० प्रति वर्ग मीटर के अनुसार कीमत अंकन 37,638/-रु० बनती है व विक्रित भूमि की 200 मीटर की त्रिज्या में आवासीय गतिविधियां होने के कारण निर्धारित दर 54,00,000/-रु० प्रति है० के अनुसार कीमत 1,54,92,600/-रु० बनती है इस प्रकार कुल जुमला कीमत 1,58,63,000/-रु० बनती है परन्तु स्टाम्प शुल्क बाजारी कीमत अंकन 1,62,00,000/-रु० पर नियमानुसार अदा किया गया है।

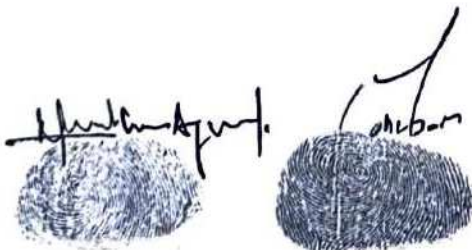
10- विक्रित भूमि के 200 मीटर की परिधि के अर्न्तगत आबादी/कृषि कार्य हो रहा है।

11- विक्रेता व क्रेता अनुसूचित जाति से नहीं है।

12- भूमि पट्टे से प्राप्त नहीं है। विक्रय की गई सम्पत्ति कोई सरकारी सम्पत्ति/ग्राम समाज की सम्पत्ति/शत्रु सम्पत्ति नहीं है। विक्रय की गई सम्पत्ति के हस्तान्तरण पर किसी भी न्यायालय द्वारा कोई भी स्थगन आदेश (स्टे ऑर्डर) नहीं दिया गया है।

13- फरीकैन भारतीय नागरिक है।

03/25/12 *Dhanwant Sill* *परमनीर*


परमनीर *परमनीर*


आवेदन सं०: 202401039003979

पट्टी सं०: 1

रजिस्ट्रेशन सं०: 3522

वर्ष: 2024

निष्पादन लेखपत्र बाद सुनने के समय होने पर प्राप्त धनराशि के प्रत्येकानुसार वक्त

विक्रेता: 1

श्री युक्रोत सिंह, पुत्र श्री दर्शन सिंह

निवासी: नि० बुलढडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील अज जिला शामली

व्यवसाय: कृषि

विक्रेता: 2

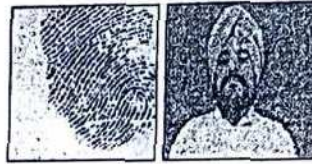


श्री धनवत्त सिंह, पुत्र श्री दर्शन सिंह

निवासी: नि० बुलढडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील अज जिला शामली

व्यवसाय: कृषि

विक्रेता: 3



श्री बलीहर सिंह, पुत्र श्री सुखजीत सिंह

निवासी: नि० बुलढडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील अज जिला शामली

व्यवसाय: कृषि

विक्रेता: 4

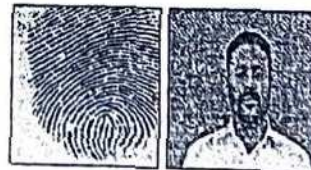


श्री परमजीत कौर, पत्नी श्री सुखजीत सिंह

निवासी: नि० बुलढडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील अज जिला शामली

व्यवसाय: कृषि

विक्रेता: 5



श्रीमती परमजीत कौर, पत्नी श्री सुखजीत सिंह

निवासी: नि० बुलढडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौती तहसील अज जिला शामली

व्यवसाय: कृषि

विक्रेता: 1



4

14- विक्रेता का मोबाईल नं०-	9815374958
15- क्रेता का मोबाईल नं०-	9204789875
16- गाटा का यूनिक कोड-	1105140464000012

हम कि गुरुप्रीत सिंह व धनवन्त सिंह पुत्रगण दर्शन सिंह व बलीहार सिंह व मनप्रीत सिंह पुत्रगण सुखजीत सिंह व परमजीत कौर पत्नि सुखजीत सिंह हरेक जाति जट सिख निवासीगण बुलहडा तहसील ख्रास जिला मनसा पंजाब हाल निवासीगण ग्राम सकौती परगना बिडौली तहसील ऊन जिला शामली (आ०नं०- xxxx xxxx 4106 पैन नं०- FOHPS7482L/ xxxx xxxx 9938 पैन नं०- BTNPS3563F/ xxxx xxxx 5874 पैन नं०- EZRPS4793A/ xxxx xxxx 6873 पैन नं०- KTHPS4533N/ xxxx xxxx 5327 पैन नं०- EZRPS4793A) विक्रेतागण फरीक अक्वल

आदिदेव कार्बन एलएलपी पैन नं०-ACEFA8198B (एलएलपी आईडेन्टीफिकेशन नं०- ACF-5910) रजिस्ट्रड ऑफिस पता ए-सी 012 ग्राउंड फ्लोर नोर्थ टावर एम3एम अर्बना बिजनेस पार्क सेक्टर 67 बादशाहपुर गुरुग्राम हरियाणा द्वारा अधिकृत पार्टनर मनीष कुमार अग्रवाल पुत्र ओम प्रकाश अग्रवाल जाति वैश्य अग्रवाल निवासी 260ए, नियर पार्क प्लाजा होटल, सेक्टर 21सी, फरीदाबाद हरियाणा व मोहित जैन पुत्र श्रीयांस कुमार जैन जाति जैन निवासी सी33/294, 23क, अम्बलिकपुरी कॉलोनी सिगरा, वाराणसी उत्तर प्रदेश (आ०नं०- xxxx xxxx 7893/ xxxx xxxx 3534) क्रेता फरीक दायम के है।

गुरुप्रीत सिंह धनवन्त सिंह

दर्शन सिंह

Bally

परमजीत कौर



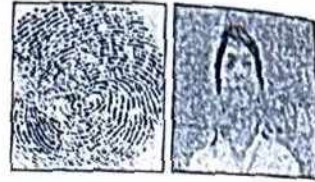
श्री आदिदेव कार्बन एलएलपी के द्वारा मनीष कुमार अग्रवाल, पुत्र श्री ओम प्रकाश अग्रवाल

निवासी: नि0 260ए निबर पार्क प्लाजा होटल, सेक्टर 21 सी, फरीदाबाद, हरियाणा

व्यवसाय: अन्य

क्रेता: 2

[Handwritten signature]



श्री आदिदेव कार्बन एलएलपी के द्वारा मोहित जैन, पुत्र श्री श्रीधरस कुमार जैन

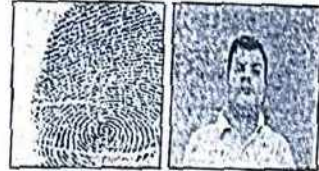
निवासी: नि0 सी33294, 23क, अम्बलिकपुरी कॉलोनी सिगरा, वाराणसी, उत्तर प्रदेश

व्यवसाय: अन्य

ने निम्नाद्वन स्वीकार किया। जिनकी पहचान

पहचानकर्ता: 1

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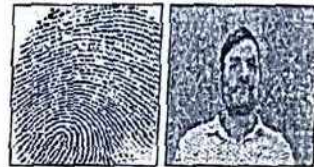
श्री रोहित कुमार, पुत्र श्री भोपाल सिंह

निवासी: नि0 शाहपुर बडौली बिला शाहपुर

व्यवसाय: अन्य

पहचानकर्ता: 2

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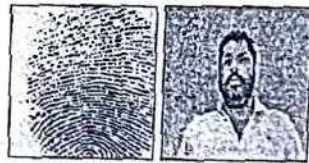


श्री नीट, पुत्र श्री बलवान

निवासी: नि0 खोडसमा बिला रामली

व्यवसाय: अन्य

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ने की। प्रत्यक्षतः भद्र बाधियों के निशान अंग्रेजे निम्नानुसार दिखे गए हैं।
दिप्ती :



निम्नलिखित अधिकारी के हस्ताक्षर

सहायक निरीक्षक

निर्वाहक : उर

सहायक

13/05/2024

निम्नलिखित निवासी

14/05/2024

5

विदित हो कि भूमि निम्नलिखित व मय ट्यूबवैल बिजली कनेक्शन मय कोठा व मय 2 पेड जामुन व 5 पेड पापुलर मय समस्त हक हकूक जो भूमि निम्नलिखित से सम्बन्धित है स्थित ग्राम सकौती परगना बिडौली तहसील ऊन जिला शामली के फरीक अक्वल द्वारा बैनामा क्रमांक 7073 दिनांक 05.07.2011 जो उपनिबन्धक कार्यालय कैराना मे दर्ज है के अनुसार मालिक काबिज व संक्रमणीय भूमिधर काश्तकार है। जिसके स्वामित्व के बारे मे भारतवर्ष के किसी भी न्यायालय मे कोई विवाद विचाराधीन नही है और न ही फरीक अक्वल ने विक्रित सम्पत्ति को किसी भी प्रकार से भारित किया है। जो हर प्रकार के भार व वाद विवाद आदि से मुक्त है जिसको विक्रय आदि करने का फरीक अक्वल को पूर्ण अधिकार प्राप्त है। अतः अब फरीक अक्वल ने अपनी खुशी व रजामन्दी से बिना किसी के सिखलाये, बहकाये व बिना किसी दबाव के भूमि निम्नलिखित को मय समस्त हक हकूक सहित बिल एवज अंकन 1,62,00,000/-रु० (एक करोड बासठ लाख रूपये) जिसके आधे अंकन 81,00,000/-रु० (इकयासी लाख रूपये) होते हैं मे बदस्त क्रेता फरीक दोयम उपरोक्त को विक्रय कर दी है और बय कतई कर दी है और कुल रूपया मोल का फरीक अक्वल ने फरीक दोयम से इस प्रकार वसूल पाया कि अंकन 54,00,000/-रु० द्वारा डीडी नं०-000479 व अंकन 54,00,000/-रु० द्वारा डीडी नं०-000474 व अंकन 18,00,000/-रु० द्वारा डीडी नं०-000476 व अंकन 18,00,000/-रु० द्वारा डीडी नं०-000475 व अंकन 18,00,000/-रु० द्वारा डीडी नं०-000477 प्रत्येक एचडीएफसी बैंक शाखा गुरुग्राम (गुडगांव) से जारी दिनांक 13.05.2024 को वसूल पा लिया है कुछ बाकी नही रहा और न ही भविष्य मे होगा और कब्जा व दखल मिसल अपने मालकाना बाखुबी फरीक दोयम का करा दिया। अब फरीक दोयम को अधिकार है कि वह विक्रित

गुरप्रीत सिंह Phauwani Sir

Madhu Sir

Balki परमदीत कोट



Phauwani Sir



6

भूमि को अपनी इच्छानुसार काशत करे तथा कागजात सरकारी मे फरीक अव्वल के स्थान पर अपने नाम का इन्द्राज करा लेवे जिसमें फरीक अव्वल व वारिसान फरीक अव्वल को कोई आपत्ति किसी प्रकार की नही होगी व विक्रित भूमि की मिलकियत के सम्बन्ध मे सब कानूनी जुमले जिम्मेदारी फरीक अव्वल की व वारिसान फरीक अव्वल की होगी। अब बाद तहरीर बैनामा हाजा के यदि विक्रित भूमि का जुज या कुल कब्जे फरीक दायम से निकल जावे या दाखिल खारिज बहक फरीक दायम न होवे तो फरीक दायम को अधिकार होगा कि वह अपना कुल रूपया मोल का मय हरजे व खर्चे मय ब्याज के फरीक अव्वल व वारिसान फरीक अव्वल से जिस तरह चाहे वसूल कर लेवे और फरीक अव्वल के विरुद्ध सिविल व दांडिक कार्यवाही अमल मे लावे। जिसमे फरीक अव्वल व वारिसान फरीक अव्वल को कोई उजर नही होगा। विक्रित भूमि पर यदि आज से पहले का किसी भी सरकारी या अर्द्धसरकारी विभाग का कोई बकाया पाया गया तो उसको अदा करने की जिम्मेदारी भी फरीक अव्वल की होगी। कम्पनी आदिदेव कार्बन एलएलपी (जिसका एलएलपी आईडेन्टीफिकेशन नं०-ACF-5910 है) मे तीन पार्टनर मोहित जैन व मनीष कुमार अग्रवाल व अमित जैन है जिसमे आज की रजिस्ट्री हेतु मनीष कुमार अग्रवाल व मोहित जैन को कम्पनी द्वारा अधिकृत किया गया है।

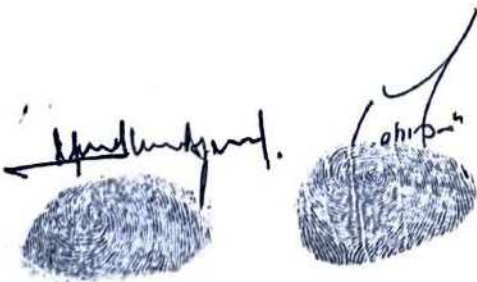
विवरण भूमि- ग्राम सकौती परगना बिडौली तहसील ऊन जिला शामली।

खाता सं० 56 खसरा सं० 464 रकबा 2.8690 है० लगान 78.35/-रु० सालाना सम्पूर्ण भूमि विक्रय की गयी है।

गुणेश चंद्र धारवास्त सि

मुफ्तदार

Bebe परमजीत जी



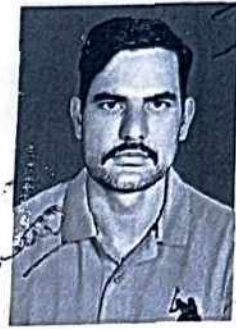
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सीमाबन्धन-

पूरब- सीमा ग्राम कमालपुर
 पश्चिम- चकरोड
 उत्तर- लिंक मार्ग
 दक्षिण- खसरा सं० 454 आदि

साक्षी-1

रोहित कुमार पुत्र ओपाल सिंह
 नि० शाहपुर बडौली जिला बागपत
 आ०नं०- xxxx xxxx 9563
 मो०नं०- 8534009900



साक्षी-2

नीटू पुत्र बलवान
 नि० खोडसमा जिला शामली
 आ०नं०- xxxx xxxx 8948
 मो०नं०- 9756546700



शुभ्रत सिंह



Dhanwan + Sir



नूपतन



Balal



परमजीत कौर



Harsh Singh



anubam



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सभी तथ्य पक्षकारों से पूछकर सत्यतापूर्वक बैनामा-हाजा में अंकित किये गये हैं मालियत के सम्बन्ध में कोई तथ्य छिपाया नहीं गया है। मालकाना हक के सम्बन्ध में ड्राफ्टकर्ता की कोई जिम्मेदारी किसी भी प्रकार की नहीं है इसके लिए पक्षकार स्वयं उत्तरदायी होंगे। यदि कोई तथ्य पक्षकारों द्वारा भ्रामक/गलत बताया गया है तो उसके सम्बन्ध में ड्राफ्टकर्ता की कोई जिम्मेदारी नहीं है और न ही भविष्य में होगी।


इस वास्ते यह विक्रय पत्र लिखा दिया कि प्रमाण रहे और समय पर काम आवे। स्थान तहसील ऊन जिला शामली तहरीर दिनांक 13-05-2024 ई०। ड्राफ्टकर्ता रवि कुमार दस्तावेज लेखक ला०सं० 68/2016 तहसील ऊन।

दस्तावेज लेखक का नाम: रवि कुमार
 अनुज्ञप्ति सं: 68/2016 तक विधि मान्य
 जिला - शामली तहसील - ऊन
 ली गई है।
 लेखक का हस्ताक्षर: Ravi Kumar

गुणोत्तम सिंह Phawant Singh
 Balraj परमजीत कौर



परमजीत कौर
 ohobak



प्रस्तुतकर्ता अथवा प्रार्थी द्वारा रखा जाने वाला

उपनिबन्धक उन् शामली क्रम 2024371003365

आवेदन संख्या : 202401039003979

लेख या प्रार्थना पत्र प्रस्तुत करने का दिनांक 2024-05-14 00:00:00

प्रस्तुतकर्ता या प्रार्थी का नाम मनीष कुमार अग्रवाल

लेख का प्रकार विक्रय पत्र

प्रतिफल की धनराशि 16200000 / 15863000.00

1 . रजिस्ट्रीकरण शुल्क 162000

2 . प्रतिलिपिकरण शुल्क 60

3 . निरीक्षण या तलाश शुल्क

4 . मुख्तार के अधिप्रमाणी करण लिए शुल्क

5 . कमीशन शुल्क

6 . त्रिविध

7 . यात्रिक भत्ता

1 से 6 तक का योग 162060

शुल्क वसूल करने का दिनांक 2024-05-14 00:00:00

दिनांक जब लेख प्रतिलिपि या तलाश

प्रमाण पत्र वापस करने के लिए तैयार होगा 2024-05-14 00:00:00

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

उत्तम (अग्रवाल)

उत्तम (अग्रवाल)



INDIA NON JUDICIAL
Government of Uttar Pradesh



IN-UP56556969190479W

e-Stamp 3772/24

E-STAMP
Verified By *[Signature]*

E-STAMP
Checked By *[Signature]*

Certificate No.	: IN-UP56556969190479W
Certificate Issued Date	: 20-May-2024 05:59 PM
Account Reference	: NEWIMPACC (SV) up14446104/ KAIRANA/ UP-SML
Unique Doc. Reference	: SUBIN-UPUP1444610409502910749598W
Purchased by	: ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL
Description of Document	: Article 23 Conveyance
Property Description	: AGRICULTURE LAND AT VILLAGE SAKUTI
Consideration Price (Rs.)	: GURPREET SINGH SON OF DARSHAN SINGH ETC
First Party	: ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
Second Party	: ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
Stamp Duty Paid By	: ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC
Stamp Duty Amount(Rs.)	: 7,65,000 ✓ (Seven Lakh Sixty Five Thousand only)



IN-UP56556969190479W



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Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at 'www.shcstestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.

ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC ADIDEVA CARBON LLP BY MANISH KUMAR AGARWAL ETC



INDIA NON JUDICIAL
Government of Uttar Pradesh



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e-Stamp

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Verified By *[Signature]*

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Issued By *[Signature]*

Certificate No.	: IN-UP56556969190479W
Certificate Issued Date	: 20-May-2024 05:59 PM
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Stamp Duty Amount(Rs.)	: 7,65,000 ✓ (Seven Lakh Sixty Five Thousand only)



IN-UP56556969190479W



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- 1 The authenticity of this Stamp certificate should be verified at www.shdsestamp.com/ or using e-Stamp Mobile App of Stock Holding
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क्षेत्राधिकार उपनिबन्धक महोदय ऊन
विक्रय पत्र वास्ते कृषि भूमि

1- बैनामा अंकन-	1,53,00,000 /-रु०
2- मालियत अंकन-	1,52,45,000 /-रु०
3- स्टाम्प अंकन-	7,65,000 /-रु०

(ई-स्टाम्प प्रमाण पत्र सं० IN-UP56556969190479W DATE 20-05-2024)

4- स्थित सम्पत्ति-	ग्राम सकौती परगना बिडौली
5- विक्रित रकबा-	2.8230 है०
6- निर्धारित दर-	54,00,000 /-रु० प्रति है० जो रेट लिस्ट के पृष्ठ सं० 29 के वी-कोड 1173 के अनुसार है।
7- सडक से स्थिति-	किसी पक्की सडक पर स्थित नहीं है व आबादी से सटी हुई नहीं है।
8- पूर्व मे इकरारनामा-	नहीं हो रहा है।

9- विक्रित भूमि मे कोई पेड, कोठा व ट्यूबवैल नहीं है। विक्रित भूमि की 200 मीटर की त्रिज्या मे आवासीय गतिविधियां होने के कारण निर्धारित दर 54,00,000 /-रु० प्रति है० के अनुसार कीमत 1,52,45,000 /-रु० बनती है परन्तु स्टाम्प शुल्क बाजारी कीमत अंकन 1,53,00,000 /-रु० पर नियमानुसार अदा किया गया है।

अबुल क़ादिर ख़ान



D. K. K. K. K. K.



B. K. K. K. K.



M. K. K. K. K.



परमजीत कौर



M. K. K. K. K.



M. K. K. K. K.



आवेदन सं०: 202401039004277

विक्रय पत्र

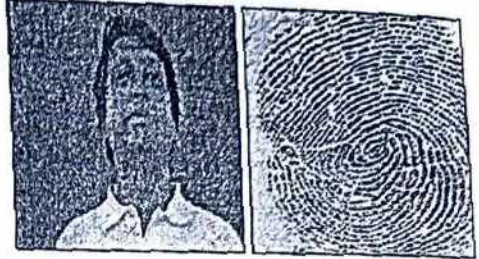
घड़ी सं०: 1

रजिस्ट्रेशन सं०: 3772

वर्ष: 2024

प्रतिफल- 15300000 स्टाम्प शुल्क- 765000 बान्नापी मूल्य - 15245000 पंजीकरण शुल्क - 153000 प्रतिनिधिकरण शुल्क - 60 योग : 153060

श्री आदिदेव कार्बन एलएलपी द्वारा
मनीष कुमार अग्रवाल अधिकृत पदाधिकारी/ प्रतिनिधि,
पुत्र श्री ओम प्रकाश अग्रवाल
व्यवसाय : अन्य
निवासी: नि० 260ए, निबर पार्क प्लाना होटल, सेक्टर 21सी, फरीदाबाद हरियाणा

श्री, आदिदेव कार्बन एलएलपी द्वारा

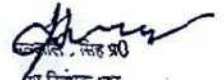
मनीष कुमार अग्रवाल अधिकृत पदाधिकारी/
प्रतिनिधि

ने यह लेखपत्र इस कार्यालय में दिनांक 21/05/2024 एवं 02:30:49

PM बने

निम्नानु हेतु पेश किया

रजिस्ट्रेशन अधिकारी के हस्ताक्षर

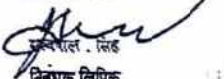


सिंह प्र०

उप निबंधक :उत्तर

शानसी

21/05/2024



सिंह प्र०

निबंधक तिथिक

21/05/2024



3

10- विक्रित भूमि के 200 मीटर की परिधि के अर्न्तगत आबादी/कृषि कार्य हो रहा है।

11- विक्रेता व क्रेता अनुसूचित जाति से नहीं है।

12- भूमि पट्टे से प्राप्त नहीं है। विक्रय की गई सम्पत्ति कोई सरकारी सम्पत्ति/ग्राम समाज की सम्पत्ति/शत्रु सम्पत्ति नहीं है। विक्रय की गई सम्पत्ति के हस्तान्तरण पर किसी भी न्यायालय द्वारा कोई भी स्थगन आदेश (स्टे ऑर्डर) नहीं दिया गया है।

13- फरीकैन भारतीय नागरिक है।

14- विक्रेता का मोबाईल नं०- 9815374958

15- क्रेता का मोबाईल नं०- 9204789875

16- गाटा का यूनिक कोड- 1105140455000012, 1105140457000012

हम कि गुरुप्रीत सिंह व धनवन्त सिंह पुत्रगण दर्शन सिंह व बलीहार सिंह व मनप्रीत सिंह पुत्रगण सुखजीत सिंह व परमजीत कौर पत्नि सुखजीत सिंह हरेक जाति जट सिख निवासीगण बुलहडा तहसील खास जिला मनसा पंजाब हाल निवासीगण ग्राम सकौती परगना बिडौली तहसील ऊन जिला शामली (आ०नं०- XXXX XXXX 4106 पै नं०- FOHPS7482L/ XXXX XXXX 9938 पै नं०- BTNPS3563F/ XXXX XXXX 5874 पै नं०- EZRPS4793A/ XXXX XXXX 6873 पै नं०- KTHPS4533N/ XXXX XXXX 5327 पै नं०- EZRPS4793A) विक्रेतागण फरीक अव्वल

गुरुप्रीत सिंह

Dhanwant Singh

Bally

Nehar

परमजीत कौर

परमजीत

धनवन्त

आवेदन सं.: 202401039004277

पृष्ठ सं.: 1

रजिस्ट्रेशन सं.: 3772

वर्ष: 2024

निष्पादन लेखपत्र बाह्य सुनने व समझने मजबूत व प्राप्त धनराशि रु प्रलेखानुसार उक्त

विक्रेता: 1

श्री गुरुप्रीत सिंह, पुत्र श्री दर्शन सिंह

निवासी: नि० बुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौठी तहसील ऊन जिला रामली

व्यवसाय: कृषि

विक्रेता: 2

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श्री धनवन्त सिंह, पुत्र श्री दर्शन सिंह

निवासी: नि० बुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौठी तहसील ऊन जिला रामली

व्यवसाय: कृषि

विक्रेता: 3

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श्री बलीहर सिंह, पुत्र श्री सुखजीत सिंह

निवासी: नि० बुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौठी तहसील ऊन जिला रामली

व्यवसाय: अन्य

विक्रेता: 4



श्री मनप्रीत सिंह, पुत्र श्री सुखजीत सिंह

निवासी: नि० बुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौठी तहसील ऊन जिला रामली

व्यवसाय: कृषि

विक्रेता: 5

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श्रीमती परमजीत कौर, पत्नी श्री सुखजीत सिंह

निवासी: नि० बुलहडा तहसील खास जिला मनसा पंजाब हाल नि० ग्राम सकौठी तहसील ऊन जिला रामली

व्यवसाय: गृहिणी

क्रमांक: 1

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श्री आदिदेव कार्विन एलएनपी के हाथ मनीष कुमार अग्रवाल, पुत्र श्री अशोक प्रकाश अग्रवाल

निवासी: नि० 260थ, नियर पार्क प्लाना गेट, सेक्टर 21 सी, फरीदाबाद हरियाणा

व्यवसाय: अन्य

क्रमांक: 2

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आदिदेव कार्बन एलएलपी पै नं०-ACEFAB198B (एलएलपी आईडेन्टीफिकेशन नं०- ACF-5910) रजिस्ट्रड ऑफिस पता ए-सी 012 ग्राउंड फ्लोर नोर्थ टावर एम3एम अर्बना बिजनेस पार्क सेक्टर 67 बादशाहपुर गुरुग्राम हरियाणा द्वारा अधिकृत पार्टनर मनीष कुमार अग्रवाल पुत्र ओम प्रकाश अग्रवाल जाति वैश्य अग्रवाल निवासी 260ए, नियर पार्क प्लाजा होटल, सेक्टर 21सी, फरीदाबाद हरियाणा व मोहित जैन पुत्र श्रीयांस कुमार जैन जाति जैन निवासी सी33/294, 23क, अम्बलिकपुरी कॉलोनी सिगरा, वाराणसी उत्तर प्रदेश (आ०नं०- XXXX XXXX 7893/ XXXX XXXX 3534) क्रेता फरीक दायम के है।

विदित हो कि भूमि निम्नलिखित मय समस्त हक हकूक जो भूमि निम्नलिखित से सम्बन्धित है स्थित ग्राम सकौती परगना बिडौली तहसील ऊन जिला शामली के फरीक अव्वल द्वारा बैनामा क्रमांक 7074 दिनांक 06.07.2011 जो उपनिबन्धक कार्यालय कैराना मे दर्ज है के अनुसार मालिक काबिज व संक्रमणीय भूमिधर काश्तकार है। जिसके स्वामित्व के बारे मे भारतवर्ष के किसी भी न्यायालय मे कोई विवाद विचाराधीन नही है और न ही फरीक अव्वल ने विक्रित सम्पत्ति को किसी भी प्रकार से भारित किया है। जो हर प्रकार के भार व वाद विवाद आदि से मुक्त है जिसको विक्रय आदि करने का फरीक अव्वल को पूर्ण अधिकार प्राप्त है। अतः अब फरीक अव्वल ने अपनी खुशी व रजामन्दी से बिना किसी के सिखलाये, बहकाये व बिना किसी दबाव के भूमि निम्नलिखित को मय समस्त हक हकूक सहित बिल एवज अंकन 1,53,00,000/-रु०(एक करोड तिरेहपन लाख रुपये) जिसके आधे अंकन 76,50,000/-रु० (छियत्तर लाख पचास हजार रुपये) होते हैं मे बदस्त क्रेता फरीक दायम उपरोक्त को विक्रय कर दी है और बय कतई कर दी है और कुल रूपया मोल का फरीक अव्वल ने फरीक दायम से इस प्रकार वसूल पाया कि अंकन 51,00,000/-रु० द्वारा डीडी

अग्रवाल



Dhanwant Singh



परमजीत कौर



अग्रवाल



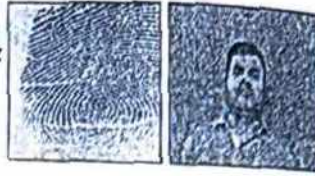
श्री आदिदेव कार्बन एनएलपी के द्वारा प्रोहित जैन, पुत्र श्री श्रीधर कुमार जैन

निवासी: नि० 33/294, 23क, अम्बलिकपुरी कॉलोनी सिगरा, बाराणसी उत्तर प्रदेश

व्यवसाय: अन्य

ने निष्पादन स्वीकार किया। जिनकी पहचान

पहचानकर्ता : 1



श्री रोहित कुमार, पुत्र श्री चोबाल सिंह

निवासी: नि० शाहपुर बढौली बिला नगरपालिका

व्यवसाय: अन्य

पहचानकर्ता : 2



श्री नीट, पुत्र श्री बलवान

निवासी: नि० खोडसमा बिला शामली

व्यवसाय: अन्य



रजिस्ट्रार अधिकारी के हस्ताक्षर

रजि. निबंधक : उन्

शामली

21/05/2024

निबंधक लिपिक शामली

21/05/2024

ने की। प्रत्यक्षतः भद्र साक्षियों के निधान अंगुठे नियमानुसार लिए गए हैं।

टिप्पणी :



5

नं०-000488 व अंकन 51,00,000/-रु० द्वारा डीडी नं०-000490 व अंकन 17,00,000/-रु० द्वारा डीडी नं०-000481 व अंकन 17,00,000/-रु० द्वारा डीडी नं०-000482 व अंकन 17,00,000/-रु० द्वारा डीडी नं०-000485 प्रत्येक एचडीएफसी बैंक शाखा गुरुग्राम (गुडगांव) से जारी दिनांक 20.05.2024 को वसूल पा लिया है कुछ बाकी नहीं रहा और न ही भविष्य में होगा और कब्जा व दखल मिसल अपने मालकाना बाखुबी फरीक दायम का करा दिया। अब फरीक दायम को अधिकार है कि वह विक्रित भूमि को अपनी इच्छानुसार काश्त करे तथा कागजात सरकारी में फरीक अव्वल के स्थान पर अपने नाम का इन्द्राज करा लेवे जिसमें फरीक अव्वल व वारिसान फरीक अव्वल को कोई आपत्ति किसी प्रकार की नहीं होगी व विक्रित भूमि की मिलकियत के सम्बन्ध में सब कानूनी जुमले जिम्मेदारी फरीक अव्वल की व वारिसान फरीक अव्वल की होगी। अब बाद तहरीर बैनामा हाजा के यदि विक्रित भूमि का जुज या कुल कब्जे फरीक दायम से निकल जावे या दाखिल खारिज बहक फरीक दायम न होवे तो फरीक दायम को अधिकार होगा कि वह अपना कुल रूपया मोल का मय हरजे व खर्चे मय ब्याज के फरीक अव्वल व वारिसान फरीक अव्वल से जिस तरह चाहे वसूल कर लेवे और फरीक अव्वल के विरुद्ध सिविल व दांडिक कार्यवाही अमल में लावे। जिसमें फरीक अव्वल व वारिसान फरीक अव्वल को कोई उजर नहीं होगा। विक्रित भूमि पर यदि आज से पहले का किसी भी सरकारी या अर्द्धसरकारी विभाग का कोई बकाया पाया गया तो उसको अदा करने की जिम्मेदारी भी फरीक अव्वल की होगी। कम्पनी आदिदेव कार्बन एलएलपी (जिसका एलएलपी आईडेन्टीफिकेशन नं०- ACF-5910 है) में तीन पार्टनर मोहित जैन व मनीष कुमार अग्रवाल व अमित जैन है जिसमें आज की रजिस्ट्री हेतु मनीष कुमार अग्रवाल व मोहित जैन को कम्पनी द्वारा अधिकृत किया गया है।

अमित जैन

Phewartsil

मोहित जैन

परमजीत कौर

मनीष कुमार अग्रवाल

मोहित जैन

6

विवरण भूमि- ग्राम सकौती परगना बिडौली तहसील ऊन जिला शामली।

1- खाता सं० 56 खसरा सं० 455 रकबा 0.8200 है० लगान 22.45/-रु०
सालाना सम्पूर्ण भूमि

2- खाता सं० 56 खसरा सं० 457 रकबा 2.0030 है० लगान 54.80/-रु०
सालाना सम्पूर्ण भूमि

इस प्रकार दोनो खसरा नम्बरान से 2.8230 है० सम्पूर्ण भूमि विक्रय की
गयी है।

सीमाबन्धन- खसरा सं० 455

पूरब- खसरा सं० 454
पश्चिम- खसरा सं० 457
उत्तर- चकमार्ग
दक्षिण- खसरा सं० 453

सीमाबन्धन- खसरा सं० 457

पूरब- खसरा सं० 455
पश्चिम- नाली बादहू खसरा सं० 459 व 460
उत्तर- चकमार्ग
दक्षिण- खसरा सं० 453

गुणदीप सिंह

धनवंतरी

बाल

नरपति



परमजीत कौर

मन्मथ सिंह



7

साक्षी-1
 रोहित कुमार पुत्र भोपाल सिंह
 नि० शाहपुर बडौली जिला बागपत
 आ०नं०- XXXX XXXX 9563
 मो०नं०- 8534009900



साक्षी-2
 नीटू पुत्र बलवान
 नि० खोडसमा जिला शामली
 आ०नं०- XXXX XXXX 8948
 मो०नं०- 9756546700



गुणेश्वर सिंह



Dhanwanti



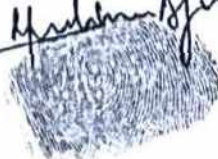
राजेश्वर



परमजित कौर



पुष्पेश्वर



हरि



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शारदा

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शारदा

पञ्चमाला

शारदा

शारदा



8

सभी तथ्य पक्षकारों से पूछकर सत्यतापूर्वक बैनामा-हाजा में अंकित किये गये हैं मालियत के सम्बन्ध में कोई तथ्य छिपाया नहीं गया है। मालकाना हक के सम्बन्ध में ड्राफ्टकर्ता की कोई जिम्मेदारी किसी भी प्रकार की नहीं है इसके लिए पक्षकार स्वयं उत्तरदायी होंगे। यदि कोई तथ्य पक्षकारों द्वारा भ्रामक/गलत बताया गया है तो उसके सम्बन्ध में ड्राफ्टकर्ता की कोई जिम्मेदारी नहीं है और न ही भविष्य में होगी।

इस वास्ते यह विक्रय पत्र लिखा दिया कि प्रमाण रहे और समय पर काम आवे। स्थान तहसील ऊन जिला शामली तहरीर दिनांक 21-05-2024 ई०। ड्राफ्टकर्ता रवि कुमार दस्तावेज लेखक ला०सं० 68/2016 तहसील ऊन।

दस्तावेज लेखक का नाम : रवि कुमार
 अनुक्रमांक सं० 68/2016 तक विधिमान्य
 जिला - शामली तहसील - ऊन
 ली गई फीस
 लेखक के हस्ताक्षर R Kumar


रवि कुमार


Dhanraj


Ravi


Ravi Kumar


परमजीत कौर


Harshvardhan


10/1/24




न्यायालय- उपजिलाधिकारी

जनपद - शामली, तहसील - ऊन

कंप्यूटरीकृत संख्या :- T802024041282

आवेदक का नाम :- MANISHKUMAR AGARWAL

अंतर्गत धारा:- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

आदेश तिथि:- 17/09/2024

आदेश

निर्णय

प्रस्तुत वाद की कार्यवाही आवेदक श्री मनीष कुमार अग्रवाल पुत्र ओमप्रकाश अग्रवाल, निवासी ग्राम सकौती, तहसील ऊन, जिला शामली के पॉर्टल के माध्यम से प्राप्त आवेदन पत्र अन्तर्गत धारा 80 उ0प्र0 राजस्व संहिता, 2006 के आधार पर प्रचलित हुई, जिसमें आवेदक द्वारा अपनी भूमि स्थित ग्राम सकौती, परगना बिडौली, तहसील ऊन, जनपद शामली के खाता सं0 56 गाटा सं0 464 रकबा 2.8690 हे0 व गाटा सं0 459 रकबा 0.9800 हे0 व गाटा सं0 454म रकबा 0.5840 हे0 व गाटा सं0 454मि रकबा 1.8030 हे0 व गाटा सं0 457 रकबा 2.0030 हे0 व गाटा सं0 455 रकबा 0.8200 हे0 भूमि के सम्पूर्ण भाग को कृषिक के स्थान पर अकृषिक भूमि घोषित किये जाने का अनुरोध किया गया।

आवेदक के आवेदन पत्र पर नायब तहसीलदार ऊन से जांच आख्या प्राप्त की गयी। नायब तहसीलदार ऊन ने अपनी जांच आख्या दिनांक 13.09.2024 के द्वारा अवगत कराया है कि भूमि स्थित ग्राम सकौती, परगना बिडौली, तहसील ऊन, जनपद शामली के खाता सं0 56 गाटा सं0 464 रकबा 2.8690 हे0 व गाटा सं0 459 रकबा 0.9800 हे0 व गाटा सं0 454म रकबा 0.5840 हे0 व गाटा सं0 454मि रकबा 1.8030 हे0 व गाटा सं0 457 रकबा 2.0030 हे0 व गाटा सं0 455 रकबा 0.8200 हे0 पर आवेदक मनीष कुमार अग्रवाल पुत्र ओमप्रकाश अग्रवाल व मोहित कुमार जैन पुत्र श्रीयांश जैन का नाम संक्रमणीय भूमिधर सहखातेदार के रूप में दर्ज है तथा उक्त भूमि पर आवेदक मौके पर काबिज एवं दखील है और उक्त भूमि विवाद रहित है तथा उक्त भूमि राजस्व अभिलेखों यथा-जोत चकबन्दी आकार पत्र-41, 45 से लेकर वर्तमान खतौनी में सार्वजनिक उपयोग की भूमि (उ0प्र0 ज0वि0 अधि0, 1950 की धारा 132 अथवा उ0प्र0 राजस्व संहिता, 2006 की धारा 77 से आच्छादित) नहीं रही है तथा उक्त भूमि के सम्पूर्ण भाग पर कृषि कार्य/मत्स्य पालन/कुक्कुट पालन/बागवानी आदि का कार्य नहीं किया जा रहा है, बल्कि उक्त भूमि मौके पर कृषि प्रयोजन के बजाये गैर कृषिक प्रयोजन में लाई जा रही है तथा उक्त भूमि वन्य जीव विहार/सेंचुरी ऐरिया, सडक व रेलवे लाईन के अन्तर्गत नहीं आती है तथा न ही उक्त भूमि स्थानीय निकाय अथवा प्राधिकरण के क्षेत्र में आती है और न ही उक्त भूमि किसी योजना/परियोजना के अन्तर्गत अधिग्रहण हेतु प्रस्तावित है तथा प्रस्तावित भूमि को गैर कृषिक भूमि घोषित किये जाने से सार्वजनिक न्यूसेन्स पैदा होने की सम्भावना नहीं है अथवा सार्वजनिक व्यवस्था, सार्वजनिक स्वास्थ्य, सुरक्षा या सुविधा पर कोई प्रतिकूल प्रभाव पडने की सम्भावना नहीं है। अन्त में उक्त भूमि स्थित ग्राम सकौती, परगना बिडौली, तहसील ऊन, जनपद शामली के खाता सं0 56 गाटा सं0 464 रकबा 2.8690 हे0 व गाटा सं0 459 रकबा 0.9800 हे0 व गाटा सं0 454म रकबा 0.5840 हे0 व गाटा सं0 454मि रकबा 1.8030 हे0 व गाटा सं0 457 रकबा 2.0030 हे0 व गाटा सं0 455 रकबा 0.8200 हे0 भूमि के सम्पूर्ण भाग को उ0प्र0 राजस्व संहिता, 2006 की धारा 80(2) के अन्तर्गत गैर कृषिक भूमि घोषित किये जाने हेतु आख्या पेरषित की गयी है।

मेरे द्वारा आवेदक पक्ष को सुना तथा पत्रावली पर उपलब्ध अभिलेखों/साक्ष्यों एवं नायब तहसीलदार ऊन की जांच आख्या दिनांक 13.09.2024 का अवलोकन एवं परीक्षण किया। नायब तहसीलदार ऊन की जांच आख्यानुसार आवेदक की प्रस्तावित भूमि में कृषि कार्य/मत्स्य पालन/कुक्कुट पालन/बागवानी आदि का कार्य नहीं किया जा रहा है, बल्कि उक्त भूमि कृषि प्रयोजन के बजाये गैर कृषिक उपयोग में आ रही है तथा उक्त भूमि कभी सार्वजनिक उपयोग की भूमि नहीं रही है। उक्त भूमि वन्य जीव विहार/सेंचुरी ऐरिया, सडक व रेलवे लाईन के अन्तर्गत नहीं आती है तथा न ही उक्त भूमि स्थानीय निकाय अथवा प्राधिकरण के क्षेत्र में आती है और



न ही उक्त भूमि किसी योजना/परियोजना के अन्तर्गत अधिग्रहण हेतु प्रस्तावित है तथा प्रस्तावित भूमि को गैर कृषिक भूमि घोषित किये जाने से सार्वजनिक न्यूसेन्स पैदा होने की सम्भावना नहीं है अथवा सार्वजनिक व्यवस्था, सार्वजनिक स्वास्थ्य, सुरक्षा या सुविधा पर कोई प्रतिकूल प्रभाव पडने की सम्भावना नहीं है।

उत्तर प्रदेश राजस्व संहिता-2006(संशोधन) अध्यादेश, 2019 की धारा-80(2) में प्राविधानित किया गया है कि इस उपधारा के अधीन घोषणा के लिये जोत या उसके उपयोग भाग के चारों ओर चार दीवारी अवश्य होनी चाहिए, जो इस प्रयोजनार्थ उपयोग किया जाना प्रस्तावित हो, परन्तु यह और कि यदि भूमिधर इस उपधारा के अधीन घोषणा के दिनांक से पांच वर्ष की अवधि के भीतर प्रस्तावित गैर कृषि सम्बन्धी गतिविधि प्रारम्भ करने में विफल रहता है, तो उपधारा (2) के अधीन जोत या उसके आंशिक भाग की घोषणा व्यपगत हो जाएगी, परन्तु यह और भी कि इस उपधारा के अधीन घोषणा भू-उपयोग परिवर्तन की कोटि में नहीं होगी और भूमि निरन्तर कृषि के रूप में ही समझी जाएगी, यथापि भूमिधर ऐसी जोत या उसके आंशिक भाग जिसके लिए उपधारा के अधीन घोषणा प्राप्त की गई हो, पर प्रस्तावित अथवा परियोजना के लिए ऋण और अन्य आवश्यक अनुज्ञाएँ, समाशोधन आदि प्राप्त करने का हकदार होगा।

आवेदक द्वारा उ0प्र0 राजस्व संहिता नियमावली-2016 के नियम-85 के प्रस्तर-2 के अनुसार जिलाधिकारी महोदय द्वारा निर्धारित सर्किल रेट सूची के अनुसार प्रस्तावित भूमि के एक प्रतिशत उद्घोषणा शुल्क के रूप में अंकन 697550/-रूपये व न्यायालय शुल्क के रूप में अंकन 50/-रूपये, कुल अंकन 697600/-रूपये का ऑनलाईन चालान सं0 240914196800739 दिनांक 14.09.2024 को जमा किया गया है तथा आवेदक मनीष कुमार अग्रवाल द्वारा अपना व्यक्तिगत शपथपत्र तथा आवेदक मनीष कुमार अग्रवाल द्वारा सह खातेदार मोहित जैन पुत्र श्रीयांस जैन के साथ संयुक्त शपथ पत्र (शपथ पत्र में इनके द्वारा अपने अंश को भी अकृषक घोषित किये जाने अनुरोध किया गया है), सभी खातेदारों के हस्ताक्षरयुक्त नक्शा नजरी(चैहद्दी सहित), प्रश्रगत भूमि के मौके के फोटोग्राफ, अद्यतन खतौनी की प्रमाणित प्रति, अद्यतन खसरा की प्रमाणित प्रति, जोत चकबन्दी आकार पत्र-41 व 45 एवं जिलाधिकारी महोदय द्वारा निर्धारित अद्यतन सर्किल रेट की प्रश्नोत्तरी की प्रति प्रस्तुत की गयी है। इस प्रकार पत्रावली पर आवश्यक साक्ष्य पूर्ण होने के कारण नायब तहसीलदार ऊन की जांच आख्या दिनांक 13.09.2024 को स्वीकार किया जाना न्यायोचित प्रतीत होता है।

आदेश

अतः उपर्युक्त विवेचना एवं पत्रावली पर उपलब्ध अभिलेखों/साक्ष्यों के आधार पर नायब तहसीलदार ऊन की जांच आख्या दिनांक 13.09.2024 स्वीकार करते हुए आवेदक श्री मनीष कुमार अग्रवाल पुत्र ओमप्रकाश अग्रवाल, निवासी ग्राम सकौती, तहसील ऊन, जिला शामली के आवेदन पत्र के आधार पर भूमि स्थित ग्राम सकौती, परगना बिडौली, तहसील ऊन, जनपद शामली के खाता सं0 56 गाटा सं0 464 रकबा 2.8690 हे0 व गाटा सं0 459 रकबा 0.9800 हे0 व गाटा सं0 454 रकबा 0.5840 हे0 व गाटा सं0 454 मि रकबा 1.8030 हे0 व गाटा सं0 457 रकबा 2.0030 हे0 व गाटा सं0 455 रकबा 0.8200 हे0 भूमि के सम्पूर्ण भाग को लगान मुक्त करते हुए उ0प्र0 राजस्व संहिता, 2006 की धारा 80(2) के अन्तर्गत गैर कृषिक प्रयोजन भूमि घोषित किया जाता, यदि भविष्य में उक्त आदेश किसी भूमि अर्जन/अधिग्रहण आदि से प्रभावित होता है, तो उक्त आदेश शासकीय हित में स्वतः निष्प्रभावी हो जायेगा। तदनुसार आदेश की प्रमाणित प्रति तहसीलदार ऊन को अमलदरामद हेतु एवं उप निबन्धक, ऊन को आवश्यक कार्यवाही हेतु भेजी जाये। पत्रावली बाद आवश्यक कार्यवाही अभिलेखागार में संचित हो।

Digitally Signed by:
Archana Sharma
उपजिलाधिकारी

दिनांक समय: 17-09-2024 02:49:11 PM

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 201/2024

Amit Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent

Date of hearing: 01.03.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Amit Kumar in Person (Through VC)

ORDER

1. In this original application, applicant has raised the issue of pollution and degradation of Khokhari River, a rain – fed tributary of River Yamuna, in Shamli and Saharanpur district of Uttar Pradesh. Starting from Chausana village, the Khokhari River flows west of the residential areas, passing through several villages before reaching Khwajpura where it merges into River Yamuna. The allegation is that on account of unchecked utilization, illegal encroachments and pollution, the health of the river has deteriorated drastically and on account of diminishing flow of river, the groundwater in the region has also declined which is adversely affecting agriculture and local livelihood and pollution in the river is creating health hazard.

2. The OA raises substantial issue relating to compliance of the environmental norms as also implementation of the provisions of the scheduled enactment.

3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.
4. Respondent no. 2 i.e. Department of Water Resources, River Development and Ganga Rejuvenation, District Magistrates of Shamli and Saharanpur who is also chairing District Ganga Committee and Uttar Pradesh Pollution Control Board are directed to ascertain the truthfulness of the allegation, collect water sample from the river from different points, get it analyzed and also find out the cause of pollution in the river and remedial action and submit report before the Tribunal atleast one week before the next date of hearing.
5. List on 10.05.2024

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 01, 2024
Original Application No. 201/2024
AS.

Item No.15

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 201/2024

Amit Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 10.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Amit Kumar, Applicant in Person (Through VC)

Respondent: Mr. Daleep Dhyani, Adv. for UPPCB (Through VC)

ORDER

1. In this original application, applicant has raised the issue of pollution and degradation of Khokhari River, a rain-fed tributary of River Yamuna, in Shamli and Saharanpur district of Uttar Pradesh.
2. Allegation is that due to unchecked construction, illegal encroachment and untreated discharge, health of the river has deteriorated drastically resulting in diminishing the flow of river.
3. Tribunal by order dated 01.03.2024 had directed the Department of water Resources, River Development and Ganga Rejuvenation, District Magistrate, Shamli and District Magistrate, Saharanpur and also Uttar Pradesh Pollution Control Board(UPPCB) to ascertain the truthfulness of the allegation, collect water sample from river from different points, get it analysed and also find out the cause of pollution in the river and take remedial action and submit the report.

4. UPPCB has filed the report dated 29.04.2024 disclosing as under:-

- “2. During the inspection, it is observed that the course of the river bed is dried up, with no continuous water flow (discharge & water current) present either in its upper segment in Saharanpur or in its lower segment in Shamli. However, there is very limited site-specific water logging in the dried-up river bed at some places (in Saharanpur segment near Sakerpur, & Laknohti, and Shamli segment near Chausana and Kertu) due to wastewater discharge in a very small quantity from nearby rural inhabitations. Water comes from nearby rural dwellings and finds its way into the dried-up river-bed near Sakerpur. As there is an under-construction bridge at this site, the water seems to be used for the construction activity. No concerned person is, however, available to confirm this.
3. Site-specific macrophytic growth (predominated by Eichhornia sp.) in the river-bed near Laknohti, Sakerpur, Chausana and Kertu is the result of limited water / wastewater inflow from nearby human habitations.
4. In the water body, an illegal activity of site-specific solid waste dumping from drains in a nearby rural area is spotted near Laknohti, Saharanpur. Except for this, no unusual solidwaste dumping specific to the entire dried riverbed is being observed in either of the segments in Saharanpur or Shamli.
5. The water body seems to have remained without continuous water discharge for a long time, as indicated by encroachment of river-bed for agricultural activities (along its dried- up river-bed course) as well as residential purpose at certain places both in Saharanpur as well as Shamli. However, the dried-up water body normally has retained its river-bed demarcation line on either side of the banks along its course.
6. As concluded from the interactions with local people for information gathering, the tributary used to flow perennially around 15 years ago to meet the basic rural domestic and agricultural freshwater needs. Previously, monsoon feeding contributed to the augmentation of the river discharge. However, its continue water flow was maintained by the River Yamuna, from which it is supposed to have been originated.

7. *From the above observations, it is clear that the river doesn't meet the basic hydrological, ecological and environmental requirements of continuous natural discharge of water in its already dried-up riverbed course, except in the monsoon months when there is water flow in the water body due to floods in River Yamuna as well as because of rainfall; therefore, asserting the facts without water sampling about the claim of river water quality deterioration due to pollution is not technically possible.*
 8. *Under the dried-up riverbed conditions, ascertaining the facts of the claim about the quantitative degradation of the river without continuous water discharge observed in it, is also not technically feasible.”*
6. In the said report following recommendations has been made:-
- “1 *For restoration of water quality and control & prevention of the potential rise in pollution for avoiding the further deterioration as well as meeting freshwater quality requirements of human use and ecological cum environmental health, the dried-up river needs continuous water flow. This can be possible by addressing the river-centric challenges with a holistic, sustainable, and basin wide approach consistent with maintaining a natural balance among interacting liminological conditions across the critical intersection areas of hydrological, geological, meteorological, geographic, and morphological.”*
7. Photographs enclosed with the report clearly depict the site specific water logging in the river near Laknohti, discharge from nearby rural locality in the river near Laknohti, solid waste dumping near Laknohti, encroachment of agricultural land on river near Sakerpur, Saharanpur, encroachment of residential houses on the river Chausana and Shamli, encroachment of agricultural land on dried-up portion of the river near Kemalpur, Shamli as also dry river-bed with macrophytic vegetation near Kertu, Shamli.

8. Report clearly states that river used to flow perennially around 15 years ago to meet the basic rural domestic and agricultural freshwater needs but on inspection it was found that water body is now without water discharge. This river is tributary of river Yamuna which ultimately meets river Ganga. The restoration of river and its flow is required to be done. Hence, we direct Respondent No.6- District Magistrate, Shamli and Respondent No.7- District Magistrate, Saharanpur to prepare a time-bound action plan for restoration of the river and submit it before the Tribunal at least one week before the next date of hearing.

9. Applicant present in person has also sought four weeks time to file objection to the report which is granted.

10. List on 27.08.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 10, 2024
Original Application No. 201/2024
JG.

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 201/2024

Amit Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 27.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Amit Kumar, Applicant in Person (Through VC)

Respondent: Mr. Pradeep Misra & Mr. Daleep Dhyani, Adv. for UPPCB (Through VC)
Mr. Gigi. C. George & Mr. Ishwer Singh, Advs. for NMCG

ORDER

1. In this original application, Applicant has raised the issue of pollution and degradation of Khokhari River which is stated to be the tributary of River Yamuna. Specific allegation is in respect of its pollution in Districts Shamli and Saharanpur of Uttar Pradesh.

2. The Tribunal, by order dated 01.03.2024 while issuing notice to the respondents, had directed as under:

“4. Respondent no. 2 i.e. Department of Water Resources, River Development and Ganga Rejuvenation, District Magistrates of Shamli and Saharanpur who is also chairing District Ganga Committee and Uttar Pradesh Pollution Control Board are directed to ascertain the truthfulness of the allegation, collect water sample from the river from different points, get it analyzed and also find out the cause of pollution in the river and remedial action and submit report before the Tribunal atleast one week before the next date of hearing.”

3. The Uttar Pradesh Pollution Control Board (UPPCB) had filed its report dated 29.04.2024 which was duly considered on 10.05.2024 and the pathetic condition of the river was noted along with the recommendation of UPPCB.

4. The Tribunal on 10.05.2024 after taking note of the report of UPPCB had observed as under:

“7. Photographs enclosed with the report clearly depict the site specific water logging in the river near Laknohti, discharge from nearby rural locality in the river near Laknohti, solid waste dumping near Laknohti, encroachment of agricultural land on river near Sakerpur, Saharanpur, encroachment of residential houses on the river Chausana and Shamli, encroachment of agricultural land on dried-up portion of the river near Kemalpur, Shamli as also dry river-bed with macrophytic vegetation near Kertu, Shamli.

8. Report clearly states that river used to flow perennially around 15 years ago to meet the basic rural domestic and agricultural freshwater needs but on inspection it was found that water body is now without water discharge. This river is tributary of river Yamuna which ultimately meets river Ganga. The restoration of river and its flow is required to be done. Hence, we direct Respondent No.6- District Magistrate, Shamli and Respondent No.7- District Magistrate, Saharanpur to prepare a time-bound action plan for restoration of the river and submit it before the Tribunal at least one week before the next date of hearing.”

5. The UPPCB alongwith its communication dated 21.08.2024 has placed on record the restoration plan prepared by Irrigation Department, Drainage Khand, Shamli, Muzaffarnagar and Saharanpur. There is no material on record to show that the said plan has been approved by the competent authority or the requisite funds for the execution of the plan have been sanctioned. Though the report reflects that the plan was forwarded to the concerned District Magistrate, Shamli and District Magistrate Saharanpur but their action on the plan is not on record. The District Magistrate, Shamli and District Magistrate Saharanpur – Respondents No. 6 and 7 have also not filed their response till now.

6. Hence, we direct the Respondents No. 6 and 7 - District Magistrate, Shamli and District Magistrate, Saharanpur to remain virtually present on the next date of hearing.

7. The Applicant has also sought permission to implead the National Mission for Clean Ganga (NMCG) through its Member Secretary. The prayer is allowed. Let the amended memo of parties be prepared.

8. Mr. Gigi. C. George, Advocate accepts notice on behalf of the newly added respondent, NMCG and seeks four weeks' time to obtain instructions and file the response by way of affidavit.

9. List on 06.12.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 27, 2024
Original Application No. 201/2024
dv

Item No.05

Court No. 3

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 201/2024

Amit Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondents

Date of hearing: 06.12.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Amit Kumar, Applicant in Person (Through VC).

Respondents: Ms. Priyanka Swami & Ms. Simran Sehgal, Advs. with Mr. Manish Bansal (Through VC), DM, Saharanpur, U.P.
Mr. Pradeep Misra & Mr. Daleep Dhyani, Adv. for UPPCB (Through VC).
Mr. Gigi. C. George & Mr. Sunil Kumar, Advs. for NMCG.

ORDER

1. The applicant has filed the present application under Section 18 (1) read with Sections 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 raising the grievances of pollution and degradation of Khokhari River, a rain-fed tributary of River Yamuna in Districts Shamli and Saharanpur in the State of Uttar Pradesh due to unchecked construction, illegal encroachments and discharge of untreated sewage/effluents.

2. This Tribunal vide order dated 01.03.2024 directed issuance of notices to the respondents and also directed the Department of Water Resources, River Development and Ganga Rejuvenation, District Magistrates of Shamli and Saharanpur and Uttar Pradesh Pollution Control Board (UPPCB) to ascertain the truthfulness of the allegations, collect water samples from the River from different points, get the same analyzed and also find out the cause of pollution in the River and take remedial action and submit report.

3. In compliance thereof UPPCB filed report dated 29.04.2024.
4. This Tribunal noticed the observations and recommendations made by UPPCB and vide order dated 10.05.2024 directed respondent no. 6-District Magistrate Shamli and respondent no. 7-District Magistrate Saharanpur to prepare a time bound action plan for restoration of River and submit the same before this Tribunal.
5. UPPCB by its communication dated 21.08.2024 placed on record the restoration plan prepared by the Irrigation Department Drainage Khand Shamli (Muzaffarnagar) and Saharanpur without any material to show approval of the same by the competent authority and sanctioning of requisite funds for execution. This Tribunal also noticed that this plan was forwarded to the District Magistrates of Shamli and Saharanpur but action taken by them on said plan was not on record and no response was filed by them.
6. In view thereof this Tribunal vide order dated 27.08.2024 directed the District Magistrates of Shamli and Saharanpur to remain virtually present before this Tribunal and also impleaded the National Mission for Clean Ganga (NMCG) as respondent no. 8.
7. In compliance order dated 27.08.2024 report dated 26.11.2024 has been filed by the District Magistrate, Saharanpur and report dated 03.12.2024 and revised report dated 05.12.2024 have been filed by the District Magistrate, Shamli.
8. It may be observed here that both the reports on behalf of the District Magistrate, Shamli have been filed by Mr. Vinay Kumar Tiwari, presently posted as Chief Development Officer, Shamli. The District

Magistrate, Shamli has not signed the reports and has not appeared before this Tribunal through VC. The District Magistrate, Shamli has also not made any request for exemption from such appearance. Reports filed on behalf of the District Magistrate, Shamli are vague and do not give complete information in respect to the aspects mentioned in the orders passed by this Tribunal and also the report of UPPCB particularly removal of encroachments, approval of the Competent Authority for the Project, budgetary allocations of funds and allocation and execution of the work orders.

9. Objections dated 04.12.2024 have been filed by the Applicant.

10. Compliance report has been filed by the State of U.P. which is supported by affidavit of the District Magistrate, Saharanpur. Mr. Manish Bansal, District Magistrate, Saharanpur has also appeared before this Tribunal through VC. The report filed by the District Magistrate, Saharanpur indicates encroachment of the river area. However, in the report and its annexures complete details regarding origin of the river, actual width, depth and other dimensions of the River as per the revenue record, its catchment area and flood plain zone have not been mentioned.

11. The District Magistrate, Saharanpur and the District Magistrate, Shamli are directed to file additional reports by way of their own affidavit giving all requisite details as referred to in the orders passed by this Tribunal and also in the report of UPPCB at least one week before the next date of hearing and to remain virtual present before this Tribunal on the next date of hearing.

12. No response has been filed by NMCG. Learned Counsel for NMCG seeks four weeks time to file its response. Response by NMCG be filed at least one week before the next date of hearing.

13. List on 01.04.2025.

14. A copy of this order be also sent to the District Magistrate, Saharanpur and the District Magistrate, Shamli for requisite compliance by email.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

December 06, 2024
O.A No. 201/2024
HB

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 201/2024

Amit Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 01.04.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

Applicant: Mr. Amit Kumar, Applicant in Person (Through VC)

Respondents: Ms. Priyanka Swami, Adv. with Mr. Manish Kumar Bansal (Through VC),
DM, Saharanpur & Mr. Arvind Kumar Chauhan (Through VC), DM, Shamli
Mr. Daleep Dhyani, Adv. for R - 4, 9 & 10 (UPPCB)
Mr. Bhupendra Pratap Singh, Mr. Ashish Singh & Mr. Anurag Kumar,
Adv. for UPPCB
Mr. Gigi. C. George, Adv. for NMCG

ORDER

1. In this original application, the Tribunal is considering the issue of preservation and rejuvenation of Khokhari river, a rain - fed tributary of river Yamuna at Shamli and Saharanpur Districts of Uttar Pradesh. There is also an allegation of encroachment and pollution in the river.

2. On 01.03.2024, notices were issued to the respondents. When the matter was listed on 10.05.2024, a direction was issued to Respondent No. 6, District Magistrate, Shamli and Respondent No. 7, District Magistrate, Saharanpur to prepare a time bound action plan for restoration of the river and submit it before the Tribunal.

3. When the matter was taken up on the next date on 27.08.2024, it was found that Respondents No. 6 and 7, i.e., District Magistrate, Shamli and District Magistrate, Saharanpur had not filed the response. Accordingly, they were directed to appear virtually on the next date of hearing.

4. On 06.12.2024, it was noticed that neither the District Magistrate, Shamli had appeared virtually nor had filed the proper report. The report filed on behalf of District Magistrate, Shamli was unsigned and was vague and did not give the complete particulars mentioned in the order. Accordingly, the Tribunal had directed the District Magistrate, Shamli and District Magistrate, Saharanpur to file additional reports by way of their own affidavit giving all the requisite details. The Direction of the Tribunal dated 06.12.2024 was as under:

“xxxxxx.....xxx
 11. *The District Magistrate, Saharanpur and the District Magistrate, Shamli are directed to file additional reports by way of their own affidavit giving all requisite details as referred to in the orders passed by this Tribunal and also in the report of UPPCB at least one week before the next date of hearing and to remain virtual present before this Tribunal on the next date of hearing.”*

5. Again, a default has been committed by the District Magistrate, Shamli and no report on his behalf supported by his own affidavit giving the requisite details has been filed. One report has been placed on record, on behalf of the Chief Development Officer, Shamli, but this is not a report on behalf of the District Magistrate, Shamli nor it is supported by the affidavit of the District Magistrate, Shamli. Thus, we find that the District Magistrate, Shamli has repeatedly ignored the order of the Tribunal and has committed repeated default in submitting the proper report as a result of which this matter is being delayed and time of the Tribunal is unnecessarily wasted.

6. Hence, we impose a cost of Rs. 10,000/- upon the District Magistrate, Shamli which is to be deposited with the Registrar General of the Tribunal within two weeks for non-compliance of the earlier orders of the Tribunal. We grant four weeks' time to District Magistrate, Shamli to file the reply keeping in view the observations made in the previous orders.

7. The Applicant present in person also seeks time to file rejoinder to the reply of the District Magistrate, Saharanpur and reply of NMCG. Prayer is allowed

8. List on 01.08.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. Satyagopal Korlapati, EM

April 01, 2025
Original Application No. 201/2024
dv..

280
ANNEXURE R8 - 7 (COLLY)

141

Details for registration number : GOVUP/E/2024/0089590

Name Of Complainant	Sahil Kamboj
Date of Receipt	09/12/2024
Received By Ministry/Department	Uttar Pradesh
Grievance Description	Please refer to the attached letter addressed to the Member Secretary of the Uttar Pradesh Pollution Control Board (UPPCB). Kindly take immediate and necessary action as per the law.
Current Status	Case closed
Date of Action	25/12/2024
Remarks	उक्त शिकायत के निस्तारण हेतु उद्योग का निरीक्षण दिनांक 25.12.2024 को कराया गया उद्योग की स्थापना हेतु राज्य बोर्ड से अनापत्ति प्रमाण पत्र निर्गत है निरीक्षण माहौल संलग्न है अधीनस्थ अधिकारी के स्तर पर निस्तारित अधीनस्थ अधिकारी के स्तर पर निस्तारित
Officer Concerns To	
Officer Name	Shri Arvind Mohan (Joint Secretary)
Organisation name	Government of Uttar Pradesh
Contact Address	Chief Minister Secretariat , Room No. 321, U.P. Secretariat, Lucknow
Email Address	arvind.12574@gov.in
Contact Number	05222226350

सेवा में

सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
टी.सी.-12 वी. विभूति खंड, गोमती नगर,
लखनऊ, उत्तर प्रदेश

विषय: ग्राम सकौती, तहसील ऊन, जनपद शामली में खसरा नंबर 454, 455, 457, 459, 464 पर स्थापित हो रही फैक्ट्री के पर्यावरणीय प्रभाव एवं बिना NOC और CTO के निर्माण पर कार्यवाही हेतु।

महोदय,

शामली जिले के ग्राम सकौती में खसरा नंबर 464, 459, 454, 457, 455 पर Aadidev Carbon LLP नामक कंपनी द्वारा एक विशाल फैक्ट्री का निर्माण कार्य किया जा रहा है। यह कंपनी हरियाणा के गुरुग्राम में UBP/NT/O/GL/012, M3M URBANA BUSINESS PARK SECTOR 67, Badshahpur के प्ले पर पंजीकृत है। कंपनी के पंजीकृत मालिकों में केशव अग्रवाल, अमित जैन, मनीष कुमार अग्रवाल और केशव अग्रवाल शामिल हैं। यह स्थल आवासीय क्षेत्र, विद्यालयों, मंदिरों और यमुना खादर इंटर कॉलेज के अत्यंत निकट स्थित है। इसके अतिरिक्त, इस स्थान से कुछ ही मीटर की दूरी पर बहने वाली खोखरी नदी भी स्थित है, जो क्षेत्र के पर्यावरण और जल स्रोत के लिए महत्वपूर्ण है।

यह अत्यंत चिंताजनक है कि कंपनी के पास अभी तक उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड (UPPCB) से NOC अथवा "सहमति प्रमाण पत्र" (Consent to Operate - CTO) प्राप्त नहीं है। यह केंद्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा ब्लैक कार्बन, पायरोलिसिस और प्लास्टिक प्रसंस्करण इकाइयों के लिए निर्धारित मानकों का स्पष्ट उल्लंघन है। इसके बावजूद निर्माण कार्य तीव्र गति से जारी है।

निर्माण स्थल आवासीय क्षेत्रों, विद्यालयों और धार्मिक स्थलों के अत्यधिक समीप होने के कारण यहां के नागरिकों, विशेष रूप से बच्चों और बुजुर्गों के स्वास्थ्य पर गंभीर खतरा उत्पन्न होने की संभावना है। ब्लैक कार्बन, प्लास्टिक और पायरोलिसिस जैसे उद्योगों से निकलने वाला हानिकारक धुआं और रसायनिक अपशिष्ट इन क्षेत्रों के वातावरण और जल स्रोतों को प्रदूषित कर सकते हैं।

खसरा नंबर 454, 455, 457, 459, 464 से कुछ ही दूरी पर स्थित खोखरी नदी पर भी इस निर्माण का सीधा नकारात्मक प्रभाव पड़ेगा। ऐसी संभावना है कि उद्योगों से निकलने वाला अपशिष्ट जल या रसायन नदी में प्रवाहित हो सकते हैं, जिससे जल प्रदूषण और जैव विविधता पर संकट उत्पन्न होगा।

CPCB के दिशा-निर्देशों के अनुसार, आवासीय क्षेत्रों और शिक्षण संस्थानों के पास प्रदूषणकारी उद्योगों की स्थापना पर रोक है। इसके बावजूद, इस क्षेत्र में ऐसे उद्योग का निर्माण करना न केवल अवैध है, बल्कि स्थानीय समुदाय के अधिकारों का भी उल्लंघन है।

अतः आपसे विनम्र निवेदन है कि निर्माण कार्य पर तुरंत रोक लगाने हेतु आवश्यक निर्देश जारी करें। साथ ही, इस परियोजना की वैधता और पर्यावरणीय प्रभाव की जांच के लिए एक विशेष समिति का गठन किया जाए। यह सुनिश्चित किया जाए कि कंपनी प्रदूषण नियंत्रण के सभी आवश्यक मानकों का अनुपालन करे। किसी भी उल्लंघन की स्थिति में संबंधित कंपनी के विरुद्ध कड़ी कार्रवाई की जाए।

हम आपसे यह भी अनुरोध करते हैं कि स्थानीय समुदाय, विद्यालय प्रबंधन और अन्य हितधारकों को इस प्रक्रिया में शामिल किया जाए, ताकि उनकी चिंताओं को उचित रूप से सुना और समाधान किया जा सके।

आपकी त्वरित और निर्णायक कार्रवाई से न केवल इस क्षेत्र के पर्यावरण की रक्षा होगी, बल्कि यहां के निवासियों का स्वास्थ्य और जीवन भी सुरक्षित रहेगा।

सादर,

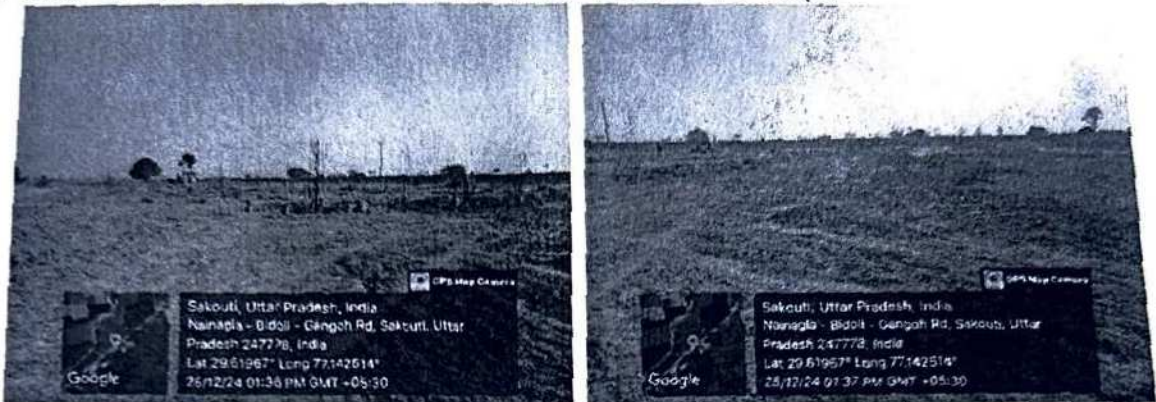
साहिल काम्बोज

Contact: +91 8360853481

मै0 आदिदेव कार्बन एलएलपी, ग्राम सकौती, तहसील-ऊन, जिला-शामली की स्थापना के विरुद्ध कार्यालय के जनसुनवाई पोर्टल पर प्राप्त संदर्भ सं0-60000240242108 के सम्बन्ध में निरीक्षण आख्या।

उपरोक्त विषयक शिकायती उद्योग मै0 आदिदेव कार्बन एलएलपी की स्थापना के विरुद्ध जनशिकायत प्राप्त होने पर आपके आदेशानुसार उद्योग का निरीक्षण 25.12.2024 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री श्याम सिंह, कैयर टेकर उपस्थित रहे। उक्त शिकायत में वर्णित किया गया है कि उद्योग राज्य बोर्ड से अनापत्ति प्रमाण पत्र (एनओसी) प्राप्त किये बिना ही स्थापित किया जा रहा है।

निरीक्षण के समय पाया गया कि उद्योग की स्थापना हेतु बाउन्ड्री वॉल व पिलर का निर्माण कार्य किया जा रहा है। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है-

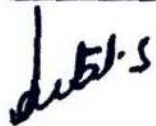


उद्योग की स्थापना हेतु राज्य बोर्ड से अनापत्ति प्रमाण पत्र निर्गत है। उद्योग मा0 राष्ट्रीय हरित अधिकरण एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड दिल्ली द्वारा जारी एसओपी के अनुसार कन्टीन्यूअस प्रोसेस पायरोलिसिस प्लांट की स्थापना किये जाने हेतु अनापत्ति प्रमाण पत्र निर्गत है।

उपरोक्त तथ्यों के परिप्रेक्ष्य में शिकायती प्रकरण को निस्तारित किया जाना उचित होगा। आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


(दिवाकर देव गहलौत)
जे0आर0एफ0

क्षेत्रीय अधिकारी



Letter Ref No. 250106-4/RTI

Dated: 05.01.2025

To,
The Public Information Officer,
Uttar Pradesh Pollution Control Board,
Muzaffarnagar, Uttar Pradesh

Subject: Request for Information Under the Right to Information Act, 2005

Respected Sir/Madam,

The following information under the Right to Information Act, 2005 related to the approval or the licences issued by the UPPCB for the establishment of Adidev Carbon LLP, Village Sakauti, District Shamli, Uttar Pradesh.

1. When did Adidev Carbon LLP, Sakauti, Shamli apply for the Consent to Establish (CTE) and Consent to Operate (CTO) to establish in Village Sakauti, Shamli, Uttar Pradesh, to the UPPCB?
2. Please provide a copy of the application and all related information submitted by Adidev Carbon LLP to obtain the CTE and CTO.
3. Has the UPPCB Muzaffarnagar office conducted any site inspections of Adidev Carbon LLP? If yes, kindly provide a detailed list of all inspections conducted so far.
4. Please provide copies of the CTE and CTO issued to Adidev Carbon LLP by the UPPCB.
5. Kindly provide copies of any other notes, correspondence, or documents related to Adidev Carbon LLP available with the UPPCB.

I request you to provide the requested information at the earliest, within the time period stipulated under the RTI Act, 2005. If the information is held by or related to another public authority, please transfer the application or the relevant part thereof under Section 6(3) of the RTI Act.

Thank you for your assistance.

Yours sincerely,

Sahil Kamboj

Address: H No 3/130 Ram Shamam Colony, Fazilka, Punjab 152123

Phone No: 8360853481

Email: sahilkambojNGO@gmail.com





दोत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR
 6-बी, नई मण्डी, मुजफ्फरनगर-251001 (स०प्र०)



संदर्भ सं०
 Ref. No.

1379/G.S4/RTI/Shamli/2025

दिनांक

Dated 04.2.2025

सेवा में,

श्री साहिल काम्बोज,
 मकान नं० 3/130, राम शरणम कालोनी
 पंजाब।

विषय: सूचना का अधिकार अधिनियम 2005 के तहत सूचना उपलब्ध कराये जाने के संबंध में।
 महोदय,

उपरोक्त विषयक सूचना का अधिकार अधिनियम 2005 के अन्तर्गत अपने ऑनलाइन आवेदन पत्र रजि० नं०-DSPCB/R/2025/60016 दिनांक 07.01.2025 का सन्दर्भ ग्रहण करें। आप द्वारा अपने आवेदन पत्र के माध्यम से मै० आदिदेव कार्बन एलएलपी को राज्य बोर्ड से निर्गत सहमतियों के संबंध में सूचना चाही गयी है। तत्क्रम में कार्यालय अभिलेखानुसार चाही गयी बिन्दुवार सूचना निम्नवत है:-

1. कार्यालय अभिलेखानुसार इकाई की स्थापना हेतु (CTE) का आवेदन दिनांक 19.09.2024 को कार्यालय के पोर्टल पर प्राप्त हुआ।
2. कार्यालय अभिलेखानुसार उद्योग स्थापना हेतु निवेश मित्र व्यवस्था के माध्यम से सम्बन्धित दस्तावेजों के साथ ऑनलाईन आवेदन किया गया है।
3. कार्यालय अभिलेखानुसार इकाई की स्थापना हेतु किये गये आवेदन के निस्तारण हेतु स्थापना से पूर्व स्थल का निरीक्षण दिनांक 15.10.2024 को किया गया था।
4. इकाई को राज्य बोर्ड से नियमानुसार सशर्त अनापत्ति प्रमाण पत्र निर्गत है जिसकी प्रति वेबसाइट upocmms.nic.in पर पब्लिक डोमेन में उपलब्ध है।
5. सूचना कार्यालय में धारित नहीं है।

उपरोक्तानुसार इस कार्यालय से संबन्धित वांछित बिन्दुवार सूचनाये उपलब्ध कराते हुए आपका आवेदन पत्र निस्तारित किया जाता है।

भवदीय


 जनसूचना अधिकारी

**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031883

VALID FROM 21/02/2025 TO 20/02/2030

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202412001081			
Name of the Owner	MANISHKUMAR AGARWAL		
Designation पद	DESIGNATED PARTNER	Company Name कंपनी का नाम	ADIDEVA CARBON LLP
Company Address कंपनी का पता	459,VILL-SAKOTI,BLOCK-UNN,SHAMLI	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Sakoti distt shamli currant add. Faridabad	Application No.	SHML1224NIN0040
Date of Submission	28/12/2024	Specimen Signature	
Location Particulars			
District	Shamli	Block	UAN
Plot No./Khasra No.	459,VILL-SAKOTI,BLOCK & TEHSIL UNN,SHAMLI	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/08/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	6.00
Date of Energization (In Case of Electric Pump)	15/09/2022		
Maximum Allowable Rate of Withdrawal (m³/hr.):	6.00	Maximum Allowable Running Hours Per Day:	4.00

**Maximum Allowable
Annual Extraction of
Ground Water:**

7560.00

Recharge Required

15120.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 15120.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :17/04/2025

Place:Shamli

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033476

VALID FROM 21/02/2025 TO 20/02/2030

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202412001156

Name of the Owner	MANISHKUMAR AGARWAL		
Designation पद	DESIGNATED PARTNER	Company Name कंपनी का नाम	ADIDEVA CARBON LLP
Company Address कंपनी का पता	459, VILL-SAKOTI, BLOCK-UNN, SHAMLI	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Sakoti distt shamli currant add. Faridabad	Application No.	SHML1224NIN0042
Date of Submission	30/12/2024	Specimen Signature	
Location Particulars			
District	Shamli	Block	UAN
Plot No./Khasra No.	459, VILL-SAKOTI, BLOCK & TEHSIL UNN, SHAMLI	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/08/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	6.00
Date of Energization (In Case of Electric Pump)	25/08/2022		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	6.00	Maximum Allowable Running Hours Per Day:	2.00

4/17/25 4 50 PM

Maximum Allowable
Annual Extraction of
Ground Water:

3780.00

Recharge Required

7560.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 7560.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
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- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
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4	> 500	2	0	2

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- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
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 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :17/04/2025

Place:Shamli

This certificate is electronically generated and does not require digital signature



BY CHITRORAJA KADGE, 50 TUSHKIN
WAN KUMAR



not on motorola edge 50 fusion
AWAN KUMAR

18 Aug




 Shot on mobile edge 50 T (son)

18 Aug 2025, 3:15 pm

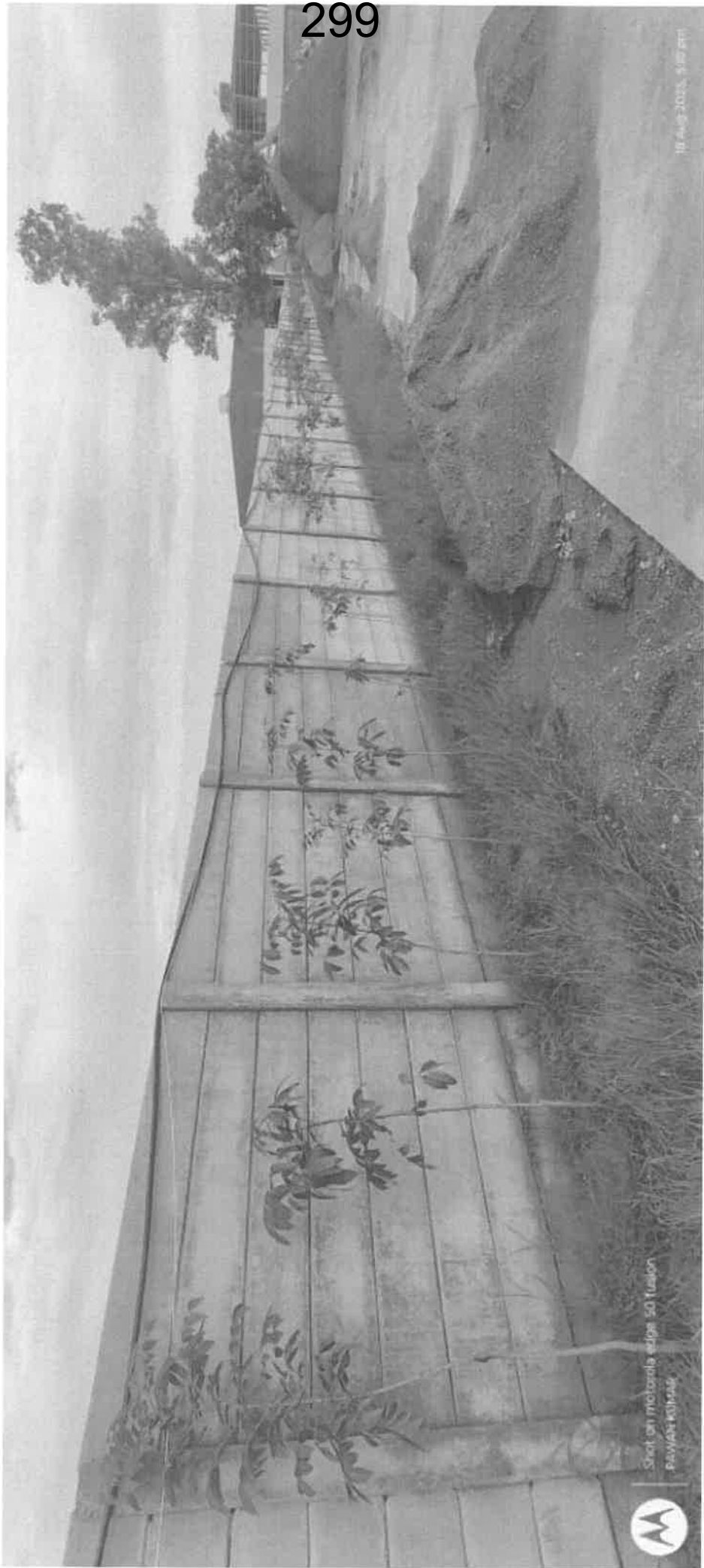




Shot on motorola edge 50 fusion
PAWANI KUMAR



10 Aug 2025, 9:42 pm



Shot on Motorola edge 50 Fusion
Pawit Kijang

18 Aug 2023, 8:50 PM



IN THE COURT OF NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI JURISDICTION OF 202

Suit / Appeal No. O.A. No. 266 OF 2025

In re :-

DR. AMIT KUMAR

Plaintiff(s) Or Petitioner(s)
Appellant(s) Or Complainant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these present shall come that I / We ANSHUMAN BHASKAR, S/O MRS. RUBX BHASKAR, AGED 28 YEARS, R/06-001, MRV HOMES SECTOR - 69, GURUGRAM - 122101, AUTHORISED REPRESENTATIVE OF RESPONDENT No. 8 LLP, do hereby appoint AMBER JAIN (ADV.) PRESENTLY AT DELHI,

AMBER JAIN (ADV.)
D/29/11/2019
MOB: 9911965371
EMAIL: AMBAARJAIN@GMAIL.COM

SANJAY JAIN
Advocate
Chamber No. 611, D-Block, Additional Building
SUPREME COURT OF INDIA
New Delhi-110001 Mob:-9811060092
EMAIL: SANJADY2004@GMAIL.COM

RUCHIKA BHAN Adv
Enrol. No.: D/566/12

(herein after called the advocate/s to be my/our Advocate in the above-noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High court subject to payment of fees separately for /us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.



To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I / We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

And I/We undertake that I / We or my/our duly authorised agent would appear in court and all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have

been understood by me / us on this 22 day of AUGUST 2025

Accepted subject to the terms of the fees

[Signature]
Advocate
R. Bhan
D/566/12

A. Bhaskar
Client



I Identify the Signature/Thumb Impression of the Below Mentioned Person, Who Has been Signed in my presence. The Client.

[Signature]
D/29/11/19



Ambaar Jain <ambaarjain@gmail.com>

DR. AMIT KUMAR VS STATE OF U.P. (OA NO. 266/2025)

1 message

Ambaar Jain <ambaarjain@gmail.com>
To: Amit Kumar <amit0123.ac@gmail.com>
Cc: Sanjay Jain <sanadv2004@gmail.com>

Fri, Aug 22, 2025 at 3:58 PM

Sir,

We write to you for and on behalf of our client viz., M/s. Adideva Carbon LLP, being Respondent No. 8 in the captioned matter pending adjudication before the Hon'ble National Green Tribunal, New Delhi, and hereby serve you the attached reply being filed on behalf of Respondent No. 8.

Kindly be advised that the present service may be deemed as an advance service of the reply being filed on behalf of Respondent No. 8.

Best Regards,

ADV. AMBER JAIN
OFFICE OF ADVOCATE SANJAY JAIN
ADVOCATES FOR RESPONDENT NO. 8
OFFICE AT: D-611, ADDITIONAL BUILDING, SUPREME COURT OF INDIA, NEW DELHI
MOB: 98911060092, 9911965371

 **Final Reply of R8.pdf**
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